## [Shri S. B. Chavan]

a point about some of the pockets which are outside the tribal belt. They have not been approved by the Government. I have the information with me that 17 such pockets in Andhra Pradesh were cleared earlier and now the latest is that 21 more have also been cleared last year.

So the point which has been made is very important and I am sure that he will be able to take full advantage of these different concessions which will be available.

Sir, the last point which, in fact, I should have mentioned earlier, was about the emphasis which in fact, is very badly required to be given to the family planning programme. The entire exercise of the Five Year Plan or the Annual Plan will be completely · nullified if the rate at which our population is growing is allowed to continue; then it will be the end of everything. We will have to emphasise the family planning aspect on a voluntary basis, but this should become a mass movement. And sooner or later in fact, the so, oner the better, we should be able to achieve a reasonable rate of growth of population. If we can bring it to 1 per cent, then nothing like that. Fortunately we have been able to go slightly below 2 per cent. So if we can achieve a figure of 1 per cent, then the impact of total planning can be felt by all the hon. Members.

I think I should not dilate any more on this. I do not agree with either Mr. Indradeep Sinha or Mr. Ghanshyabhai Oza-the kind of picture that they wanted to paint, as if everything is going wrong, as if there is a very bleak future. I do not think there is any scope for coming to this kind of a conclusion. The analysis clearly shows that, in fact, there has been a tremendous impact on all aspects of the developmental programme and we can legitimately claim that we have been able to go ahead with full speed. The lessons that we learn in the Sixth Plan will be fully utilised for preparing the Seventh Plan.

I again express my thanks to all the hon. Members who have taken part in the debate.

MR. DEPUTY CHAIRMAN: I shall now put the amendment of Shri Shiva Chandra 'Jha' to vote. The question is:

"That at the end of the Motion, the following be added, namely:—

"in the light of the approach to the formulation of the Seventh Five Year Plan."

The motion was negatived.

MR. DEPUTY CHAIRMAN: Now the discussion is over.

अब सदन की कार्यवाही ढ़ाई बजे तब के

लिए स्थगित की जाती है

The House then adjourned for lunch at twenty-seven minutes past one of the clock.

The House reassembled, after lunch, at thirty-two minutes past two of the clock. [The Vice-Chairman (Shri Syed Ramat Ali) in the Chair.]

I. STATUTORY RESOLUTION SEEK-ING DISAPPROVAL OF THE ILLE-GAL MIGRANTS (DETERMINATION BY TRIBUNALS) ORDINANCE, 1983 (NO. 8 OF 1983)

II, THE ILLEGAL MIGRANTS (DETERMINATION BY TRIBUNALS)
BILL, 1983.

SHRI JASWANT SINGH (Rajasthan): Mr. Vice-Chairman, I move-

"That this House disapproves of the Illegal Migrants (Determination by Tribunals) Ordinance, 1983 (No. 8 of 1983) promulgated by the President on the 15th October, 1983."

Sir, I would like to clarify that I will have a right to reply....

THE VICE-CHAIRMAN (SHRI SYED RAHMAT ALI): It is left to you.

SHRI JASWANT SINGH: I would like to exercise that right. Now, Sir, it would be a fair question to ask as to

why, if we have all along been pressing for the institution of precisely such tribunals for the determination illegal immigration, why should now be persuaded to move a motion opposing their promulgation. It is because there are valid and sound reasons which have prompted me to do so. I do believe that this measure is yet another in a long list of measures which illustrates the Government's omissions, and wherever there are, also acts of commission. Such sures have come invariably, inevitably, either too late or in too little a form or too politicised a manner when what has all along been was necessary has been political statesmanship. The institution of tribunals for determination of illegal immigration in Assam was one of the requirements, one of the demands, one of the requests, which was constantly put across in the tripartite discussions which were held preceding the very sorry and ghastly carnage which took place in that unfortunate State at the beginning of this vear.

It is necessary to recount very briefly that this demand about the determination of illegal immigration got entrapped into what I think was an illusory and wrong by-lane of the division of the whole problem into artificially assumed decades. 1951-61 became a decade for determination of illegal immigration. Preceding that period became a decade and following that another decade. The 25th March 1971 became some kind of a halved about which the Government kept on saying that we are in agreement and that subsequent to that date they stood committed to identifying illegal immigration. And during the entire pendency of the negotiations and talks not once did the Government take the initiative for a constructive act. Not once did they come forward with an act of political statesmanship with a view to assuaging the sentiments of the people of the State, with a view to contributing towards the settlement of the problem about which they declared and announced: "Yes, it is incum-

bent on us, on this Government, to identify illegal emigration and to take some executive measures to rectify the situation". And therefore for fixing 25-3-1971, which we accepted ourselves reasoning was not put forward except the tentative and illusory reasoning of the coming into being of Bangladesh. For the Government, the whole process of talking was a process of attrition, attrition of the leaders of the movement, attrition of the people of Assam.

Mr. Vice-Chairman, if I am harsh the words that I use, I would like i clarify that they are harsh about the institution of the Government. The is nothing harsh about any particular, individual who has the misfortune, to my mind, of being part of this Govern ment. And therefore I do say that during the entire pendancy of the talks, what we witnessed was political chicanery. The Government not come forward with did single act of political statemanship which was what was necessary then. They did not come single act of goodwill which with a could win the confidence of the people of Assam and contribute meaningfully and substantially towards assuaging their feelings and apprehensions. Even on the basis of that date the Government did not think it fit to take any executive action to institute these Tribunals. That is the first reason why I oppose this Ordinance.

The second reason is that the Government always acts with too little and they act too late and with too much politics in what they act. This is too little. I will come to substantiate my point as to why I feel so. It is also too political. This view has a long history starting with the story of tripartite talks and ending with that ghastly carnage in Assam which resulted in the death of 5,000 people and which rendered homeless near about 500,000 people. Any Government in this civilised world which carries the burden of such a massacre on its head cannot possibly come forward in a white-faced manner saying. Yes we [Shri Jaswant Singh]

are now taking steps to rectify the situation. Whatever they have come forward with is too little, it is too late and it is patently political. What has been installed in Assam, that so-called Government, on the 'chita' of 5,000 people dead and 500,000 people rendered homeless, has no legitimacy and no creditibility. If it is the onus of that Government, if it is this Central Government which played the role and game it did during the entire protracted discussions, which is going to institute these Tribunals, then I do not have any faith in these Tribunals.

In specific terms, Sir, I would like to illustrate why I particularly have said this measure, this Ordinance, is too little, too late and too political. But, before we come to that, we have to recount what proceded this particular Ordinance with regard to the detection of the illegal immigrants. In the State of Assam there have been enforced and have existed various measures since 1964. All that is not as if it is the Opposition's making. The Government itself was aware of it. Indeed, Sir with your permission, I would like to read out a quote from the Report of the Intelligence Bureau which is a report of 1964. The IB had submitted its Report to the Ministry of Home Affairs in 1964 and just two quotes will suffice. These are not my words, these are the words of the Ministry of Home Affairs. I would like to quote now:

"In several past instances it has been seen that though they have come and they are making a living in this country their sympathy lies entirely outside. This can be illustrated by the attitude of the immigrants in the Darang District during the time of the Chinese invasion in November 1962 and in Nowgong District, recently. Means, therefore, will have to be adopted to detect and remove these immigrants who have already settled in Assam."

This quotation is from the IB Report of 1964 and there is a relevance for my quoting it here to which I will come subsequently. Now, there is another very small and short quote which says:

"The number of illegal immigrants into Assam from Pakistan during the course of the last 12 years has been very conservatively estimated at about two hundred and fifty thousand."

Mark the words, Sir, "very conservatively estimated". 1964 is the year we are talking of It says further:

"Local and unofficial estimates, however, put this figure much higher. The fact that such a large number of immigrants succeeded in illegally crossing the frontier and settling down unnoticed would prove that the measures so far taken have not been effective.

Just one more quote Sir. This is from a brouchure which is entitled "Influx and Infiltration from East Pakistan". This was produced by the DAVP, Ministry of Information and Broadcasting. It was produced for the Ministry of External Affairs in the month of August 1963. Amongst the various things it says, it tables and compares the present-day population growth in the districts of Assam and of the districts of East Pakistan and points out like this:

"That fact is that the enlistment of the foreigners in the voters' list..."

I am not saying it, but it is the Go-vernment publication which is saying that—

"The fact is that the enlistment of the foreigners in the voters' list has at times taken place at the instance of politically interested persons or parties, political parties having been known to take dubious pleas to inflate the number of their supporters at the election time and some undoubtedly used the illegal settlers

east Pakistan towards this The persons' names flightly or wrongly inscribed in the veters' list do not prove or confer Indian nationality or citizenship""

This legal position has been confirmed by the decisions of the Supreme Court Indeed, recent-Sir, of India. ly: the Chief Election Commissioner taking into account the unprecedented increase in the population of Assam, had been moved to say that if this very tendency, if this trend, continued by the turn of the century, it might well happen-because Assam's population is increasing as against the all-India average, at 34 per cent and I am not here talking of Karbulong district where in the decade 1961-71, increase, was by 80 per cent. Now there is the 34 per cent dicennial increase of population—that by the turn of the century—the Election Commissioner rightly pointed out-Assam will have nothing but the migrant populaand, therefore, their articulation the articulation of the local people of Assam for having a say in their will be wiped political dispensation out. Sir the reason why I quoted this was to ask the honourable Minister to tell us what the fate was, what the fate was of the measures which were earlier introduced. A. 1. 18 7 6 24 4 . .

AF-THE MINISTER OF HOME FAIRS (SHRI P. C. SETHI): Is the IB Report authentic?

SINGH: Pardon SHRI JASWANT me, Sir?

SHRI P. C. SETHI: Is the IB Report authentic?

SHRI JASWANT SINGH: If it is not authentic. I would be happy if the hon. Home Minister got up and said that it was not authentic, and I would need to be corrected. It is for him to enquire whether it is authentic. make an averment in the House in the belief that it is authentic. I would not come forward in this House quote from a document which I know is not authentic, is wrong. The onus, Sir, is on you

Now Sir, this question of illegal migrants is not of today's making. It has continued since the Constitution making days and it goes back to the days of freedom fight; it is a continuing problem. The objection is on ground also. Firstly, it takes 25**th** March 1971, assumes and works that date as the date from which all migrations into othe State of Assam, without valid and due processes law, are treated as illegal migrations, illegal immigration and, 25th March 1971 is going to be treated as kind of cut-off date. My objection, Sirgrests on the ground that by one executive Act you have, therefore, in the preceding years, from Independence M 1971 treated all immigration Assam as valid, as legal, and therefore, now having a de jure status, you are conferring a de jure status on a de facto situation merely by an executive Act. Therefore, these that lost their lives and 500,000 that were rendered homeless, their agony has been turned into ashes. That is one reason why I take objection to this Ordinance.

Sir, I would like to quote from the Bill itself, because it overrides. It says:

"....for the establishment of Tribunals for the determination, in fair manner...."

Now, any law proposed by the Government is assumed to act in a fair manner, and I am at a loss to understand why it is necessary even to include these words. However, be that as it may, it says in section 4:

"(1) The provisions of the Act or of any rule or order made thereunder shall have effect notwithstanding anything contained in the Passport (Entry into India), Act, 1920 or the Foreigners Act, 1946, or the Immigrants (Explusion from Assam) Act, . . . . .

#### It also goes on to say:

"(2) In particular and without prejudice to the generality of the

## [Shri Jaswant Singh]

provisions of subsections (1), nothing in the provision to section 2 of the Immigrants (Expulsion Assam) Act...."

By one executive order you have put aside, rendered impotent, turned ineffective a number of previous measures that were existing to control this particular development in the State of Assam.

Sir, I now code to my next objection to this particular Ordinance. There is a supposition, there is a presumption in this Ordinance that.... (Interruptions)

Sir, I beg your indulgence, because the Minister of State for Parliamentary Affairs, is having his private conference: he should desist from . . . . (Interruptions) It sometimes disturbs me. No doubt, he has very compelling reasons for carrying on with his political discussions here but we are also participating in a political discussion.

(SHRI THE VICE-CHAIRMAN SYED RAHMAT ALI): Mr. Jaswant Singh, please continue,

DR. RAFIQ ZAKARIA (Maharashtra): Sir, nobody can compel anybody to listen in the manner in which the hon. Member is wanting. Ears are open—everybodys (Interruptions)

SHRI JASWANT SINGH: There is in this Ordinance a provision which I find is with a particularly malevolent intent. That provision says that the executive authority has no onus, has no responsibility, for the detection of foreigners. And the entire responsibility for detection of illegal immigrants is on the citizen themselves. I appeal to you and through you, to the honourable Home Minister, this is pernicious measure. By one executive strok, the executive is absolving itself of all its past misdeeds and for any future responsibility, whichever

arm of the executive it may be they are required to act by an oath which they have taken towards the Constituon to act on their own initiative, and to identify illegal immigration, where the citizenry of Assam are pursuaded or moved or induced to do so or not to do so. This is a blatant perfidy which has been enacted on the people of Asthis is one of the most harmful measures contained in this Ordinance because of which I pursuaded to rise and object to it. There is a provision here, a provision which is a 3 km provision and an affidavit and two people to sign that affidavit. 3 km provision is again highly dangerous provision. I understand the persuasions and the motivations of the drafters who have said and indeed I have gone through the debates in the Lok Sabha where the Home Minister said that this is to obviate harassment; people staying in one part of Assam may not, without knowing facts, report about another part of Assam, therefore, a 3 km limit has been put. Because of the historical development illegal immigration has had a pattern. Pockets of migrants have developed in the State where there is no population than the immigrant population. therefore, a kind of incestuous safeguarding. Who will point out illegal immigration? Nobody, Secondly, the executive has washed its hands off the entire responsibility. Where citizenry is not there, whatever illegal migrations have taken place and wherever they are in pockets, wherever they predominate, there is nobody going to be\_reported against. Thirdly even within this 3 km limit if people are persuaded, you are showing seeds of further civil strife in Assam. 3 is a village limit. Within the you are expecting people to come with affidavit and two additional people to say, so-and-so, I believe, is an illegal immigrant. The process of law is rather slow in this country, and we are familiar with it. It is not axiomatic that to have law is to have justice. This country knows that only too well. We may have our statute books which are full of legal documents.

but still we have not brought about justice in this country. Therefore, if you now make a law say within 3 km you can report if you can get affidavits signed two additional witnesses, only then will we recognise of it, then this surely is a purnicious measures and it is going to lead to further civil strife in Assam. There is a provision of fees when it comes to appellate tribunals. On the face of it, you say it is a kind of discouragement from filippant and frivolous complaint making. But please understand that when the executive has withdrawn its functions and aggrieved citizen is to move, looking at the size of the problem, how is he going to find a hundred rupees or fifty rupees, how is a common villager in Assam going to come forward and say, I stake a hundred rupees, this is false, this is my assertion? Please take that into account. This is yet another reason why I object to this Ordinance. I have some specific objections about this particular Ordinance. I have spoken about the manner. This particular Ordinance, though motivated in its enactment and its conversion to a Bill, by ghastly and sad happenings in Assam covers the whole of India. Following the example of Assam that we witnessed there are reports of unchecked illegal immigration in West Bengal, in the State of Bihar, in the other adjoining States of north-east India. I have already written to the Honourable Minister of Home Affairs about the reports that I have received about Gujarat. The hon, Home Minister, of course, has not been enough to reply to it. I know for a fact that there are such reports about the State of Rajasthan. Therefore, in that much. enabling this particular Ordinance to cover the rest of India may, perhaps, be a convenient executive action, I do feel, however, that this convenience is forn out of laziness; it is not size of the born out of the recognition of the size of the problem of illegal immigration that this country is now witnessing. Therefore, I feel that this is something that the Government ought to look into very closely. Sir, if it is to

cover the whole of India, then, of course, this Ordinance and the Bill that has been passed by the Lok Sabha, must actually reflect that part-cular position.

Sir, I do have a right to reply and, therefore I shall reserve some of my other points for them. I would like to conclude by just saying one or two Sir, in Assam, we consentences. tinue to make the mistake between cause and effect. It would be a gross tragedy, if those of us who sit in this House, and those of us who feel concerned about the developments in that State, were to treat the problem of Assam as on ordinary law and order problem or as routine killings between Hindus and Muslims of this land to which we are accustomed. It is not a law and order problem. It is not a routine communal matter in the sense of reducing it to a Hindu and lim matter. We would be indulging in gross over-simplification if we do this. Assam is a story, a continuing story of profound human errors, mis-governance cloaking itself as firm governance, acting out of arrogance power, and an insensitivity that has had to be witnessed in independent India. I appeal through you, Sir, to the Home Minister. I know that this debates that we are going has only a routine character that nothing that I will say here will either will make him or persuaded him to change his mind. Indeed, I don't think he has the powers to change it this. But I do appeal to him that if what I have said, if I am able to make impress upon him of the total social problems that exist in Assam, I would have made some contribution to this debate. Thank you.

The question was proposed.

SHRI P. C. SETHI: Sir, I beg to move:

"That the Bill to provide for the establishment of Tribnals for the determination, in a fair manner, of the question whether a person is an illegal migrant to enable the

[Shri P. C. Sethi]

Central Government to expel illegal migrants from India and for matters connected therewith or incidental thereto, as passed by the Sabha, be taken into consideration."

Since 1980, as the House is aware, the Government have been making continuous efforts to find a satisfactory solution to the complex problem of foreign nationals in Assam The influx of foreigners into Assam and parts of the eastern of the country noth-eastern regions calls for a package of measures to effectively deal with the situation. The continuance of the migrants in India is detrimental to the public interests and it is, therefore, necessary that the interests of the people affected by such influx are protected adequately. The measures taken by the Government, so far, include intensification of vigilance on Indo-Bangladesh border with a view to prevent illegal entry of such foreigners. increase in number of check-posts on the Indo-Bangladesh border, intensification patrolling along the riverine sector. A decision has been taken to erect a barbed wire fencing along the Indo-Bangladesh border and construct broad jeepable road track alongside the barbed wire fencing. The Government have also decided that three additional Batallions of BSF should raised for strengthening the border outposts and opening new ones, were necessary.

The House will recall that a number of these measures had been initiafed even as the Assam talks were go-Prime Minister had initiated the process of consultation with the Opposition Leaders and this was continued till 5-1-1983.

#### 3 P.M.

In March, 1980 an all-party consensus was reached at a meeting which the Prime Minister had with a leaders of the Opposition in Parliament and leaders of political parties represented in the Assam Assembly

treat 1971 as the starting year for detection and expulsion. The Prime Minister reiterated the suggestion during her visit to Assam in April, 1980 that 1971 be taken as the starting year for the commencement of the work detection of foreigners so that the magnitude of the problem could be assessed and the talks continued to arrive at a final decision. If this had been accepted by the agitation leaders, substantial progress could have been achieved in identifying the foreigners. Regrettably, the remained adamant. The positions adopted by the Government and the AASU and AAGSP during negotiations are fairly well known. In respect of the pre-1961 and the post-1971 entrants an area of agreement was found. However, in case of pre-March, 1971 entrants agreement could be arrived at.

Against this background, Government considered it necessary to start the process of detection and expulsion of the migrants who came to India on or after 25-3-1971 in terms of the consensus arrived at. Having regard to the inadequacy of the machinery to deal with the problem of detection of foreigners, the need for certain modifications had arisen in the scheme of Foreigners Tribunals constituted der the Foreigners Tribunals Order. 1964. Tn the light of the experience gained in the working of these Tribunals and the suggestions made by the agitation leaders the minority groups, the State Government and others as also the assurances given in Parliament from time to time, an Ordinance incorporating the modified scheme to deal with the detection and expulsion of illegal migrants was promulagated by the President on the 15th October. The Bill seeks to replace the Ordinance.

The Bill takes into account the need for speedy detection, protection of genuine citizens of India and interest and seeks to ensure that the machinery sought to be set up under the Bill commands the confidence of all concerned and, at the same time

its efficiency and effectiveness are not impaired to an extent that it loses all credibility. The proposal enactment shall be applicable to Assam, to begin with, but a provision has been made to extend it to the whole of India by notification. The Bill seeks to provide for the establishment of the Tribunals for the determination, in a fair manner, of the question whether a person is an illegal migrant. The Bill seeks to define 'illegal migrant' in terms of the consensus.

At this stage I would like to explain the implications of the amendment to clause 4(1) of the Bill which was moved by me in the other House and was The amendment specifically passed. seeks to list out the enactments whose jurisdiction is sought to be ousted in relation to the provisions of this Bill. It may be clarified that clause 4(1) even prior to its amendment would have had the effect of overriding the provisions of only such of those Acts as would operate in the same fields. The amendment only seeks to remove any ambiguity in its interpretation and makes the position clear by specifically mentioning the enactments.

The Bill contains provisions seeking to empower the Central Government to establish as many Tribunals as it may deem necessary, specifying the principal places of sitting and ritorial limits within which each Tribunal will exercise its jurisdiction. The Bill also seeks to provide that the Tribunals to be constituted shall, sists of three Members each, who shall be a serving or retired District or Additional District Judges Central Government is sought to Ъe empowered to make a reference the Tribunal to determine the question whether a person or is not an illegal migrant. Also, the Bill alterseeks to enable a private citizen to make an application to the Tribunal for determining such question without in any way diluting the responsibility of Government. Howwith a view to ensure that volous and vexatious applications are

not made, the Bill seeks to provide certain safeguards, namely, the application should be accompanied by fee; the person in relation to whom an application is made resides at a place within 3 kms from place of the residence of the applicant; and the application should be accompanied by an affidavit of two persons residing within 3 kms. of the area in which the person referred to in the application is residing. In addition, in regard to the application made by the individuals, it is proposed to empower the 'ribunals to call for reports from the orescribed authorities, after making due enquiries on the application Provision also sought to be made for constitution of Appellate Tribunals consisting of not less than three members and more than six members shall be either sitting or retired judges of the High Court. The jurisdiction of the civil courts is sought to be barred in the Bill. However, it is proposed that the High Court, under its revisionary powers, may call for the record of any case which has been decided by the Appellate Tribunal pass suitable orders. Once the and problem of determination of illegal migrants is over, the question of pulsion of such migrants would arise and it is, therefore, proposed that the Central Government shall expel such migrants from India.

The Bill, which seeks to aim at speeding up the detection and expulsion of the post-24th March, 1971, entrants, deals with only some of the aspects of the problem of influx of foreigners. However, along with other measures taken by the Government, mentioned by me earlier, this demonstrates that the Government are genuinely interested in the foreigners' problem.

The question was proposed.

THE VICE-CHAIRMAN (SHRI SYED REHMAT ALI): There is one aniendment by Mr. Goswami.

SHRI DINESH GOSWAMI (Assam): Sir, I beg to move:

[Shr Dinesh Goswami]

"That the Bill to provide for the establishment of Tribunals for the determination in a fair manner, of the question whether a person is an illegal migrant to enable the Central Government to expel such illegal migrants from India and connected therewith matters, incidental thereto, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely:-

- 1. Shri Era Sezhiyan
- 2. Shri Lal K. Advani
- 3. Shri Harikishan Singh Surject
  - 4. Shri Indradeep Sinha
  - 5 Shri Satya Pal Malik
  - 6. Shri Ajit Kumar Sharma
  - 7. Shri Biswa Goswami
  - 8. Shri Robin Kakati
  - 9. Shri Shridhar Wasudeo Dhabe
- 10. Shri Ladli Mohan Nigam
- 11. Shri Dinesh Goswami
- 12 Shri Khushwant Singh
- 13. Shri T. Aliba Imti
- 14. Shri V. Gopalsamy
- 15. Shri Ghulam Rasool Matto

with instruction to report by the first week of the next Session."

The question was proposed.

THE VICE-CHAIRMAN (SHRI SYED REHMAT ALI): The Resolution, the Motion for the consideration of the Bill and the amendment moved by Shri Dinesh Goswami for reference of the Bill to a Select Committee are now open for discussion.

SHRI BISWA GOSWAMI (Assam): Mr. Vice-Chairman, Sir. I rise to oppose this Bill. Sir, this Bill is a fraud on the people of Assam. This has been brought forward before this House to hood-wink people  $\mathbf{of}$ the State. Preamble of the Bill it In the has been stated that a substantial number of foreigners have into India across the borders of the eastern and north-eastern region. It

been stated that the has also ance of such foreigners in India is deterimental to the interests of the public of India. Sir, the people of Assam launchea a massive mass movement to draw the attention of the Centrel Government to this problem of infiltration Many lives were sacrificed in the movement. What did they demand? They demanded detection, deportation of foreign nationals and deletion of their names from the voters list. The Government did not concede to their legitimate demand and instead, they tried to suppress the movement. Today, the hon. Minister has come forward with this Bill where in he has said, in the Preamble, that a large number of foreigners have infiltrated into India. What did the Government do? Howcould such a large number of infiltrate into India? What the Government do? Why did they perform their Constitutional obligations? What prevented them checking this large-scale infiltration into this country? The neglected this vital Government issue, question and that is why, has been a large-scale infiltration into India today.

Sir, the Preamble itself is frank admission of the Government of its inability to protect the frontiers. It is a frank admission of the Government that it failed to discharge its constitutional obligation. And by this does the Government really want portation of foreigners? No, Sir, this Bill has been brought forward hoodwink the people, they are not serious in dstecting the foreigners.

Had they been serious, they would have continued the process of detection and deportation of foreigners. Today they have brought forward this Bill for setting up of Tribunals and what is the substantial deviation in this Bill from the earlier order of the Foreigners Act? The order which was issued on the basis of the Foreigners Act said that the onus of proving that he was not a foreigner lied on the person against whom complaint was made and now the onus has been shifted to those

complaint against the illegal migrants?

somebody from that

area will file a

who make the complaint. Therefore, this Bill is meant to protect the interests of the foreigners, it is not meant to detect or deport foreigners. The main purpose of this Bill is to protect the interests of the foreigners.

Then, Sir, in clause 8 of this Bill it has been stated that the Government will make a reference when some representations are made by against whom some action has been taken under the Foreigners Act Government has totally shifted its responsibility to the citizens, as if Government has got nothing to do in the matter. There is nothing in this Bill to show that the Government will act of its own and detect he foreigners is not possible for the citizens to file complaints against foreigners because they do not know who are foreigners and who are not. It is the Government which knows about them. Government has got the necessary information as to who the infiltrators are.

What was done previously? Detection was done by police, determination was done by the Government. This is was done by the Government. This is the normal process followed uptill now for detection and deportation of foreigners. So, the police can detect, but it is not possible for the citizens to datect the foreigners. Why is the Government silent? Why is the Government not prepared to perform its own du-The reason is that they do not want to perform its own duties? The reason is that they do not want to detect and deport the foreigners. Again it has been stated that a person residing within the radius of three kilometres will be able to make a complaint to the Tribunal as to who the foreigners. If anybody has got any idea of the population pattern of Assam, he will know that particularly those illegal migrants have come and in places where they got support and cooperation. So can we expect that

They will not. Government knows it. Government knows it fully well that it is simply meaningless to ask a person living within the radius of three kilometres to file a complaint. Nobody will come forward to do so. Afterwards the Government will say, look here, there was no complaint and so there can be no foreigners. They will say like that. Only with this purpose they have brought forth this Bill. Then there is another motive also—political motive—behind political motive is that this Government wants to create misunderstanding among the different sections of the people of Assam again. They did it "elections". They in the last so-called instigated one section of the people against the other, which resulted in a holocaust and the ruling party at the Centre derived political advantage out of it. They want to divide the people of Assam again so that they can derive political benefit. That is the purpose. That is why they the responsibility to the citizens foreigners. These are to detect the absurd provisions of the Bill.

ernment has got its own duty to detect

foreigners, to identify the foreigners.

Previously also this was the procedure

followed by the Government for detec-

Home Minister has come forward with

this Bill shifting his own responsibility to the citizens. The Home Minister

has not given any idea about how

these large numbers of foreigners will

ing foreigners. But now the

be detected and deported. Sir, it has been stated by the hon. Home Minister that there was a consensus regarding 1971 as the cut-off year. I want to make it clear that no such consensus was arrived least so far as my party is concerned. our party did not consent to this cutoff year of 1971. By this Bill, ernment wants us to believe that those

who came before 25th March, 1971.

were all citizens. That means there was no infiltration before 25th March,

infiltration of

1971

and

#### [Shri Biswa Goswami]

started only after March, 1971. I want to refer to the Ordinance passed in 1950 for the detection  $\mathbf{of}$ foreign nationals. Then in 1964, the Tribunals were constituted for detection and deportation of foreigners. And today by this Bill Government has said that illegal infiltration started after 25th March, 1971! This infiltration a continous process. It started long before India achieved Independence. After achievement of Independence and after the creation by Pakistan, this infiltration started with new vigour and that is why these Acts were passed-the Foreigners Act, Expulsion of Immigrants Act. All these Acts were passed and Tribunals were constituted and orders were issued for the detection and deportation of foreigners. Now the hon. Home Minister wants us to believe that there was no infiltration before 25th March, 1971.

We are told about the international obligations. We do not know what nese international obligations are. The Parliament should know what those international obligations are. No Prime Minister of a sovereign country can enter into any secret agreement with any foreign country. The Parliament should be informed as to what international commitments or obligations are. But it has not been done. It was done secretly; we do not know if some agreements was reached.

Then, again, we are told national commitments. Will these national commitments continue for eternity? How long those national commitments will continue? today in Bangladesh there are lakhs of Hindus. If today they want to cross over to India, will it be possible to give them shelter on the basis of national commitment. supposing, but agreeing, that we have a national commitment? Again does that mean that Assam alone should accommodate all these migrants? National ment does not mean that Assam, West Bengal and Tripura alont will take the entire burden. The entire nation must take the burden if there

was any national commitment. The burden entire nation should take the this national commitment and Tripura Assam, West Bengal alone cannot take the burden of national commitment. Sir, a foreigner cannot be detected on the basis of the language he speaks or religion follows. We should determine that a, foreigner is a foreigner and it will be determined by the provisions of the Constitution and the laws of the land and a foreigner cannot be decided on the basis of the language he speaks or he follows Therefore. the religion commitment or inter-Sir this national national commitment, whatever that might be, this Government has itself has been large scale agreed that there of infiltration into India. This infiltration has not started on 25th March, 1971.

Sir, today it has become a gigantic problem due to the negligence of the assumed · a it has Government; serious proportion today. This infiltration is continuing even today. has been fresh infiltration into Assam, Mizoram and other adjoining States of north-eastern India. like West Bengal there that and Bihar. Even reports are were arrested Bangladeshis some So, unless the Government Bombay. comes forward firmly to deal this problem, the problem will not be solved.

Sir, if this problem is to be solved, they must hope talks with the ment leaders. The Government agreed that there would be a National Regiphotographs. with ster of Citizens Unless you happened to that? What prepare that National Register of Citizens with photographs, it will not be possible to detect foreigners future also. Is the Government going to prepare this National Register of photographs? They Citizens with agreed with the movement leaders that the Government would prepare this National Register.

Sir, here I want to say that the Home Minister has unilaterally come to Parliament for passing of this Bill, I want to warn the Government that without a settlement reached with the movement leaders in Assam, this measure will not help in any way but it will only complicate the situation in Assam further. So, the Government should have invited the movement leaders for talks and come to settlement. Without doing that, unilterally this Bill has been brought and this Bill will complicate matters further and, as have already said, this Bill is meant not to detect the foreigners but this Bill has been brought forward to regularise the foreigners in Assam. After a few months they will say, we have tried to detect but nobody was found and therefore, there are no foreigners in Assam. But, Sir, this the people of Assam will not tolerate and there will be more complications. So I would urge upon the Government to with\_ draw this Bill and come forward with a comprehensive Bill after coming to a settlement with the movement leaders. Sir, I know what the Government is doing today. Sir, on the one hand, they tried to crush the move\_ ment, and on the other, they have this Bill to brought make it a fait accompli. After the passing of this Bill, there will be no room for discussion. So, the Government wants make it a fait accompli which people will have to follow. That is the intention of the Government. And what are they doing in Assam? There are no human rights, no civil rights. I am not going to dwell upon it. But I want to mention just one or two instances. Anybody who is today arrested in Assam is severely beaten up in the lock-up. Hundreds  $\mathbf{of}$ youths have been made cripple by assaulting them in the police lock-up. Under what law, is the Government doing it? I do not know. When the movement leaders give a call for bandh the policemen will break open the doors and they will ask the shopkeepers to open their and if they do not, they ask them not to open for seven days. So the policemen also given a call for bandh, then only one incident I will refer, and I'will stop. On 11th Novem\_ ber, 1983; Dr. H. N. Sharma; Dean of

the faculty of Veterinary Sciences Agricultural University was arrested. was dragged to the police post. He was kicked beaten, insulted, abused. You want to humiliate the people of Assam He was not at all connected with the movement. is a man who is going to retire very soon. He is a respectable man. He was kicked by the policemen inside police station. He was asked to sit on the gunny bag on the floor of the lock-up. He was police assaulted. Then Mrs. Bora wife of Dr. N. N. Bora he is also a professor there; he was not there; he was away in Jorhat\_\_ was arrested, she was pulled by her hair: she was dragged not by the female police but by the male police. she was kicked and abused in filthy language, and beaten inside the police lock-up. You want to humiliate the people of Assam in this manner. you know the consequence of this, Mr. Home Minister? You are helping alienation of the people of the State the mainstream of nationalism. You want to create Nagaland or Mizoram in another Assam. I warn you, I request you, not to try to create another Nagaland or Mizoram in Assam. If you are really sincere for detection and deportation of foreign nationals, you withdraw this Bill. You have got an inherent resposibility. The Government a constitutional obligation detect the foreigners. Why did you not detect the foreigners who had been coming? According to your own adare there. What mission. foreigners did you do about it? There was a massive mass movement in Assam you wanted to crush the movement. You did not pay any heed to the demands of the movement leaders and the people of Assam. You allowed the situation to drift. And today you have come with this Bill. If you want detect foreigners, detection must be done by police; determination must be done by the Tribunal and deportation should be done by Government-at Government to Government level deportation should be done. Unless you do it, it will be merely a hoax, merely a screen, it will no smoke

[Shri Biswa Goswami]

satisfy the people of Assam, and you will only be deceiving yourselves. That is why I would urge upon the Government to do something. I know, Sir, it is too much to expect anything from this Government. I remember these Congress leaders wanted to hand over Assam to Pakistan. It is because of the fact that the people of Assam revolted under the leadership of late Gopi Nath Bordoloi, and we were supported by Gandhi, that Assam was saved. Then, in 1982, Sir,...

THE VICE\_CHAIRMAN (SHRI RAHMAT ALI): Mr. Goswami, please conclude.

SHRI BISWA GOSWAMI: Only one minute. In 1962 the Central Government drew up a scheme to drive infiltrators because there were some incidents near Tezpur. some Pakistani places near Tezpur flags were hoisted at time of the chinese aggression. There was an enquiry on behalf of the Central Government. and a scheme was drawn up. And when the detection and deportation started, the Central Government asked the State Govrrnment to go slow, and that was abandoned, and most of those deported have now come who were back.

Sir, this Bill will not serve any purpose. It is only a hoax, and it will only regularise those who have illegally infiltrated into India.

Sir, with these words, I strongly oppose this Bill.

DR. RAFIQ ZAKARIA: Mr. Vice-Chairman, I was horrified to listen to the speech of Mr. Jaswant Singh with all the venemous innuendos with it contained against a section of our citizens. But I was distressed at what Mr. Biswa Goswami had to say.

I think the Home Minister deserves not only our congratulations but also our thanks for presenting a Bill which tries to soothe the wounds as well as cure the disease.

Mr Biswa Goswami said that it was because of Mr. Gopinath Bordoloi that Asam was prevented from being handed over to Pakistan. I would like to put the record straight. In fact, it was because of Mr. Bordoloi that Pakistan was created. It was one of the major factors. Sir, if you remember, under the Cabinet Mission's plan the three-tire system which sought to preserve the territorial integrity and the national unity of India as then existed, would have gone through but for Mr. Bordoloi's opposition one has only to read Maulana Azad's account in his book "India Wins Freedom" to understand as to who were the guilty parties who turned the table at the eleventh hour.

SHRI DINESH GOSWAMI: Mr. Vice-Chairman, I only want Dr. Zakaria to understand that the situation is already complicated and that Mr. Gopinath Bordoloi is today acclaimed by all sections of the community as one of the most respected man in Assam, which, I think, Mr. Baharul Islam will also bear out. Any criticism of Mr. Gopinath Bordoloi will create a situation which they will find difficult ultimately to handle.

RAFIQ ZAKARIA: I know DR. how to take care of myself. I do not need Mr. Goswami's protection. I am quite entitled as a historian to my version. And let me tell you, a student of history, that with to the particular part of Mr. Gopinath Bordoloi, the opting out of Assam, I am giving him a reference of what Maulana Azad has said in his book "India Wins Freedom" (Interruptions) I do not want this kind of interruptions.

SHRI BAHARUL ISLAM (Assam): May I make a request? Historically Mr. Zakaria is correct because there was a proposed grouping system and Assam was sought to be tagged to Bengal at that time.

DR. RAFIQ ZAKARIA: Sir, what is this? Are we going to allow this kind of cross discussion?

(SHRI VICE CHAIRMAN THE ALI): RAHMAT Mr. SYED Islam, your namr is there.

DR. RAFIQ ZAKARIA: I am only talking of the Cabinet Mission's plan. Gopinath He was referring to Mr. Bardoloi. Mr. Gopinath Bardoloi was a very respected Congress leader. I know that. He was our Chief Minister. But that does not mean that every thing that Mr. Gopinath Bardoloi did has got to be commended. I only reacted when he said that but for him, Assam would have been handed over to Pakistan. That means, the entire national leadership stands condemned. entire national means, the That Congress wanted the leadership of

SHRI AJIT (Assam): It is historical fact.

KUMAR

SHARMA

Assam to be handed over to Pakistan.

How can it be ever accepted?

DR. RAFIQ ZAKARIA:

we accept this proposition?

SHARMA: KUMAR SHRI AJIT You read history again, please.

(Interruptions)

(SHRI VICE\_CHAIRMAN THE SYED RAHMAT ALI): Order, please. No interruptions.

DR. RAFIQ ZAKARIA: If this kind

of interruptions is allowed you people

will not be listened to in patience from our side. After all, we listened to whatever Mr. Biswa Goswami had of it. Because said every sentence you don't like what I say, therefore, you are going to interrupt me? right, you may disagree with it. You may disagree with my interpretation of history. But you have no right to

interrupt me every second simply

being said. As I said, when an attack is

because you do not

like what

being made on the national leadership of the Congress that but for Mr. Bardoloi, Assam would have been handed over to Pakistan, I say that is not correct. In fact, the whole controversy started because of Assam's opting out of the three\_tier system in the

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Cabinet Mission's plan, as Mr. Baharul Islam said. Now that is a historical fact and one has only to read Moulana Azad's book to know what situation was. Therefore, as I said let us not try to sort of give an impression to the people of Assam as well as the rest of the country that but for a particular individual, however great he might have been Assam would have been handed over to Pakistan. That is a travesty of history. I maintain.

Besides that, the problem of Assam

is not so simple as is sought to be

made out, as if the whole question

has arisen as a result of the infiltration of Bangladeshis is. Is that the problem of the Assamese? The problem of Assam has a long history and their grievance goes back to a lot of people coming from neighbouring States into Assam, where the Assamese felt that their majority was being threatened. Naturally there was a certain resentment and ever revolt as far as when there cultural identity was endangered. That we can understand. But dangers are inherent in a situation where a country is one and there is vast migration of population from one part to another. Take, for ins. tance, Bombay. If you see the composition of Bombay 30 years what it is today, the whole comp. lexion has changed. That is why the shiva sena movement started in Bombay. But if we have to preserve the unity and integrity of India, we have to guard against any kind of demands that there should be a national regi-

ster with photographs and other things

and everyone has got to give proof as

to whether he is a citizen or is not a

this criterion is to be followed, will

you not be able to say that in every

Sir: If

citizen. I want to ask you.

[Dr. Rafiq Zakaria]

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State, there will be millions who can be deemed to be foreigners, who may not be able to produce the kind of evidence that you desire? After all when freedom came, in the wake of partition a lot of migration from one part of the subcontinent to another, from one state to another, took place. Therefore it is a question of understanding it is a \* question of being realistic, it is a question of taking stock of the situation as it was and trying to find a solution. Another charge that Mr. Biswa Goswami made was that it is for the police to detect, the tribunal to determine and the Govenrment. to deport A very good slogan all right. But have these people faith in the police? they don't recognise the Government. Then movement was a movement of censure against the Government all the time censure against the bona fides of the Government. In fact, I think it is a concession on the part of the Home Minister that he has said, all right, if you say that we are not serious about deporting foreigners, we giving you an opportunity any person can come forward, make an application, coupled with an affidavit and tell us as to who these foreigners are. As regards the question of 3 kms it is to relieve the inconvenience, detection. In fact, I am not very happy about thisparticular limit. I wish instead of 3 kms limit, he would have confined it to gram panchayats because that is known area; otherwise 3 kms is rather vague. It may create confusion. Whetever it may be, as the Home Minister made speech out in his introductory introducing the Bill that the idea is regularise this that detection may be easily possible. But even that is challenged because the whole purpose behind these attacks, mind, is not to allow a solution to be found. Those who have been interested in carrying on this movement and those who have been supporting it, somehow or other want that there should be no end to it excepting

terms. And what terms? That whomsoever they believe to be foreigners. they should be deported. Is this a police State? What do you mean by 'let the police detect? Do you mean to say police always detects rightly? Dο say the citizens mean to should should have no have no protection. defence? After all, their whole existence is at stake. It is a question of life and death therefor. You want to throw the citizen out. Where will he go? You know what the plight is of the more than 8 lakh Biharis in Bangladesh. They are living as drawers of water hewers of wood, disowned by Pakistan, not wanted by Bangladesh Do you want such a situation should arise here? Simply on an application? Simply on defection the police? As if policeman always detects rightly; as if a policeman is a paragon of virtues as if a policeman would not be an interested party being influenced by one. side or the other in detecting genuine citizens and declaring them to be foreigners and throwing them out. A most dangerous proposition, a proposition which no democratic country would ever accept. I think the Home Minister has done a lot of exercise in trying to reconcile the various conflicting interests and at the same time seeing that whatever are the genuine grievances of the people of Assam, that these are met. I particularly felicitate him as far as this Bill is concerned because it is for the first time that this measure obliterates the distinction between Hindu and Muslims The other legislations that have been there, were introduced with a communal purpose and a communal aim, and here is for the first time a genuine effort being made to see that a judicious approach is brought to been on it withous distinction of what religion what language or what other considerations. And to that extent I think it is the most commendable piece. Then, Sir, Shri Biswa Goswami talked of national commitment. I do not know who has said that there is a national commitment that whoever comes from any other country will be deported? But certainly, certain commitment arose as

a result of historical reasons. It wrong on the part of my friends from Assam to think that they alone bearing the brunt of such a problem. This burden is shared by many States including my State. A large number of refugees came from West Pakistan and they were absorbed and rehabilitated with a spirit of understanding and accommodation. I am all for preserving the culture and identity of the people of Assam and for certain historical reasons there were I agree, certain dangers against their identity. We have certainly to guard against this. I wish Shri Shahabuddin was present in the House. Shri Biswa Goswami said his party is committed to all that he said. If that is so I would like to know what the other members of the Janata Party have to say in this regard. As far as my reading of their attitudes is concerned. I have my own doubts about it. I don't think Shri Shahabuddin would agree with him. Therefore my plea to all concerned is, if we are interested in finding a solution and taking the right step, then we must support this Bill. There may be certain limitations. There are a few provisions in the bill with which I may also disagree. But by and large it makes a sincere effort to meet the situation. Shri Biswa Goswami was asking as to what happened before 1971? There were other legislations which took care of it. In fact under Assam Emigrants Expulsion Act of 1956 lakhs of foreigners were deported. It has been a continuous process. It may be that the number multiplied as a result of certain developments across the borders, and therefore a graver solution to the problem is called for. that Mr. Biswa But if the approach Goswami has enunciated were to be adopted I do not think that the leaders of the Assam movement themselves will agree. Are they prepared to leave the whole matter of detection to the Police? Are they prepared thereafter that whatever the tribunals say shall be accepted? I do not think that is their case. In fact they said that this Government was illegal, the government before that was illegal, what the police was doing was wrong, etc. He himself gave instances of police beat-

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ing up people. If the police is misbehaving in one case, why should they not misbehave in the other case also? Here, for the first time people have been allowed some freedom. Some of my friends have been objecting to the words "any person". "any person" also can be instigated. Political parties who are interested in carrying on this movement and keeping Assam in this turmoil, may make any kind of fictitious application, although affidavits are to be there. Because of it the Home Minister may say that under sec. 193 of the IPC they could be prosecuted. I would like to say that, for those who make such kinds of frivolous applications, in the Act itself, if not in Act, at least in the rules, you must provide that some sort of punishment will be given. I say this because this is a harassment to genuine citizens. . (Time bell rings), And, say that every citizen in India should be in a position, if called upon to prove, to prove that he is a citizen of India is a proposition—which I am not prepared to accept. These are the harsh realities and, therefore when we take into account all these aspects, I believe that this Bill despite these fears, is a welcome piece of legislation, this is a good piece of legislation, and I hope that those who are interested not only in finding a solution to what is happening in Assam, but also in preserving communal harmony and national unity, will not hesitate to support it. Thank you, Sir.

SHRI DINESH GOSWAMI: Mr. Vice-Chairman, Sir, I approach this Bill with a great sense of anguish and pain because I feel that by this legislative measure the Government has lost the last chance of bridging the gap of crisis of confidence between the people of Assam and the Central Government. We in Assam consider it to be the greatest betrayal by this Government of their people of Assam.

Sir, before I start speaking on the Bill, I feel it is my duty to put the record straight by saying that I strongly contest the uncharitable remark

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made by Mr. Zakaria about Shri Gopinath Bordoloi. If Mr. Gopinath Bordoloi is guilty of frustrating the Cabinet Mission's Plan, then, Sir, equally Gandhiji is guilty. I know that the ruling has disowned Gandhiji in the past many a time. But I am happy to find that Gandhiji has been disowned by the Deputy Leader of the Congress (I) Party in Parliament today.

Sir, I oppose this Bill primarily because it is beyond the jurisdiction of Parliament.

DR. RAFIQ ZAKARIA: Sir, I would also like to put the record straight. Gandhiji supported the Cabinet Mission's Plan. It was only when There was opposition from Mr. Gopinath Bordoloi and others that he said, "Since there is this much of feeling, we may allow them the option to opt out of Group B." This is history.

SHRI DINESH GOSWAMI: Sir, coming to the Bill, I oppose this Bill firstly, because it is beyond the legislative competence of Parliament to enact this provision.

I oppose this Bill because it is volative of the Constitutional provisions, particularly articles, relating to citizenship and other provisions to which I will come later.

I oppose this Bill because it is illegal and ultra vires of the substantive laws like the Passports Act, the Foreigners Act and the Citizenship Act.

I oppose this Bill because this Bill is politically motived.

I oppose this Bill because this Bill will further complicate the Assam issue.

I oppose this Bill because this Bill is against the national interests.

And, Sir, I oppose this Bill because it will only open up new wounds and, as I said earlier, it is a gross betrayal of the people of Assam.

Sir, I am happy that the honourable Home Minister has, in the Statement of Objects and Reasons, admitted that there are a substantial number of foreigners who have entered India. Of course, regarding the substantial number of such foreigners who migrated up to the 25th March, 1971. I am sure that the honourable Home Minister, before he brought forward this legislation, with all his machinery at his command, . . . . . .

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SHRI P. C. SETHI: I think you have not read the Statement of Objects and Reasons properly.

SHRI DINESH GOSWAMI: I am reading from the Statement of Objects and Reasons only.

SHRI P. C. SETHI: That has been changed to "good number".

SHRI DINESH GOSWAMI: There has been no change in the statement of objects. The change is not in the preamble. Mr. Home Minister, in the Statement of Objects and Reasons, you have categorically stated that there are a substantial number of foreigners and before bringing forward this Bill, I am sure, with all the machinery at your command, you did enquire to find out whether there was a "good number" or a "substantial number" of foreigners and you came to the conclusion that there was a substantial num-What made you change that to "good" in the preamble? Then are you prepared to admit that the assessment before bringing forward this Bill was wrong or it is because a particular member of your party, of your own party, brought forward an amendment? I do not want to go into that now. But the fact remains—and I would like to quote from the documents which the honourable Member, Mr. Jaswant quoted-that "between 1951 Singh, and 1961, according to the Government of India, which made a study of the census figures of the then East Pakistan and India the Government found that in the census figures of the then East Pakistan, there was a decrease of the population growth from the

the normal biological growth to the extent of 31,73,985." The Government of India concluded from the study that from the normal biological growth East Pakistan's population decreased by 31,73,985, and there was an increase from the normal-biological growth of the population of Assam, West Bengal and Tripura, to the extent of 3401245. And what were the conclusions drawn by the Government of India then? Government of India's conclusions were that this large increase in population was because of a tremendous influx from the neighbouring country, East Pakistan. And that document that in a district like Noakhali-you know, Sir, that present Bangladeshformer East Pakistan-has the highest population growth—that document says that in the district of Noakhali which adjoins India there was increase population between the age group of 0 to 14 by 12.1 per cent. There was increase of population above 60 by 70 per cent but there was no increase of population betwen the age group of 15 to 59. In fact, there was decrease of this population to the extent of 5.9 per cent. And here the Government says, I quote "in Noakhali, apparently there was not only no increase in population in 10 years, in respect of the age group of 15-59, but in fact there was a decrease by 5.5 per cent. This is a demographic absurdity of statistical facts." And then, after analysing the census figure the Government drew the obvious conclusion is that from East Pakistan there was a considerable migration of particularly from 8 out of the 17 districts during the decade 1951-61. My friend Mr. Rafiq Zakaria said that the situation was tackled before 1971. But what was the situation? The population of Assam increased between 1951 and 1961 by 34.98 per cent as against the national increase of 21.60 per cent. If the problem had been tackled in 1962, there would have been a parity between the growth of Assam population population and national But what we find is that after 1962. the same growth rate remains. It was 21.60 per cent as compared to 34.98 per cent between 1951 and 1961. In 1961

and 1971 it was 21.57 per cent (Inter-ruptions).

DR. RAFIQ ZAKARIA: Give the break-up, apart from the foreigners, of the other non-Assamese...

SHRI DINESH GOSWAMI: If my hon, friend does not understand my argument, I am helpless. What I am saying is that you have claimed that in 1962 document that there was a tremendous migration to the extent of 33 lakhs of people between 1951-61. Now, if the migration had been stopped in 1962, the population growth in Assam would have been less in subsequent But look to the figure? figure for 1961-71 is 21.57 per cent in Assam as against 21.60 per cent of 1951---61 compared to the national figure of 34.98 and 34.95 respectively. What I am trying to prove is that the growth of population was in the same pattern. Otherwise between 1951 and 1961 and between 1971-1981 it is almost the same figure, 21.74 for the whole of India, this time it is slightly more for Assam it is 36.90. The point I am making is that the migration of population continued right from 1951 till date almost unabated and in the same pattern. Now, unfortunately, I find that this Act seeks to deal with the post 1971-people, a substantial number of foreigners who migrated across the border of the eastern and north-eastern region of the country on or after what about 25th March, 1971, who migrated before 1971. According to you, the continuance of those foreigners who have come after 1971 is detrimental to the interest of the public in India. The Bill states in the preamble the continuation of foreigners who have come after 1971 is detrimental to the interests of the country. Am I to understand, Mr. Home Minister.-24th March 1971 was the date on which Bangladesh came into being-according to you, the people who have come after Bangladesh came into beonly their presence of India? terimental to the interests

[Shri Dinesh Goswami]

Is it the case of the Governthat the prement of India 4 P.M. sence of the people who came priof to 24th from Pakistan March, 1971, is not desimental to the interests of this country? Let us take it to the international community saying that India does not consider the nationals in of Pakistani presence India as detrimental to the interests of this country and that India considers the presence of Bangladesh nationals detrimental to the interests of this This is precisely what the interpretation of this Bill is in the international community. Do you know how it is going to affect adversely your relationship with Bangladesh, when you say that people coming from Bangladesh are a security threat and not the people who have come from Pakistan? If the presence of a foreigner is a security threat and if it is detrimental, then it is detrimental whether they have come before 1971 or they have come after 1971.

DR. RAFIQ ZAKARIA: It is twisting of words.

SHRI DINESH GOSWAMI: The whole Bill is a twisting of words, Mr. Zakari. Let us not twist words.

DR. RAFIQ ZAKARIA: East Pakistan became Bangladesh.

SHRI DINESH GOSWAMI: This is precisely what I am saying. In Bangladesh, before 24th of March, 1971, the same population was there. consider as if that the Government population is different because there is a new government and a new constitution's change of name. If Bangladesh tomorrow changes its name and brings about a new Constitution we shall say that those who have come up to that date are no longer a security threat. My point is this. you determine whether a foreigner is a security threat or not, whether the presence of a foreigner is detrimental to the interests of the country or not on the basis of an artificial date which

you have done under this act. In this way you have tried to regularise all other people.

that I want to The second point make is that in this Bill you have categorically admitted that because ethnic similarities and almost the same language and the same habits, it very difficult to detect such foreigners. If you look at your statement of Objects of your Immigration and Expul-"During the sion Act, 1950, it says: last few years, a serious situation has arisen from the immigration of a large number of East-Pakistani residents into Assam. Such large immigration is disturbing the economy of the Province which is giving rise to a serious law and order problem." Now, you to tackle this situation Governor the promulgated the **Immigration** Expulsion Order. In 1962 again, you tried to confront the people of Assam by saying that the continued presence of illegal immigrants on Indian soil involve a fundamental principle. Government can allow foreigners to live on its territory permanently. This is what you said in 1962. What I am trying to ask you, Mr. Home Minister, is that what special provisions you have made in this Bill by which you can detect these foreigners. You expressed a very pious wish in the 1950 Act and you failed to check foreigners. You made another solemn declaration in 1962 that you are going to detect the foreigners and you failed to detect them. You have said Preamble of this Bill that detection is extremely difficult because ethnic similarities. Therefore, pected that in the Bill there will some provisions by which Government will indicate as to how they propose to detect the foreigners on the basis of some particular guidelines and criteria. How do you detect whether foreigner has come before 1971, the date you have mentioned? In that context, I say that the Government has abrogated its responsibility. there had been an honest attempt detect the foreigners from 1971 ward, I would have been fully happybut let me say it publicly— and I would

not have given limited support to this Bill. But where are those provisions? One way by which you could have done it is to take the 1952 Register of Citizens and the subsequent Voters' List as basis for detection. The Government could have taken the position that for the time being they will not question those who are there in the 1971 Voters' List But those who do not appear in the 1971 Voters' List and whose names have subsequently been enlisted will be scrutinised to find out whether they are foreigners under the purview of this Bill. Let me point out to my friend, Dr. Zakaria, that the NRC is a document which was accepted. It was decided in 1950 after the Nehru-Liaquat Ali Pact that there will be a national register of citizens for Assam so that this question ...

DR. RAFIQ ZAKARIA: You say that the Government of India has accepted it. I do not think it was accepted. If so, why was it not in plemented?

SHRI DINESH GOSWAMI: We are not bound by what Dr. Zakaria or not. (Interruptions) I cepts only pointing out that the N.R.C. is a valid document which the Government India accepted, And if Government of India was anti-national in 1950 to accept a document which it ought not have accepted, it was for you to take it up with Jawaharlal Nehru and accuse him of anti-nationalism. Don't blame us.

DR. RAFIQ ZAKARIA: You say that you do not agree. You see this twisting of words and accusing me of ascribing to Nehru's anti-nationalism. What Kind of logic. . . .

SHRI DINESH GOSWAMI: You used those words. So far as NRC is concerned, Mr. Zakaria, you said that such a document will be against the interest of the country.

DR. RAFIQ ZAKARIA: No, I have not said that.

SHRI DINESH GOSWAMI: Let us look to the record, (Interruptions)

The other point that I am making is about 3 KMs and all that. Dr Zakaria has some good suggestions and Mr. Shahabuddin wants it half a kilometre. Luckily, the Government has not brought an amendment that the objection should come from the same household. I am not going into that. But there is a potential safeguard which my friend has failed to note. moment a person submit an objection to the tribunals, the case is immediately not taken up. (Interruptions) It is not that because Clause 11 lays down this. When this application is received, it is sent by the tribunal to the Government, to the prescribed authority for comment. And only after the prescribed authority verifies and points out there is some justification for pursuance with this objection, then only this objection will be taken note of. Therefore, it is not that if a person just files an application, the tribunal will issue a notice on the party always when the application is made. The Tribunal will first ask the State Government for its comments whether this application should at all be entertained. And only then if the State Government through its machicomes to the conclusion  $ner_v$ that, genuine ves, here is a case then only it will be pursued. If it is the case. why do vou saddle a person with an artificial limitation of three KMs knowing well that in the riverine areas at no point of time anybody can come out who will be able to submit objections within three kilometres. There is nothing in this Act also which shows how you are going to determine whether a person has come before 1971 or after 1971. There is no guideline whatsoever, in spite of the fact that your whole Act is based on a date, 25th of March, 1971. I have also objections regarding the areas as I will dwell on the same when I move my amendments.

I will next come to the question that it is unconstitutional. My submission will be that the powers to constitute the Tribunals have been given in the Indian Constitution. The specific

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provisions are articles 323A and 323B. Article 323A talks about administrative tribunals providing for adjudication of trial. Article 323B says the appropriate legislature—and this case it will be Parliament—may by law provide for the adjudication or trial by tribunals of any disputes, complaints or offences with respect to all or any of the matters specific Clause (2). And what are these matters? The matters specified are: levy, assessment, collection and enforcement of tax, foreign exchange, industrial labour disputes, land reform ceiling on urban property, elections to either House, production, procurement, supply and distribution of foodsuffs, offences against laws, any matter incidental to any matters referred to in sub-clauses (a) to (h). Where from do you get the power in this jurisdiction to constitute Tribunals under article 323B relating to the of this country. This is a question which, I hope, you will answer. I am submitting that this Bill is beyond the legislative competence of this Parliament because this power has not been conferred on us either by article 323A or by article 323B.

My next objection is that this Bill is violative of article of the Constitution or, in fact, articles 5, 6 and 7. Article 7 lays down: "Notwithstanding anything in articles 5 and 6, person who has after the first day of March, 1947 migrated from the territory of India to the territory now included in Pakistan..." etc. What I am pointing out is that by one stroke you are trying to regularise and declare by implication that anybody who has come before 25th March, 1971 is a citizen, which power the government do not enjoy under the constitution if you do not have a power directly, you cannot achieve it through an indirect means. And my submission will be that this Act, through an indirect means, wants to declare that those who have come before 1971 are not foreigners, which goes against the very provisions of the Constitution. And, therefore, it

ultra vires. This, respectful in my submission, is against Section 5 the Passports (Entry Into India) Rule which says that nobody can enter inco the country without a passport. It is against the Registration of Foreigners Act. It is against the Foreigners Act. And, it is against the Citizenship Acc. By one stroke of pen, by one stroke of law, you are undermining all these satutory laws. Let me read Passport (Entry into India) Act. Section says that nobody can enter without a passport, no foreigner can enter, and if he enters without a passport, then he should be driven out. Section 3 of the Registration of Foreigners Act says, any foreigner who comes must register with the prescribed authority. By one particular act, by an amendment under section 4, you have done away with all these provision. Therefore, I say that this Act is violative of all the substantive clauses relating to the Citizenship Act and the Foreigners Act and is politically motivated and is illegal and, therefore, I oppose Act.

Sir, the next objection is that this Act is entirely politically motivated. Under Section 4(1) of this Act have brought an amendment under which you have included these 'Acts, the Foreigners Act, 1946, the Immigrants (Expulsion from Assam) Act, 1950 and the Passport Act to be out of the purview of this act. But why have you not included the Citizenship Act? Your argument for including these Acts was that they occupy ine same field. I hope the hon. Home Minister will kindly listen to me instead of looking to the hon, Ministry Energy.

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR): I am on roster duty.

SHRI DINESH GOSWAMI: I am not objecting to your coming. Your argument is that you have included the Foreigners Act, 1946, the Passport Act and the Immigrants (Expulsion from Assam). Act, 1950, because they occupy the same field as this Act. But,

tically motivated.

I think, that the Citizenship Act also occupies the same field as this Act. Why did you not include the Citizenship Act also? The reason is that the Government wants to keep with itself the power to confer citizenship persons who have come after It is politically motivated, look here,— The Government do not want to solve the Assam problem-but want to keep the threat alive to the linguistic and religious minorities, they may be treated as foreigners if you do not vote for the ruling party and those who against the ruling Party you will have to go out. So, you have kept yourself the power to confer citizenship and that is why I say it is poli-

My next question to the hon. Home Minister, and he will kindly answer this question, is that in the case of all the laws relating to the Foreigners Act, for the Registration of Foreigners Act, the burden of proof is always upon the foreigner to establish that he is not a foreigner. I do not find thing in this Act by which the burden has been shifted to the person against whom notice is issued as a foreigner. Whose burden will it be to when the case comes before the Tribunal? Will it be of the applicant concerned to prove or the Government to prove that the person against whom an application is made is a foreigner or for the person against whom the application is made to prove that he is not a foreigner? Therefore, I have given an amendment. If the hon. Minister is actually serious, I hope will accept it. This Bill has also not in any way said that the post-1971 people will continue to be foreigners and guided by the Foreigners Act, because under section 4 you have said that the Foreigners Act is not applicable. Therefore, I have given another amendment that the provisions of this Act shall be in addition to and not in derogation of the provisions of Foreigners Act, 1946, or any other law for the time being in force relating to the foreigners who entered into India prior to the 25th March, 1971.

Therefore, I submit, Sir, as Mr Biswa Goswami has also said, that we consider this Bill to be a total wash it is a hypocritical exercise. consider that by this Bill the Damocles Sword is being hung heads of linguistic and religious minorities and they are being told, look here, you are at our mercy, if we want you will remain, if we do not want you will go, and, therefore, whether you will remain or not will depend on the quid pro quo whether you will support us or not in the battle of the ballot box. If you do not support us, you go. If you support us you remain. (Time bell rings). Sir, I will make only one point and then conclude.

Sir, I am extremely unhappy that the hon. Minister in his reply in the other house has closed the doors of negotiations. He has said that because of the extremist activities, the doors of negotiations are closed. lf any one thing will give a fillip to the extremist activities in the this one statement is made by the Home Minister. If the student and youth of Assam do not see a solution and a negotiated settlement, what is the alternative for them? the alternative not to go to extremism? This will give a fillip to extremists. This will give a handle to the extremists and this will isolate the mode-Thisis absolutely impolitic statement (Interruption). I want the Home Minister to go. is a very lovable person and I have the highest regard for him. fore, I have nothing personal against him. But if there has been extremism, I would like Mr. Sethi to have an independent enquiry about the extremist activities in the State. The hon. Minister as well as the State Minister assured this House about the enquiry in regard to veterinary campus incident. Will he please lay the report? We would like to know what really is the report.

I have got so many cases. is the case of Mr. Biren Sharma, who is now in the Gauhati Medical College

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Hospital. You can go and check. Nails were hammered in his legs. Will you believe it? Hot nails were thrust into his pore. These are medical reports. He is still in a nervous shock in the Gauhati Medical College pital. There is the case of Amarjyoti Bez Barua. His private parts were injured and he was assaulted by the police in a manner which hardly one can describe. I am not going into the details of all these cases as I have been asked to clude. I will beg of the Home Minister even now to revise his statement which he has made in the Lok Sabha and to open the door for negotiations. So far as Punjab is concerned, he has said that the initiative should come from the Akalis. Is it your case that the Punjab situation is such where no extremist activity is there? close the doors for negotiations, what will happen to the situation in Assam? It will be much more difficult. Therefore, I will beg, with all humility, at the same time, with all the responsibility and assertion kindly resume the negotiations.

Sir, I will conclude by saying that Mr. Bernard Levin, in a write-up in Times, London, described this Government is a Government born through lies, is nurtured through lies and flourishes through lies, the essential ingredient of which is a lie. I for myself, still has some belief that this statement is wrong. After the passing of this Bill, every child, man and woman young and old, have come to believe the statement of Mr. Bernard Levin that this Government is born through lies, nurtured through lies, flourishes through lies and its ingredient is lie, is an under-statement. Thank you, Sir.

SHRI BAHARUL ISLAM: Mr. Vicenairman, Sir, before I make my subnissions on the Bill, I would like to speak a few words on some points raised by my friends. One observation was made with regard to Mr. Bordolai. Mr. Zakaria referred to Mr. Bordolai.

DR. RAFIQ ZAKARIA: I did not. Mr. Biswa Goswami referred to him. I was only replying to his charge.

SHRI BAHARUL ISLAM: Speaking from my personal experience, true that all great leaders of world including the great leaders of controversial. Similarly, India are there was some controversy even Mahatma Gandhi and Mr. Bordolai. No doubt about that Ιt may be remembered also that our late Fakhruddin was a disciple of Mr. Bordolai. The feeling in Assam today is that it was Mr. Bordolai who, with the blessings of Mahatma Gandhi, saved Assam from inclusion in Pakistan. Therefore, he is held in high esteem. Now, if some aspersions are cast on him, naturally, there will be new tensions in Assam. This is my request: he should not be dragged into this controversy.

DR. RAFIQ ZAKARIA: I would like to make it clear. I have not cast any reflections on Mr. Bordolai. was only replying to Mr. Biswa Goswami who said that but for him, Assam would have gone to Pakistan, which was a reflection on the national Congress leadership then, which historically not correct. This is I said. Nothing more. These the very people who, when Mr. Bordolai, was alive, used to denounce him. I am not talking of Mr. Islam, I am talking of the other side. Therefore, I also want to make it clear that I am not casting any aspersion on Mr Bordolai excepting saying that perhaps in the interest of Assam he felt Group B was not correct, but it is was not as if the national leadership was anxious to hand over Assam Pakistan. That is not historically correct.

SHRI HAREKRUSHNA MALLICK: Let us not talk of the people who have died, let us talk of the living people. SHRI BAHARUL ISLAM: Instances have been brought before the House by Mr. Biswa Goswami and Mr. Dinesh Goswami with regard to atrocities. Actually, nobody will support any atrocity that should be meted out to the citizen of India or part of India, maybe, Assam or any other part. Therefore, they are condemnable, re-

prehensible if they are true.

Thirdly there has been a lot misunderstanding or misconception the entire position. Let me try explain the position. Shri Dinesh Goswami has used the terms as good number', 'a substantial number', 'a large number'. All these expressions are vague, they have no meaning. Quite a good number of foreigners is there, no doubt about that. was fear Therefore, there a Assamese the the minds  $\mathbf{of}$ people that they are going to lose our identity of culture and it was accepted by all concerned throughout country that the identity of culture of the Assamese people as well as people of any other State must be preserved. That was the idea and point was taken up by the All Assam Then, Mr. Dinesh Students Union. Goswami also referred to the 1950 Act. It may be remembered that after partition there was a great immigration and migration of people. A large number of people migrated from East Punjab to West Punjab, from Punjab to East Punjab, to Delhi, ctc. on the Eastern side from the erstwhile East Pakistan to Assam and from Assam to East Pakistan, both ways. Therefore, that Act was passed. far as the definition of foreigners is concerned, it is there in the Foreigners Act. A very simple definition is there that one who is not a citizen of India is a foreigner. Now who is a citizen? It is there in the Constitution. After the commencement of the Constitution, how to acquire citizenship of India has been described in the Citizenship Act. It is also a well-known fact, as I have already indicated, that a large number of persons came from East Pakistan to India and hence the 1950 Act. If some people came from

East Pakistan after the commencement of the Constitution, namely 26th January, 1950, naturally they were not Indian citizens because they were East Pakistan on that day. Meanwhile, after having come to India Assam they did not acquire citizenship under the Citizenship Act. Technically and legally they are Indian citizens, but these people, quite a large number, have been living is Assam, Technically, therefore, till they acquired citizenship they are foreigners, but there is another fact with regard to these people which has to be kept in mind. A mention of the year 1971 has been there. derstanding is that 1971 is not an arbitrary date. It has a significance. I do not remeber the exact date (n which Bangladesh was born but it was In international law Banglain 1971. desh is not equivalent to Pakistan. Bangladesh may be a geographical identity of East Pakistan, but not the political identity because Bangladesh was established by revolution. Bangladesh, under the leadership of Sheikh Mujibur Rehman, fought against Pakistan, got itself extricated and established itself. Therefore, its political identity was entirely different from the political identity of East Pakistan and hence this great significance to 1971. So far as these people are concerned who migrated after 26th January, 1950 till the birth of Bangladesh if they had not acquired Indian citizenship, they were foreigners.

But this is also an elementary principle of international law that a foreigner can be deported only to the country of his origin, not to any other country. If we find a foreign national of England or France, we cannot detect and deposit him to Burma, or even to England if he is a German. Therefore, as East Pakistan is not in political existence today, and if we detect large number of foreigner from East Pakistan-I am separating case of Bangladesh at the momentyou will find that these large number of foreigners is a great problem.

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Therefore, we is a human problem. will have to deal with this great problem of foreigners coming from East Pakistan to Assam between 26th January, 1950 and the date of birth of Bangladesh. For the solution of these people. . . on Berger again (18 garet) A

SHRI DINESH GOSWAMI: May ask you a question? Will these persons automatically become Indian citizens? If not, what will be the status Stateless they of these persons? Are Should the Government not persons? tell them "you belong to this class. citizens or whether you are persons". The question of deportation comes later. The question of identification and status comes earlier.

SHRI BAHARUL ISLAM: question does not arise from what I am saying now. I am not telling the position of these people. Certainly what we can do, we will have to put our heads together-by "we" I mean the Government of India, the Govof possibly all the States ernments and the leaders of all political parties. It is a very big problem. We cannot throw away these foreigners to any place. There is no State of their origin for them now. We cannot throw them into the Bay of Bengal. We cannot kill them. What we can do, we will have to find out by putting our heads together, keeping all these human values in our minds. But we are not on that point now.

Secondly, with regard to the Act, that Act has been superseded by the present Act. That Act was for expulsion of people who illegally came from East Pakistan to Assam or If you examine India at that time. that Act, you will find that there was a clause there that those persons who came as a result of the civil disturbances in Pakistan, namely out of communal disturbances, out of fear for were naturally exempted life etc. All these people from deportation. were popularly known in that part of the country as 'refugees' and they were

exempted from deportation. But there were other persons also who migrated to Assam, who came to Assam not as a result of disturbances but for reasons. These people could been deported. That was the position in 1950 Act.

So far as the present Bill is concerned, I must congratulate the Government of India, particularly the Home Minister, for bringing this legislation. There is no communal idea in this Bill at all, India now is the leader, so to say, of the Non-Aligned nations in which there are more than one hundred countries of which more than 70 are Muslim countries. And India has declared in the Constitution that we are not a theocratic State, as some of our neighbouring countries are. are a secular State and the Government of India has proved so by acts and deeds that we are a secular State. Therefore, Government of India canafford to bring in a communal piece of legislation. This is a piece of legislation which does not differentiate between two communities and "You can deport these people and not the other ones". All the foreigners, whoever they are, are put in the same category. They can be detected and deported out of the country.

Now, Sir, there was an objection also by Mr. Biswa Goswami and Mr. Dinesh Goswami that when we have brought this legislation, only people coming after 25th March 1971, can be deported. Kindly see if I quote you correctly. Mr. Biswa Goswami is When you have said in also there. this legislation that those foreigners who have come on or after 25th March, 1971 can be deported, by implication you have left out the other foreigners, Goswami was just as Mr. Dinesh pointing out. What will you do with those people coming between 1950 and 1971? I was saying technically, certainly they are foreigners if they, in  $\mathbf{not}$ acquired the meanwhile, have Indian citizenship and what you do with them is a different matter. But, so far as these people are concerned.

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certainly it is most desirable if we can solve the entire problem, the entire issue. It is creating a headache for all people, all communities Assam, and all people and all communities of Assam will be very happy if this notorious problem is solved overnight. But it has been so difficult. So many sittings, so many negotiations and so many attempts have been made but people are failing. Therefore, half a loaf is sometimes better than loaf at all. If we cannot solve the entire problem and there can be objection if we detect at least some people and deport them, then we can go backward.

SHRI AJIT KUMAR SHARMA: May I ask the hon. Mr. Islam for a clarification?

THE VICE-CHAIRMAN (SHRI SYED RAHMAT ALI): Mr. Sharma, your name is there on the list. Don't interrupt him.

SHRI AJIT KUMAR SHARMA: Just a clarification, with his permission. I want to know whether by this Act you have not legalised foreigners prior to 25th Match, 1971.

SHRI BAHARUL ISLAM Without your putting that question. I was just going to answer that. You have not yet spoken, but Mr. Biswa Goswami and Mr. Dinesh Goswami have already spoken. They said, by implication that you have left these foreigners. With intention I used the words "by implication." The Government has not stated in this Bill that 1971 is the cut-off year. The Government has said in the Bill, we are starting from 1971. The Prime Minister also, in her statement, stated, let us start from 1971. That is the starting point. That is to to say that if we cannot carry this very big timber, big tree, let us at least carry some portion of it, a branch of it. That is the idea. So, certainly my reading of the Bill is that the Government has not legalised the people coming between 26th January 1950 and the birth of Bangladesh. That period has been

left open as I have already said. For that purpose, all the Governments the States plus the Government India plus leaders of other political parties, perhaps will have to put their heads together to find a solution, today or tomorrow.

SHRI AJIT KUMAR SHARMA: Please see the Statement of Objects and Reasons.

THE VICE-CHAIRMAN (SHRI SYED RAHMAT ALI): Sorry.

SHRI BAHARUL ISLAM: Now. many other friends were advising, particularly from public platforms and in the newspapers-I have seen even eminent leaders and eminent retired Judges and others—saving that the issue should be solved soon. Who says that the issue should not be solved soon? Solve it, if possible, overnight. But it is not possible. Up till now nobody has given a concrete suggestion. "Take this, here is a suggestion, accept it and solve this problem." None! Simply saying "solve it," won't help us. Therefore, if there is categorical solution, let us start at least with a modest attempt 1971. What is the harm?

And there are vested interests also who want that this problem should not at all be solved. There are vested interests and they are encouraging the young students of universities schools and colleges to carry on this They are movement. encouraging these ideological, patriotic, inexperienstudents. Even we know that. pressure was brought on AASU not to press their demands of deportation against one community saying, "Please do not attempt to press your demands against particular communities: press your demand against one community and not against all." Credit must be given to AASU that they did not yield to this communal attempt. Of course, certainly there are certain communal, extremist elements

are by this time out of the control of

AASU and they are causing devas-

tation here and there now. There are

communal elements.

extremist and

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But, so far as AASU is concerned, they did not yield to this attempt. Now what is more necessary is that we want a lasting solution. Assam is in agony. When our friends speak, you find that we have become very much involved, we will have to be there, our children will have to be there. cannot leave that place. Therefore, we are involved. Particularly there is a crisis of confidence with so much of mistrust distrust and suspicion among different communities. Therefore, this subject has to be handled with care. It is a very sensitive subject and a lasting solution is necessary. What is more necessary, in my humble opinion, is a lasting solution. Time has chang-Assam is a multinational State. Assam is a miniature India. If you go to Assam and the north-eastern region, you see hills, plains, heat, cold; snow, desert; hilly people, plains people, Aryans, non-Aryans Hindus, Muslims, Christians, Buddhists, all sorts of people. You get a miniature India there. We have to live there. Even at the time of Shankar Deb. Assam was torn into pieces for various reasons. But Shankar Deb was a saint and he was preaching the message of Upanishad that all human beings are one and are to be treated as Shiva and all are equal before God. Unfortunately, that saint was driven away to Cooch-Behar. Today in Assam a new society has to be created, a new Assamese society consisting of people of all communities, irrespective of caste, community, language or ethnic origin. And for this purpose, a new progressive secular leadership must emerge. a leadership that could command the confidence and respect of all sections of people, who can bring about such a new society in which we can live peacefully and in harmony. Otherwise, there is no way out. We have seen that in Switzerland there are three different communities linguistic cultural communities, who did not see eye to eye, but they are living happily. We can also live happily if we can extricate ourselves from that crisis of confidence and create confidence. Of

course, some people do not like him, but the present Chief Minister is emerging as a secular leader. It has been acclaimed all over the country now that he has been able to successfully bring at least the law and order position to normalcy. So far as general normalcy is concerned, credit must be given to the Government in Assam today under the leadership of Mr. Saikia that it is doing a good job, it has rehabilitated all the displaced persons. thus bringing the situation almost to normal. Therefore, I would appeal to all sections of the people inside Assam, outside Assam, leaders of all political parties to very kindly rise above party consideration and help us with a more practical solution so that we can live happily there, all the people, irrespective of caste, community or ethnic origin. Otherwise Assam cannot be saved.

AN HON. MEMBER: What is your solution?

SHRI BAHARUL ISLAM: Now, so far as the present law is concerned, that is to say, so far as the post-1971 migrants are concerned, there is no constitutional or legal difficulty. If detected that these persons have migrated from Bangladesh and if they are found to be foreigners, naturally they can be deported to Bangladesh, the country of their origin. And for this purpose, if this Bill is introduced certain objections have been raised so far as the area of 3 kms, is concerned. Now Mr. Zakaria said he would have been happy if it had been a gram panchayat. There is a meaning about it. Mr. Dinesh Goswami read the Preamble. As there are a large number of people, it is very difficult to identify them because of similarity of language, dress, ethnic origin etc. So it is very difficult to detect them. Therefore, there must be some limit. If a person is living within a radius of 3 kms. another person-1971 is the last limit —then that person will be able to tell whether he is a new person or not. So, either the gram panchayat people

or other people living within a radius of three kilometres will be able to say that. How can a person residing at a distance of 10, 12, 20 kms. be able to say whether a particular person who is alleged to be a foreigner has come before or after 1971?

DR. RAFIQ ZAKARIA: Why do you not support the gram panchayats?

SHRI BAHARUL ISLAM: No objection to the 3 kms. limit.

Now regarding the closing of door to negotiation, I do not think so. As already indicated, my view after reading the Bill is that certainly there will have to be a negotiation for the settlement of those people who migrated either from 1951 to 1971 or 1961 to 1971 as the case may be. must be some negotiations; early negotiations are better, because to my mind also if negotiations are started a lot of tension will be reduced and we will get a fair and better type of society. Therefore, I also appeal to the Government to start, to resume, negotiations as early as possible.

Thank you very much.

SHRI ARABINDA GHOSH (West Bengal): Mr. Vice-Chairman, Sir, I wish to raise some points on this illegal Migrants (Determination by Tribunals) Bill, 1983.

Mr. Vice-Chairman, Sir, it is a great misfortune that after 37 years of the Independence Parliament of India has to discuss about the measures to detect foreign nationals and to form the tribunals and all things of this sort. But this is due to the activities of the so-called movements which were sponsored, not for the upliftment of Assam, not for the improvement of the socioeconomic backwardness of Assam, but mainly to detect foreigners. This was the main aim of the struggle. may differ with us. But this movement did not help to bring some political solution in the sensitive border States like Assam. Actually we could

have appreciated if this movement would have been conducted on the real issues of the people of Assam. There is no problem there either of caste or creed or Hindus or Muslims or mese or Bengalis. Assam is In this way we wanted to see and wanted to observe. But that has been totally belied. The last Provisional Parliament of India, the then Prime Minister, Jawaharlal Nehru Sardar Vallabh Bhai Patel, all leaders, committed, and there was a national commitment, that after the division of the country into Bakistan and India, those who would be forced to come away would be treated as brothers and sisters from the foreign countries; all facilities and privileges and human rights should be provided to them for their settlement or rehabilitation in our country. But that commitment unfortunately has been foregotton. Year after year since 1950, forgetting that very national commitment, forgetting the very human aspect of problem, a series of agitations were carried on. Sometimes Assam was in a convulsion of communal riots Many untold sufferings had to be shouldered by the Assamese on account these unwarranted communal tensions and communal riots on the question of foreigners and on so many petty issues. This has caused great damage to economy of Assam, to the socio-economic development of Assam. Howe-**AASU** some elements like the and the Gana Sangram Parishad did not realise the situation. Simultaneously the Government of India, the Home Ministry, as in Punjab, failed to intervene in time in the restive situation prevailing in Assam. In the beginning they supported the struggle of the secessionist and divisive forces. But ultimately they came to realise the situation but it was too late. Under presure they came to realise it, but it was too late. Now some elements under the leadership of the divisive forces will dictate as to who is a foreigner and who is not a foreigner. And the entire Assam, the poor people, the down-trodden classes of Assam, the peasantry, the working Shri Arabinda Ghoshl

class the middle class, have to bear the burden of this damage. This is antiworking class and ultimately it is at the cost of the national integration of misfortune that our country. It is some of the national parties of the country supported this movement foreign nationals.

Then several rounds of discussions and negotiations took place, but nothing tangible came out. This movement was given undue prominence. Sometimes, consciously or unconsciously, the Government of India by attitude and by their way of tackling the situation, provoked the movement more and more. Actually I hold the Government of India's liberal attitude responsible for not fighting it out on the question of national integration of our country.

Sir our party rightly agreed and we are committed that the cut-off year will be the 25th March, 1971 for detecting foreign nationals. We are naturally committed to that commitment. said in this speakers have House today that that was not a consensus decision. But as far as know, from the press reports and proceedings and records, all the national parties agreed to this cut-off year. Now somebody is backing out of this. Now it appears from press reports and other things that this cut-off year may be 1951, 1957, etc. In this way things are moving. We do not know what will happen in future. Anyhow, the main danger was how to fight out this movement against national integration and to maintain and preserve the unity of the toiling masses of Assam who are the worst victims? Perhaps you may be aware and you may recall the last carnage in Assamthe tribals, the Assamese, the galis, whoever may be, more than 10,000 people were the victims; they were butchered like anything. shelter, no relief; thousands of ple are still staying in refugee camps and they are dying in refugee camps. No Government of India, no Government of Assam, there coming forward

to help. We are not allowed to have democratic facilities and rights participate in election. Even after the elected Government taking office in Assam no solution has been found to these refugees who are the victims of the last carnage in Assam. Our party, Communist Party Marxist India, the left and democratic parties, we stood like a rock to fight out these divisive forces, for the cause of national integration ofour country. More than 40 of our workers have been attacked and some of them killed in this carnage. Our party offices were ransacked, whether Bengalese or Assamese, no matter, they attacked our people. This was a movement once backed by Government of India and Government of Assam. You are aware of what is happening in North Bengal. We are here discussing Illegal Migrants Determination bunals Bill. It has been pased in Lok Sabha. People know the effect of this Bill. In our State of West Bengal there is a movement organised by a section of the people. Uttarakhand Movement. The consensus of the movement was to divide West Bengal and form a separate State of North Bengal. This movement is going on for so many years. Our Left Front Government is fighting tooth and nail against these divisive forces. We are proud that in our State of West Bengal there is no place for divisive forces like Uttar khand, Jharkhand, and so on. There is a tense situation prevailing and there is a fight between our Government and the sponsorers of the movement and the entire people have organised themselves are to fight out any divisive forces there. Lastly. about the tribunals being set up to check foreigners, to deport foreign nationals; many clauses are there. There are some lacune in Clauses 7, 8, 17 and 21 and others. I am not going into the details now. There are many lacune in this Bill. Some one or two years may be there to detect foreign nationals in Assam. Unnecessarily the poor people will be victimised harassed. These affidavits, court, with all your bureaucratisation

how can the poor people of Assam put harassment? The working class will be the victims of these tribunals. My appeal is, mere instituting of tribunals is not the real solution for a tense, backward in all respects, socially and economically. State like Assam. We want a permanent political solution to this problem. do not like the whole country to turned into Punjab. We want the law to be enforced in a civilised manner. This is a human problem and thousands of people are still residing This should in refugee camps. kept in mind by the Central Government and the Assam Government while passing this Bill. We are opposing this Bill totally. definitely Some lacunae are there and we feel that merely forming the Tribunal will not solve the problem. More problems will come up one after the other. Only a socio-economic-political solution will solve the problem.

SHRI P. N. SUKUL (Uttar Pradesh): Mr. Vice-Chairman, I rise to support the Illegal Migrants (Determination by Tribunals) Bill, 1983 and also the earlier Ordinance of the same name. I also congratulate my Government for taking this bold and positive step to start with the solution of the problem that has been facing Assam for such a long time.

I personally fail to understand the reasoning advanced by our opposition friends like Mr. Jaswant Singh and Mr. Biswa Goswami and others for opposing this legislation. Mr. Jaswant Singh said that because Government showed political chicanery and showed no political statesmanship in the past, he is opposing the Bill. What is this reasoning? If we could not do it in the past, you do not want us to do it now either? What is this logic? I think his own condemnation of this legislation and the action of the Government is politically motivated.

He also said that what is coming forth from the Government is to little and too late. And that is why he is opposing the Bill. What is this? If

the train is late, then you are not going to catch it. If you are thirsty, does it mean that you must get a bucket of water? Will not a glass of water do to start with? Now a glass of water is being presented to you. A beginning is being made. I think just like some of the foreign powers, our opposition friends, especially the rightist friends, are not interested perhaps in finding a solution to this problem so easily. That is why they are posing the Bill. They are opposing the Bill for political reasons while our Government is trying to solve the problem in right earnest.

# [The Vice-Chairman (Shri Dinesh Goswami) in the Chair]

5 P.M.

As regards this legislation, the cutoff date of 25the March, 1971 has been provided. Personally, I do not know why this date has been chosen. actual war on Bangladesh was started in December 1971 and Bangladesh came into existence at 1971. Here end December οf 25th March date is 1971, and the only reason I can guess is that perhaps because the repression started in East Pakistan by the military junta about six to nine months before the liberation, that this date is there. The repression started earlier, the killings started earlier and also perhaps the exodus started earlier and that is why this date has been selected and I am sure that between the 25th March, 1971 and the actual date of liberation of Bangladesh, those people who migrated in to Assam would be taken by Bangladesh. I think our Government must have looked into this matter.

Sir, as many of our friends have said, an early solution to the problem of Assam is needed. We have had a lot of bloodshed. Personally, Sir, I went there three or four times to Assam and I have seen the situation myself and I saw what was happening and how serious the situation was. I could see that the studies of the students were hit, were badly hit, and

#### [Shri Arabinda Ghosh]

they had to miss one or two sessions even. The whole economy of Assam was in a shambles. That was why it was necessary and that is why it is necessary that as soon as possible a solution should be found and prescribed and I am happy that at least the Government is going to identify and take action for the removal of these illegal migrants who came on or after the 25th March, 1971. Here, as regards this Bill, Sir, very few people actually looked into the Bill and talked about its various provisions. We have been governed mainly by political reasons. There seems to be nothing wrong about it. But, personally, I feel that the proviso to clause 8(2) is not correct. The proviso says:

"Provided that no such application shall be entertained by the Tribunal unless the pqerson in relation to whom the application is made is found, or resides, at a place within three kilometres from the place of residence of the applicant". Why this provision of 3 kilometres? be that those living within a listance of three kilometres do no know that he is a foreigner; maybe that somebody living at 15 kilometres knows that he is a foreigner and he may also prove it. But here you are putting a limit that may not be very helpful in the identification many foreigners at least, if not all. So, personally, I would suggest that this limit of three kilometres should enlarged to 10 kilometres and this will make things easier, will make the identification process also easier.

Then, Sir, in clause 16(2), it has been provided that when an appeal is filed with the Appellate Tribunal and that a majority decision is not possible, the matter in that case will be referred to the President for a decision. Sir, the President is included among the members. Now, there are four judges including President. What will happen? cording to this, the Appellate Tribu-

nal should consist of three to judges. It could consist of four judges including the President and if there is equal opinion. What will happen and to whom will you refer the matter? That is why I say that it is necessary that if this majority decision has to be taken note of given importance to, the number of judges in the Tribunal should be odd numbers and it should be like five. seven or nine. Only then a majority decision can be arrived at and it can be respected and implemented. think, the number of judges on Appellate Tribunals, should including the President, be in odd numbers.

Otherwise, Sir, the Bill is all right. I have some doubts about the Nepa-They are lese living in Assam. good number. But perhaps, I think, since they have not come through the eastern or north eastern border, but through the northern border, this Bill is not going to affect the Nepalese Assam, However, if the Nepalese there are also to be identified and removed, then a separate date should be prescribed for dealing with Nepali migrants.

I earnestly hope, Sir, that our AASU leaders and the leaders of the AAGSP and all the other elements in the State will co-operate with the Government and that will help the Government in the identification of these migrants from the 25th March, 1971. As I said, it is a beginning, and once you complete this chapter you can amend this Act, and then you can deal with the earlier peopole as well. Nowhere it has been said that in future you will not be dealing with them. That is why I say that it is a good piece of legislation, and without any reservation our Opposition friends and the people Assam should cooperate with the Government in the identification of migrants and strengthen the hands of the Government in this regard.

Thank you.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Ajit Kumar Sharma.

SHRI AJIT KUMAR SHARMA: Mr. Vice-Chairman, Sir, at long last hon, Home Minister, respected Sethi, has brought out a Bill before House, which is a death sentence on the people of Assam. It is a death sentence on the composite society of the Assamese people, comprising Hindus, Muslims, Chiristians, Sikhs, tribals non-tribals and other commu-Now Sir, in view of this, you would permit me, as one of the Assamese society, to have my last wish before the hangman puts his rope around my neck and hangs me. It is a great surprise that a Bill of this nature should come from hon. Home Minister who is Mr. Sethi. It is very surprising in the very context of all the discussions, all the developments, regarding foreign nationals issue since The movement was started by the people not against any communities, not against any religion, against any linguistic community but against the foreigners, and the movement only reminded the Government of India of its own responsibility to drive out the foreigners from that part of the country.

That the nature of the problem is very serious, at long last the Home Minister has admitted in the preamble and in the Objects and Reasons this particular Bill before us. may I point out, Sir, I am very sorry to say that the Government of India has proved dishonest to the people of Assam? All through they have talked of their commitments, whether national, or international their commitments to the minorities in East Pakistan or Bangladesh but they never said, that they have any commitments to the people of Assam who are a part of the country. And when the people of Assam demand a solution of a very serious problem, the Government takes the British methods of dividing them, injecting into the mass movements of communalism, sectarianism. and trying to supress the people when they are agitating on a problem of their life and death. It is also very unfortunate that this Government, instead of trying to solve the problem of Assam, a genuine problem, which they have admitted, they have surrendered before what called the Bengal lobby, the evidence of which was also seen in the very amendment of the Act in the Lok Sabha. This powerful lobby is omnipotent. We find it everywhere, inside the Ministry, inside North Block and inside the South Block. And Assam is so powerless to fight against it. The Government of India has ultimately announced its final stand against the people of Assam and brought forward this Bill to hoodwink, to commit a fraud, on the people. I still hope that the Home Minister will think again and not commit the mistake which he has made some time back. In this very House he made a statement on Assam situation containing a copy of untruths and half-truths. Even during the course of issuing that statement, he was found to realise his mistake and he had to withdraw two paragraphs because he himself considered them untrue. Yet that very statement was circulated to the foreign countries through the Minister ofForeign affairs. I do not know who did this mischief. But what I find is that two honest gentlemen, the Home Minister and the foreign Minister were made a party to a very dishonest deal against. the people of their own country.

Now, Sir I come to the Bill. I do not understand why a Bill should have been necessary at all because this very Government and the Home Minister himself, times without number, writing and in speeches, have said that detection an d deportaion been going on. The Home Minister alsohas given the definition of Indian Citizenship. He said that the Indian citiship is determined by the Citizenship Act, the Foreigners Act and the passport Act. He also said that there is a standing machinery for detection and

[Shri Ajit Kumar Sharma]

deportation of foreigners from the country and that instructions been issued to the State Government for deporting and detecting the foreigners. May I ask him now whether he told a lie before this House by saying that thtre was a standing machinery to detect and deport the foreigners? Why does he then need a new legislation in the form of this particular Bill to detect and deport foreigners? This shows that he is playing with the people of Assam not only with people of Assam but with the people of whole of India. He is not detecting foreigners, but harbouring them. other words, he has been decieving the people and also himself.

Sir, I find that there is a direct contradiction in his speech made in the Lok Sabha and what is written in this Bill. He says in the Lok Sabha that 25th March, 1971, is the starting date. But in the Objects and Reasons of this Bill, he has very specifically "The definition of illegal stated: immigrants as provided in the Ordinance, recognises the 25th March, 1971 as the cut-off date." Whom should we believe? Should I believe this document or the speech made by the Home Minister in the Lok Sabha? That Lok Sabha statement will be recorded in the Lok Sabha proceedings. But the courts will take cognisance of this law only. May I ask the Home Minister to state frankly even today what he really means? Throughout, there have been accusations against the leaders of the Assam movement that they have been changing their words. May I say very firmly and on the basis of documents that Government of India, the Prime Minister and the Home Minister have charged their words every months? I have written a long letter to the Prime Minister and I am still awaiting a reply from her. If a Government betrays a people, where will the people go? The people may commit a wrong or do a right thing, but the Government must behave in a manner so that the people's trust is retained in the Government, Sir, there was a talk of consensus. Whose consensus? Can there be a consensus when the aggrieved party is absent? What is the definition of consensus in this case? We can say that we have a consensus where all parties come to a certain agreement. And what was the consensus? And who were the persons present to arrive at a consensus? Whose consensus was this? According to a circular issued by the then Home Minister on 24th November, these were the persons: "Mr. Chitta Basu, Forward Bloc. Mr. Tridip Chaudhari, RSP; Mr. Bhupesh Gupta, CPI; Mr. Samar Mukherjee CPM: Mr. Y.B. Chavan, Congress (U); Mr. P. Ramamurti, CPM: and Mr. Ibrahim Sulaiman, Muslim League; and seven Ministers, including the Prime Minister." Is it the consensus of the nation or of some interested parties who want to have a particular decision or to approve a secret decision made elsewhere? I would like to know this specifically from the hon. Home Minister. Let him be frank. Let him not tell some thing untrue people making of a law does not make it effective. The law must also be accepted by the people. More or less, it is 80 per cent willingness, and 20 per cent may be compulsion. By simply making a law, is he going to problem solve the which he admitted to be very serious? This law not be acceptable people of Assam. What are your promises? In this very House, the Law Minister promised that there will be no election in Assam either to Assembly or to the part of Parliament without the revision of the electoral rolls. (Time bell Rings) But then, that election was held without the revision of the electoral rolls Now the Home Minister says that 25th march. 1971 is a starting point. But here the bill says it is a cut off date. By making . a cut off date, you seek to regularise all foreigners who came before that particular date. As it appears to me and I am convinced about it- the so called consensus is an attempt to exterminate the Assamese people, to throttle

their neck because this whole thing will be a farce. You have made everybody a citizen of India upto 24th March, 1971. And the provision of this Bill are such that there will be no detection. Not to speak of deportation, there will be no detection anywhere in Assam.

Therefore, I would like to have a clarification, an honest clarification from Sethiji whom we all regard with great respect. But, as the Home Minister, he might have some constraints. But even then, let him be frank with people of Assam with the nation and with this Parliament. Sir, he has stated in Lok Sabha, and I quote:

"Some of the incidents which have accompanied the resumption of agitation such as bomb explosions, encounter with the Maiti extremists and attack on the life of the Chief Minister show that the agitation is now passing on to the hands of extremists elements. In such an atmosphere, the question of resumption of talks does not seem to have any relevance at this stage."

Now, Sethiji, may I ask you one thing?
Only yesterday, newspapers reported that you wanted to discuss with the Punjab leaders and your argument was that unless you discuss with the moderates, the extremists will go ahead and they will be conquering the field. In Assam, you have just taken the opposite stand. In Assam you do not want to discuss with the leaders of the movement by saying that there are extremist elements which the AASU and Gana Sargram Parishad have fall-

ed to control (Interruption) No, is your standard? Let us know what you really means.

Now, who are the extremists? Are you your self encouraging them? You have admitted that in the case of the bomb explosions you have captured certain Manipuris, Maities. very fortunate for the AASU members that this extremists was found to be a Manipuri. Had he not been caught, you and your Government would have said that it is the AASU members who have committed this crime. You have been doing it all these three years. I challenge you on this account. Have a judicial inquiry into all these acts of violence, murder, bomb explosions and you will see who are responsible. We can prove it. (Time Bell Rings). These are the conspirational action of some people organised elsewhere, outside Assam and based in Calcutta who have planned this vio-All such incidence are the lence. action of those who are against the interests of the Assam Movement. (Time Bell Rings).

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Please wind up now.

SHRI AJIT KUMAR SHARMA: I will need another five minutes. Now, even if a person who is committed to sentence of death is given some time. So, you have to give me some time and you cannot deprive me of that. Now, the point is that violence is there. If you institute a judicial inquiry, you will come to know the truth. I have

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written to you also and you were very kind enough to reply to one of my letters. I have given you details of incidents, details of the instance, of the kind of unclivised atrocities committed by your agents, your Government, which is your illegitimate child, functioning in Assam.

SHRI HAREKRUSHNA MALLICK: (Orissa): By whom?

SHRI AJIT KUMAR SHARMA: This is what your Government has been doing. Now when the Prime Minister was present, just half a kilometre from the guest house where the Prime Minister was residing, at midnight, a woman, a respectable woman; was dragged out by the police from her bedroom, beaten up, and taken to the lock up. I referred this matter and the Minister of State has assured me that he will inquire into it but I have not received anything more from him so far although fifteen days have passed by now. If this kind of things are done, if you think that you can suppress the people like that, you are mistaken. There may be more revolts. It is your way of bringing about normalcy?

Now, Mr. Zakaria was referring to certain things regarding the Cabinet Mission's proposals. Let me tell you. Sir, and let me remind the Home Minister, that in 1946 we were being sacrificed by our national leaders that was the prize given to us for our sufferings and sacrifices in the freedom struggle. In that struggle many young lives were lost in Assam. And, again in 1962 when the Chinese aggression took place, the Prime Minister of India had no message of hope for us, except a farewell message. and today you have brought forward a Bill which seeks to finish the whole people. You are sentencing them death (Time bell rings);

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Your five minutes are over.

SHRI AJIT KUMAR SHARMA: Now, Mr. Home Minister, you have in your Lok Sabha speech said that if this amendment, the amendment of Mr. Suraj Bhan, is accepted, all the migrants who enter India on or after the 26th January, 1950 will have to be detected and expelled. We have to keep this issue open in order to have negotiations and therefore, we have not made any provision in the Bill. May I ask the Home Minister to explain what he really means by it? After this Bill is passed, where is the scope for negotiations to decide the question of status of citizenship prior to 1971. Are you not trying cleverly to close the issue with your eyes on (Time Bell Rings) Thereelections. fore Sir, with these words I would like to request the Home Minister, please think it over and tell us frankly whether you are going to resume the negotiations with the leaders of the movement, whether you believe in suppressing the people, committing violence on them, and whether you will immediately order a judicial inquiry into the large scale violation of humah rights in Assam by your Government?

I would like to know whether you are going to take steps for instituting a judicial enquiry into these matters? Now, I will request you, even today...

(SHRI VICE-CHAIRMAN THE Sharma, DINESH GOSWAMI): Mr.you will have to conclude now.

SHRI AJIT KUMAR SHARMA: Mr. Home Minister. You should tell us 329

whether through this Act, you have made 25th March, 1971, as a cut off date or as a starting date. I hope, you will take back this Bill and bring it with an honesty of purposes an amended form to have a comprehensive solution to the problem in the interest of Assam and the N.E. Region, With these words. I oppose the Bill.

श्री ग्रसद मदनी (उत्तर प्रदेश) : नायब सदर साहब, मुझे इस बिल में इस बात पर श्रफसोस है कि इसके श्रि-म्बल में बड़ी तादात में गैर-मल्कियों का हिन्दुस्तान में होना तस्लीम किया गया है। जो एक तरह से जिस चीज की जांच की जा रही है इसको पहले से ही इतनी बडी तादाद में तस्त्रीम करना यह हरकत इंसाफ, ग्रमन श्रीर सही रास्ते पर चलने के लिए मनासिब नहीं है। श्रासाम के वाशिदे. ग्रासाम के लोग ग्रमन पसन्द लोग हैं ग्रीर भाई चारे के साथ, ग्रच्छे ताल्लकात के साथ जिन्दगी गुजारते श्राये हैं। तकसीम से बहुत पहले वहां श्रंग्रेजों के जमाने में पैदावार वढ़ाने के लिए, क्योंकि जो अपर के महफज इलाके थे, जहां बाढ़ ग्रौर कटाव न था, दिवकतों का सामना कम होता था, वहां ग्रासामी लोग वसते ग्रीर खेती वगैरह करते श्रीर जानवरों को चराते। जमीनें बहुत खाली पड़ी थीं, ताखों एकड जमीन ऐसी जो जरा नीजी थी, जहां बाढ़ श्राती थी श्रीर कटाव होता था, उस वक्त यों ही पड़ी हुई थी तो अंग्रेजों ने बंगाल के ज्यादा बस्ती वाले इलाकों के लोगों को बसाना ग्रीर उनको ग्राबाद श्रासाम में करके गल्ले में, पैदावार में इजाफा करने के लिए उनको तरजीह दी ग्रीर मैमनसिंह ग्रोर नीग्राखाली ग्रीर दूसरे ग्रंचल जो हैं 5 स्पये में नीगांव के दूर दूर देहातों में भीर दुसरे जिलों में मफरासल इलाके में श्राने की परमीशन दी गई, सहलियतें दी गई, ऐसे वक्त में लोग श्राये, 1910 में, 1915 में, 1920 में रेलवे लाइन भी नहीं थी स्रोर कहीं नहीं थी। इन लोगों के सामने वहां रेलवे लाइन बनी थी, इन लोगों के दादा ग्राये थे. पर-दादा आये थे और अब उनके पोते और पर-पोते बसे हुए हैं। ग्रासाम में मुसलमान म्राहम लोगों से दस-बारह साल पहले माबाद हए। तकसीम के बाद जो मरदमशमारी हुई स्रीर श्रासाम के लोग स्रीर जो वहां बाहर के लोग बसे हुए थ उनके ताल्लुकात बहुत श्रच्छे थे इसी वजह से उन लोगों ने भी श्रपनी मादरी ज्वान श्रासामी लिखवाई इसीलिए श्रासाम में इतने लोगों की मादरी ज्बान स्रासामी हुई । मैमनसिंह स्रीर नौम्राखली की जुबान भ्रगर वे लोग बंगला लिखवा देते तो श्रासाम णें दो जवाने श्रासामी ग्रीर बंगाली होती। बहरहाल इस तरहे वहां चलता रहा ग्रीर ग्रापस के ताल्लकात बहत अच्छे थे । स्कुलों में, दफतरों में श्रीर कालेजों में सब लोग श्रासामी पढते थे स्रोर स्रासामी वहां की भाषा मानी जाती थी। लेकिन स्रार० एस० एस० के लोग वहां पहुंचे ग्रीर उन्होंने वहाँ जहर फैलाया, क्शीदगी पैदा की श्रीर ताल्लकात खराव श्रीरं नान-ग्रासामी का किये. ग्रासामी मसला खड़ा किया ग्रोर इस तरह से तलखी बढते बढ़ते यहां तक बढ़ गई कि यह शीर मच गया कि फारेनर्स की तादाद बढ़ी है। पुलिस के जरिए से इस की जांच पड़ताल की गई ग्रीर जिसे चाहा, ऐसे लोग जिनके दादा. परदादा यहां रहते थे जो कभी पाकिस्तान नहीं गये, हजारों लाखों की तादाद में, बाई फोर्स पकड कर ट्रकों पक्ड भरकर ले गये। लोगों को बाजार जाना, स्टेशन पर जाना, बाजार-हाट में चलना-फिरना मुश्किल हो गया। हर कदम पर करण्यान् था । जिसको देखते, कहते तुम पाकिस-तानी हो, लाम्रो 10 रुपयें, लाम्रो 50 रुपए। ऐसे बहत से लोग थे जो इस परेशानी श्रीर खोफ की वजह से सारा दिन जंगलों में गुजारते थे । स्राबादी में, देहातों में नहीं स्रा सकते भे। देहातों में आदमी नहीं पाए जाते थ सिफं ग्रीरतें ग्रीर बच्ने किसी तरह से ग्रपना

श्री ग्रसद मदनी गुजारा करते थे ग्रीर किसी वक्त ग्रा कर खबरगिरी कर लेते थ। बेइंतहा जुल्म इंसानियत के खिलाफ हुए उसकी मल्हारें गाई जा रही हैं ग्रौर यह वास्ते दि ये जा रहे हैं कि उसी तरह से पुलिस को हक दे दिया जाये ग्रीर लाखों ग्रासामियों को वहां से उजाड़ा जाए और किसी किस्म की ग्रदालती कार्यवाही ग्रीर इन्साफ का हक लोगों को न दिया जाए। यह किसी मुल्क के शहरियों को जिनकी शहरीयत का म्कदस हक है उनको इस तरीके से बरबाद करना खिलवाड़ करना श्रोर इस तरीके से करण्यान ग्रीर जुरुमों के जरिए से बरबाद करना ऐसे नौजवान ग्राज शादी हुई ग्रौर ग्रभी उसकी बीवी घर में आई है और दिन में दुकान से उठा कर ले गये, दुकान भी बन्द न कर सके ग्रीर न घर तक जा सके उनको बार्डर से बाहर कर दिया । इसी तरह से . बहुत मजालिम जगह जगह हुए लोगों को परेशानी हुई फिर होते होते 1964 में वजीरेम्राला बी० बलाचालिया ने लिखा कि ग्रब तक जितने गैरमुसकी थी जिस तरह से जो कुछ भी थे सब निकाल दिये गये ग्रीर ग्रासाम में कोई भी फारेनर नहीं है ग्रौर ग्रब कोई दिन्युनल की जरूरत भी नहीं है। चीफ सेकेटरी ने इस खत की कापी हमारे पास भेजी वह कापी हमारे पास महफ्ज है ! उस के बाद फिर श्रब कुछ वर्षों के बाद जब जनता हकूमत आई तो म्रार० एस० एस० की फिर तहरीक चल पड़ी और गैरमुल्कीयों का आन्दोलन फिर शुरू कर दिया। इसमें तिजारत ठप, इंडस्ट्री ठप, तेल बद कर दिया गया, डेढ् करोड़ रुपये योमेग्रा मुल्क को नुकसान उठाना पड़ा। ग्रासाम की हालत बिलकुल बदतर हो गई। वह भ्रान्दोलन करने वालों जिन्होने अमन को बरबाद किया, चलना फिरना मुश्किल कर दिया ग्रब कहा जाता है है कि उनसे बातचीत होनी चाहिये। इन्होंने कौन से कानून को माना ? तशदुत

किया। यहां पर यह कोशिश हुई कि भाई इलेक्शन न कराना पड़े, मामलात, गुफ्तगू से तय हों। गुजाइश दे दो दस्तूर में तरमीम कर दो ताकि सदर राज को बढाया जा सके। तरमीम करने की मंजुरी नहीं दी। तरमीम भी नहीं करने देंगे, इलैक्शन भी नहीं करने देंगे यह इन्हते हैं कि इतने लोगों को फौरन निकाल दो खड़े खड़े, यह कैसे हों सकता है ? नतीजा यह **हुन्ना कि इले**क्शन करा**ना** पड़े 1. इलैक्शन कराने में जो तशद्द आसाम में हुई जो कत्लेगारदगरी हुई, पूल तोड़े गये, सड़के खोदी गई, स्कूल जलाए गए, बसें जलाई गई, लोगों को मारा गया हजारों की तादाद में। तकरीबन दो हजार मुसल-मानों की लिस्ट तो हमारे पास है जो कत्ल कर दिये गये। इस लिस्ट के इलावा जो हैं वो ग्रलग है। इसी तरह से श्रासामी भाई, बंगाली भाई, नेपाली. ट्राइबल लोगों हजारों-हजारों लोगों को कत्ल कर दिया गया। एक लाख 10 हजार से जाइद म्सलमान बरबाद हुए, 50 हजार के करीब बंगाली भाई, 70 हजार के करीब ट्राइबल ग्रौर नेपाली वगैरह ग्रौर 70 हजार के करीव स्रासामी इस बरबादी में मुब्तला हए ग्रीर मुख्तलिफ गवर्नमेंट के कैम्पों में जिन्होंने पनाह ली। इस तरीके से आशामी हर तरह से बरबाद हुए, उन पर रहम नहीं किया गया फिर उनके बारे मैं यह कहा जाए कि उनसे बात करें, ग्रगर बात होती है तो फिर गुडगर्दी का नाम मुलक होगा । हर शख्स जो चाहेगा गुडागर्दी करेगा, लूटेगा और मारेगा और हकूमत दबा करेगी उनसे बात किया जाया करेगी । कोई चीज, कानून इन्साफ नहीं चल सकेगा । ऋफसरान ने हिस्सा लिया, हर एक ने लॉ कान्नीयत का प्रोटेक्शन किया, तकवीयत, कमर थपकी । बड़े एस० पी० कलेक्टर, उनकी बीवियों श्रीर बच्चों ने श्रान्दोलन में बाकायदा खुल कर हिस्सा लिया । इसी तरह से वोटर लिस्टें नहीं छापने दीं। वोटर्ज लिस्ट में पुलिस ने लाखों श्रादिमयों के नाम बिलकुल

गलत तरीके से काट दिये यहां तक कि जो स्रोरिजनल स्नासामी थे , गांव के गांव के लोगों के नाम काट दिये गये, सभी भी कटे पड़े हैं। ग्रब कहते हैं कि फिर उसी पुलिस को सारे अख्तियार दे ग्रीर किसी किस्म की कोई देखभाल न हो किसी किस्म का कोर्ट का मानला नही। वोटर लिस्ट नहीं छापने दी, इलैक्शन नहीं होने दिया तेल बन्द कर दिया ग्रौर तिजारत ग्रौर इंडस्ट्री का तो सभी जानते हैं कि क्या हाल हुग्रा। इसी तरह से ग्रभी चोफ मिनिस्टर को इंजीनियरिंग कालेज का तालिबेइल्म जो आर०एस०एस० से ताल्लुक रखता था उसने पुलिस के घेरे में कत्ल करने की कोशिश की, डी० एस० पी० ने कार का दरवाजा खोला, चीफ मिनिस्टर को बैठाया, उसकी बीबी बैठी ग्रौर दरवाजा खोल कर के पुलिस घेरे के ग्रन्टर इंजीनियरिंग कालेज का तालिबेइल्म जो ग्रार० एस० एस० से ताल्लुक रखता है वह घुस जाता है। ग्रौर उसकी पेशानी पर यहां रिवाल्वर रख देता है वह तो इतिफाक से कार लाक्ड थी वरना चीफ मिनिस्टर की मौत आ गयी थी । चीफ मिनिस्टर खींचकर जब वह गोली नहीं मार सका तो 6-7 फुट उनको बाहर निकाल लेता है। सारे ग्रफसरान मौजूद हैं उसके बावजूद इस कदर की लाकान्नियत, इस कदर पुलिस का तसन्वुर, डी० आई० जी० तक मौज्द था ? किसको कहें। स्राप चाहते हैं कि लोगों की शहरियत का हक उस पुलिस वाले को दे दें वह जो चाहे करे और कोई उनके ऊपर रोक टोक न लगाएं पाबंदी न लगाएं। इसी तरह उसी तालीबेइल्म का काप जो चीफ इंजीनियर है उसके पास हथियार निकले, भाई, हथियार निकले । वे लोग गिरफ्तार हुए । इसी तरीके से ऐसे हालात में इन आंदोलन-कारियों से बात करना, यह मृत्क के मफाद में हो हम इसे नहीं मानते हैं। यह मुल्क के मफाद के खिलाफ है। बाहर की ताकतों से उनका ताल्लुक है ग्रौर हिंदुस्तान के मफाद के खिलाफ उनका हुख चल रहा है। ऐसी सूरत में सिर्फ चन्द गैर मुल्कियों का तो भ्रनुमान है बल्कि इसके पाछे सियासी दुश्मन मजहबी तहरीकों का हाथ है। इसिलिए उसके साथ निपटने के वास्ते जो महीनों, वर्षों तक रविश को ग्रपनाया गया उसका नुकस्मान मुल्क ने उठाया । इसलिए उनको ग्रब इस तरीके से नहीं चलना चाहिए । शिकायत का हक इसमें दूसरे लोगों को भी दिया गया है। इसका यह मतलब नहीं हुआ कि हुकुमत की मशीनरी जांच नहीं करेगी । हुकुमत की मशीनरी जिसके बारे में शुबहा जाहिर करेगी पता चलेगा उसके बारे में कार्यवाही करेगी एस० पी० देखेगा ग्रीर लोग देखेंगे ग्रीर उसके बाद उनको नोटिस दी जायेगी ग्रौर ट्रिब्यूनल में उसको पेश हो करके सबूत का हक दिया गया है लेकिन इसी के साथ यह मतालबा था कि गवर्नमेंट स्नाज कांग्रेस की है ग्रौर उनसे इन्साफ की उम्मीद नहीं है इसलिए पब्लिक को भी हक देना चाहिए कि वह किसी के मुताल्लिक शिकायत कर सके । पब्लिक को हुक दिया गया है ..

# †[شری اسعد مدنی (اترپردایش):

نائب صدر صاهب - مجهد اس بل مهن اس بات پر افسوس هے که اسکے پری ایمبل میں بری تعداد میں غیر ملکھوں کا هدوستان میں هونا تسلیم کیا گھا ہے - جو ایک طرح سے جس چھز کی جانچ کی جا رهی هے اسکو پہلے هی سے اتلی بری تعداد میں تسلیم کرنا یه عرکمت انصاف . . . امن اور صحیح

†[ ] Tarnslitration in Arabic Script.

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[شرى اسعد مدني]

راستے پر جلنے کے لئے مناسب نہیں ھے - آسام کے باشادے آسام کے لوگ امن پسند لوک هیں اور بھائی چارے کے ساتھ ۔ اچھے تعلقات کے ساتھ زندگی گزارتے آئے ھیں - تقسیم سے بہت پہلے وہاں انگریزوں کے زمانے میں پیداوار بوھانے کے اگئے۔ کیونکہ جو اویر کے معتفوظ علاقہ تھے - جہاں بازهه اور کتاع تها - دقعی کا سامنا كم هوتا تها - وهال آسامي لوك بستيم اور کههتی وغير، کرتے اور جانوروں کو چراتے ۔ زسینیں بہت خالی پری تهین - لاکهرن ایکر زمین ايسي جو فرا نيجي تهي - جهان بازهة آئى تهى اور كتّاؤ هوتا تها -اسوقت يون هي پري هوئي تهي تو انکریزوں نے بدکال کے زیادہ ہستی والے علاقے کے لوگوں کو آسام میں بسانا اور ان کو آباد کرکے غلے میں -پیداوار میں - اضافه کرنے کے لئے انکو ترغیب دی - اور مهمن سلکه اور توواکهالی اور دوسرے ضلع جو هیں -پانچ روپیه میں نو گاؤں کے دو، دور دیہائوں میں اور دوسرے ضلعوں میں آنے کی پرمیشن دی گئی - سہولیتیں دمي گئين - ايسے وقت مهن لوگ آئے - +191 میں - 1910 میں -+۱۹۲ میں - جبکه ریاوے لائن بھی کههن تهی اور کهین نهین تهی -ان لوگو ی کے ساملے وہاں ریلوے لائن ہلی ،،، - ان لوگوں کے تھے - یردادا آئے تھے اور اب انکے پوتے اور پرپوتے بسے ہوئے ہیں -آسام میں مسلمان آ ھون لوگوں سے دس بارہ سال پہلے آباد ھوئے -تقسیم کے بعد آیک مردم شماری ھوٹی اور آسام کے لوگ اور جو پہلے وھاں باھر کے لوگ بسے ھوٹے تھے انکے تعلقات بہت اچھے تھے - اسی وجه سے ان لوگوں نے بھی اپنی مادری زبان آسامی لکھوائی - اسی لئے آسام میں اتلے لوگوں کی مادری زبان آسامى هوئى ميمن سلكه اور نوواكهالي كهي زيان اكر وه لوك ينكله لكهوا دیتے تو آسام میں دو زبانیں آسامے اور بنگالی موتین - بهر حال اس طرح وهاں چلتا رها اور آپس کے تعلقات بہت اچھے تھے۔ اسکولوں میں۔ دفترون مين اور كالجون مين سب لوگ آسامی پرهتے تھے اور آسامی وهان کی بهاشا مانی جاتی تهی ـ ليكرن آر - ايس - ايس - كے لوگ وهاں پہنچے اور انہوں نے وهاں زهر يهيلايا - كشيدگي ييدا كي - اور تعلقات خراب كيِّه - آسامي اور نان آسامی کا مستله کهوا کیا اور اس طرح سے تلکی بوھتے بوھتے یہاں تک بوهه گئی که یه شور می گیا که فوانوس کی تعداد ہوی ہے۔ پولیس کے ذریعہ سے اس کی جانچ پوتال کی کڈی اور حسے چاھا - ایسے لوگ جذکے دادا - پردادا یہاں رہتے تھے -جو کبھی ہاکستان نہیں گئے - عزاروں

نه کهر تک جا سکے - ان کو بارقر سے باہر کر دیا کہا - اسی طرح سے بہت سے مطالم جگته جگته هوئے - لوگوں کو پریشانی هوئی پیر هوتے هوتے ۱۹۹۴ میں وزیر اعلیٰ بی - پی - چالهه آئے - انہوں نے خط لکھا کہ اب تک جتلے غیر ملکی تھے جس طرح سے جو کچھ بھی تھے نکال دیڈے گئے اور آسام میں کوئی بھی فارنر نہیں ہے اور اب کوئی تریههونل کی ضرورت بھی نہیں ہے - چیف سیکریٹری نے اس خط کی کاپی همارے پاس بهیجی ولا كاين هماري پاس محفوظ هے - اس کے بعد پہر اب کھے ورشوں کے بعد جب جنتا حکومت آئی تو آر-ایس - ایس - کی پهر تحریک چل پتی اور غیر ملکیوں کا آندولن پهر شروع کر دیا - اس میں تنجارت تهپ - اندستری تهپ - تیل بند کر دیا گیا - تیوهه کروز روپیه یومیه کا ملک کو نقصان اتهانا یوا - آسام کی حالت بالكل دوبهر هو كدّى - ولا آندولن کرنے والے جنہوں نے امن کو برباد کیا - چلنا پیرنا مشکل کر دیا اب کہا جاتا ہے کہ ان سے بات چیت هونی چاهدے - انہوں نے کونسے قانون کو مانا - تشدف کها -- یهان پر یه كوشش هودًى كه بهادًى ألهكشو نه کرنا ہوے ۔ معاملات کفتکر سے طے ھوں ۔ گنجائش دے دو دستور میں ترمیم کر دو تاکه صدر راج کو برهایا جا سکے ترمهم کونے کی منظوری نہیں

لاکهوں کی تعداد میں - بائی فورس پہر پہر کر ڈرکوں میں بھر کر لے گئے -لوگوں کو بازار جانا - استیشی پر جانا -بازار هات میں چلنا بهرنا مشکل هو گیا - هر قدم پر کرپشن تها - جس کو دیکھتے کہتے کہ نم پاکستانی هو لاؤ دس رويية - الله يحاس رويية -ایسے بہت سے لوک تھے جو اس پریشانی اور خوف کی وجه سے سارا دن جنگلوں میں گزارتے تھے آبادی میں - دیہاتوں میں نہیں آ سکتے تھے - دیہاتوں میں آدمی نہیں بائے جاتے تھے۔ مرف عورتیں اور بھے کسی طرح سے اُپنا گزارا کرتے تھے۔ اور یه لوگ کسی کسی وقت آکو خبر گیری کر لیتے تھے - بے انتہا ظلم انسابیت کے خلاف ہوئے - اس کی جو ملهاریں کائی جا رھی ھیں ارریہ واسطے دیئے جا رہے میں که اسی طرم سے بولیس کو نہیں دیا گیا ھے اور لاکھوں آسامیوں کو وہاں سے اجا<del>ر</del>ا ًا جائے - اور کسی قسم کی عدالتی کارروائی اور انصاف کا حق لوگوں کو نه دیا جائے - یه کسی ملک کے شہریوں کو جن کو شہریت کا حق حاصل هے ان کو اس طرح سے برہاد كرنها كهلوار كرنها اور اس طريقة س کویشن اور مظالم کے ذریعہ سے برباد کرنا کے ایسے نوجواں آبے شادی ہوئی اور آبھی اس کی بھوی گھر میں آئی ھے اور دن میں دوکان سے اُٹھا کر لے کئے۔ دوکان بھی بند نه کر سکے اور

ination by Tribunals)

Bill, 1983

[شری اسعد مدنی]

دی - ترمهم بهی نهیں کرنے دینکے -الهکشن بهی نههن کرنے دیں گے - یہ کہتے میں کہ اتلے لوگوں کو فورآ نکال دو کهوی کهوی - یه کیسے هو سكتا هـ - تتهجه يه هوا كه الهكشن كرانا يوا - الهكشن كرانه مين جه تشدد آسام میں هوا۔ جو قتل و غارتكرى هوئى - پل توزے گئے - سوكهن كهودى كُنُيس - اسكول جِلْانِ كُنِّه -بسیں جاائی کڈیں ۔ لوگوں کو مارا کیا هزاروں کی تعداد میں - تدریباً دو هزار مسلمانون کی لسم<del>ی د</del>و همارے پ**اس موجوہ ہے جو ت**تل کر دئے گئے ۔ اسکے عقوۃ جو ھھی وہ الک ههن - اسی طوح سے آسامی بهائي بفكالي بهائي - نههائي - تواثهبل لوگوں فرض هزارها لوگوں کو قعل کیا گیا ۔ ایک لاکھ دس ہوار کے تربیب مسلمان ہرباد ھو<u>ئے</u> - پھاس ھزار کے قریب بنگالی بهائی - +۷ هزار کے قریب توائیمل اور نههالی وفهره اور ۲۰ هزار کے قریب آسامی اس برہادی میں مبتلا ہوئے اور مختلف گورنملت کے کیمہوں میں جنہوں نے پاناہ لی ۔۔ اس طریقه سے آسامی هر طرح سے برباد هواله - ان پر رحم نهیس کها گیا - کسی مهی معقول ماس پر نهیں ... انکے بارہ میں یہ کہا جائے که پهر ان سے بات کویں - اگر ایسی باس هوتی هے تو پهر فلقه گردی کا نام ملک هوا ۔ هر شخص جو

جامے کا غندہ کردی کرے کا ۔ لوتے کا اور مارے کا اور حکومت دیا کرہے۔ ان سے بات کیا کرے گی ۔ کوئی چيز - قانون اور انصاف نهين چل سكيكا - افسران نے حصه لها - هر ایک نے لا قانونیت کا ہروائیکھوں کیا -تقویت دی - کمر تههکی - بردیوی ایس - پی - کلکتر - انکی بهویوں اور بچوں نے آندولن میں با نامدہ کہل کر کے حصم لیا - اسهطرے سے وراثر لستين نهين چهاپلے دين - ووتر لست میں پولیس نے لاکھوں آدمیوں کے نام بالکل فلط طویقه سے کات دیگئے یہاں تک کے جو آریجللی آسامی تھے گاؤں کے کاؤں کے لوگوں کے نام ات دیگے گئے - ابھی بھی کتے ہوے هیں - اب کہتے هیں که پهر اسی یولیس کو سارے اختیار دے دو اور کسی تسم کی کوئی دیکھ بھال نه هو ۔ کسی قسم کا کورے کا معامله نه هو - ووقر لسط نهين جهايني دي -الهكشن نهيل هوني ديئي - تهل بقد کر دیا اور تعمارت اور اندستری کا تو سبهی جانتے هیں که کیا حال هوا ــ اسی طرح سے ابھی چیف منسٹر کو انجینیونگ کالج کا طالب علم جو آر - ایس - ایس - سے تعلق رکھتا تھا ۔ اس نے پولیس کے گبیرے مين . . . قي - ايس - پي - نه ال کا دروازه کهولا - چیف منظر کو بتهایها - اسکی بهوی بهتهی اور فروازہ کھولکر کے پولیس کے گھرے کے

اندر انجینیونگ کانج کا طالب علم جو آر ۔ ایس ۔ ایس ۔ سے تعلق رکھتا ھے وہ گھس جاتیا ہے - اور اسکی هیشانی پر یہاں ریوالور وکھدیتا هے وہ تر اتفاق سے کار لاکٹ دوی ورنہ چهف منستر کی موت آ کمنی تهی-چیف منسقر کو کهیفی کر جب وه گولی نهیں مار سکا تو ۷-۷ فت ان کو باهر نکال لهتا هے - سارے افسران موجود ههی اس قدر کی لاقانونيت - اس قدر پوليس كا تعصب جب که قی - آئی - جی - تک موجود تها - کس کو کهیں -  $\hat{i}$ پ چاعتے ھیں کہ لوگوں کی شہویت کا ح<mark>ق اس</mark> پولیس کو دے د<mark>یں - وہ</mark> جو چاھے کرین اور کوئی ان کے اوپر روك توك نه لكائے - پابندى نه لكائے -اسی طرح اسی طالب علم کا باپ چیف انجینهر - اسکے هاس بهی هتههار نکلے - وہ لوگ گرفتار هوئے -اس طرح سے ایسے سالات میں ان آندولن کاپیوں سے بات کونا - یہ ملک کے مداد میں ہو ہم اسے نہیں سانتے هیں - یہ ملک کے مفاد کے خلاف ھے اس کا رخ - ماھر کی طاقتوں سے ان کا تعلق کے اور مقدوستان کے مقاد کے خطف آن کا رہے چل رہا ہے۔ إيسى مورت مين مرف جلد فير ملكهول كا دو انوسان هے بلكه اسكي پیمور سیاسی فشن - مذهبی تحريكون لا هاته هـ - اس لله اسكه

مان والم الدراء عرامهماون أور

سالوں تک روش کو اینایا گیا اس كا نقصان ملك نے اقهابا - اس لئے ان کو اب اس طریقه سے نہیں جلفا چاهئے - شکاہت کا حق اس میں دوسرے لوگوں کو بھی دیا کیا ہے۔ اس کا مطلب یہ نہیں ہے کہ حکومت کی معیدری جانبے نہیں کرے گی۔ عکومت کی مشیاری جس کے بارے میں شبہ ظاہر کرے گی۔ پتم چلے کا اسکے ہارے میں کارروائی کرے کی -ایس - پی - دیکھ کا اور لوگ دیکھیں کے - اور اسکے بعد ان کو نوتس دی جائیگی اور تریبیونل میں اس کو پیش هو کرکے ثبوت کا حق دیا گیا ہے لیکی اسی کے ساتھ یہ مطالهم تها كم كورندانت آج كانكريس کی ہے اور ان سے انصاف کی امید نہیں ہے اس لئے پہلک کو بھی حق دینا جاھئے کہ وہ کسی کے متعلق شکایت کر سکے - پہلک کو حتی دیا کیا ھے ...

श्री ग्रसद मदनी: मैं मुख्तसर कर रहा हूं। मैं इस बात को मानता हूं कि पब्लिक को हक उसी गांव वाले को देना चाहिए। ग्रगर ग्राप जेनइन काम करना चाहिए। ग्रगर ग्राप जेनइन काम करना चाहते हैं तो गांव वाले गांव वालों को जानते हैं इसलिए उस गांव में गैर मुल्की रहते हैं तो गांव वालों को हक दे सकते हैं कि ग्रापको वे शिकायत करें। बाहर वाला जब शिकायत करेगा तो कोई साजिस हो सकती है उसमें गुंजाइश है इस बात की कि किसी साजिश के मातहत खास तरह के लोगों को परेशान करने के लिए लिस्ट बनाये ग्रीर उनके नाम दिये जाय

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## [श्रां ग्रतद मदनो]

इनिल्ए मैं तोन किलोमीटर के देने के हक में नहीं हूं। इसमें करण्यान का दरवाजा खुलेगा। हां, गांव का कोई आदमी अगर जानता है कि कौन यहां का रहने वाला है कौन बाहर का इस लिए वह अगर शिकायत करेगा तो उसकी इजाजत होनी चाहिए।

दूसरी बात यह है कि जो 25 रुपये इसमें टैक्स रखा है इसको बढ़ाना चाहिए इस तरोके से लोगों को शहरियत जैसे हक के बारे में खेल तमाशा न हो ग्रौर लोगों को ग्रगर वह कुछ करना चाहते हैं तो कुछ बोझ पड़े। दूसरी बात यह है कि इतना बड़ा इल्जाम लगा द ग्रौर लोगों को परेशानी में डाल दें स्रौर फिर श्रपने घर में साफ सुथरे जाकर बैठ जायें इसलिए ग्रगर झठे इल्जाम लगाते हैं, जानते बुझते लगाते हैं तो उन पर कुछ न कुछ होना चाहिए कुछ सजा होनी चाहिए ताकि खामख्वाह लोगों को परेशान न किया जाये । तो बहरहाल इन चीजों को तरफ ख्याल रखना चाहिए ग्रौर लोगों का हो मांग पर यह सहलियत दो गयो है जिस पर यह ऐतराज किया गया है कि ग्रार०एस०एस० ग्रक्लियतों का दश्मन है, उसका जो मुड है, कार्यक्रम है, वह म्ल्क के हक में हरगिज नहीं है। हर वक्त वह साजिशों में मुक्तिला रहतो है ग्रौर तरह-तरह के शोशे मुल्क में ग्रक्लियतों के खिलाफ ग्रीर ग्रमन के खिलाफ फलाती रहता है, उनके साथ इस तरह का रियायत मुल्क के लिए हरगिज मुनासिव नहीं हो सकता हैं। कहा गया कि तेजपुर में प्यक्तिस्तान। झन्डे लहराये गये । झठः बात हैं । सारे हिंदुस्तान में तरह तरह का दास्ताने हम सुनते चले ग्रा रहे हैं जिनका कोई हकीकत नहीं होती है। ग्राज ग्राप देख लें कि लोकदल के झण्डे में हरा कपड़ा है, 'भारतोय

जनता पार्टी के में, श्रौर पार्टियों के झंडीं में हरा कपड़ा लगा हुग्रा है, कन्नों पर भी लोग हरे ग्रौर सुर्ख मुख्तयलिफ रंग के झंडे लगा देते हैं ग्रौर जिसको ऐतराज करना होता है वह उस को पाकिस्तानो झडा कह देते हैं । इस तरह की फिजल बातें कोई माकुल ग्रादमी नहीं मान सकता है । हमने तो जितने इस किस्म के शोर स्नें, हकीकत में सब झूठ निकले । ग्रौर इस तरह बहुत से लोग कहा करने हैं। तो इसलिए इन चोजों का न इस हा अस में तस्करा ग्राना चाहिए, इस तरह की खुराफात का ग्रौर न इस तरफ ध्यान देना चाहिए । यह बहुत ग्रहम मसला है। वाक्यतन ग्रगर कोई गैर-मुल्को है, गैर-कानूनी तौर पर, तो हमारी उसके साथ कोई हमदर्दी नहीं है। लेकिन शहरियों को बर्बाद किया जाए, करप्शन में मुबतला किया जाए, उनकी जिन्दगी ग्रजीण की जाए, उनका चलना-किरना दभर कर दिया जाये हिंदुस्तान की इक्तसादियात बर्बाद की जाए, ग्रहम तवाह किया जाए यह मुल्क से गदारी है। इसको हरगिज बरदाण्त नहीं किया जाएगा

# †[شری اسعد مدنی: میں

مختصر کر رها هرس میں اس بات
کو مانتا هرس که پبلک کو حق اسی
گاؤں والے کو دینا چاهئے - اگر آپ
جینوں کام کرنا چاهتے هیں تو گاؤں
والے - گؤں والوں کو جانئے هیں
اس لئے اس گاؤں میں غیر ملکی
رهتے هیں تو گاؤں والوں کو حق
دے سکتے هیں که آپکو ولا شکایت
کریں - ہادر والا جب شکایت کریکا
تو کوئی سازشی هو سکتی هے -

که کسی سازه کے ماتحت خاص طرح کے لوگوں کو پریشان کونے کیلئے لست بنائیں اور انکے نام دیئے جائیں - اس لئے میں تین کلومیٹر کے دیئے کے حق میں نہیں هوں کے دیئے کے حق میں نہیں هوں کان کا کوئی آدمی اگر جانتا هے وہ جانتا هے که کوبی یہاں کا رهنے والا جانتا هے کہ کوبی یہاں کا رهنے والا شکایت کوبی اهر کا - اسلئے وہ اگر شکایت کوبیکا تو اسکی اجازت هونی حاهئے -

دوسری بات یه هے که جو ۲۵ روپیم اسمیں تیکس رکہا ہے ۔ اسكو بوهانا چاهئے تاكه اس طريقه سے لوگوں کی شہریت جیسے حقوق کے ہارے میں کہیل تباشہ نہ ہو اور لوگوں کو ... اگر وہ کنچھ کرنا چاهتے هيں تو کچه بوجه پرے -دوسری بات یه هے که اتغا برا الزام لکا دیں اور لوگوں کو پریشانی میں دَال دیں اور پھر اپنے کھر میں صاف ستهرے جاکر بیت، جانیں - اسلئے اگر جووقے الزام لکاتے ھیں - جانتے بوجهتے لکاتے هیں تو ان پر کچھ نه كحه هونا چاهد - كجه سزا هوني چاهیئے تاکہ لوگوں کو خوالا مخوالا پریشان نه کها جائه - دو بهر حال ان چيزوں کی طرف خيال رکھنا چاھيے اور لوگوں کی ھی مانگ پر یہ سہالیت دی گئی ہے جس پر یہ اعتراض كيا كيا هے كه آر - ايس - ايس - الليتون كي دشمن هي - احكا جو م ق ھے - کاریہ کرم ھے وہ ملک کے حق میں هرگز نهیں هے - هر وقت ولا سازشوں میں مبتلا رہتی ہے اور طرح طرح کے شوشے ملک میں اقلیتوں کے خلاف اور امن کے خلاف پهیلاتی رهتی هے - انکه ساته اسطرح کی رعایۃیں ملک کے لئے ہرگز مناسب نهین هو سکتی هین -کہا گیا کہ تیج پور میں پاکستانی جهندے لہرائے گئے - جهوتی بائیں هیں - سارے هدوستان میں طرح طرح کی داستانیں ها سنتے چلے آ رھے ھیں جنکی کوئی حقیقت نہمں ہوتی ہے ۔ آج آپ دیکھ لیں کہ لوک دل کے جھلڈے میں ھرا کپڑا ہے - ہھارتیہ جنتا پارتی کے جھنڈے میں - اور پارتیوں کے جهندے میں هوا کہوا لگا هوا هے -قبروں پر بھی لوگ ھرے اور سرنے -مختلف رنگوں نے جھنڈے لکا دیتے هیں اور جس کو اعتراض کرنا هوتا هے الا اسی کو پاکستانی جهندلا کهه دیتے میں - اس طرح کی فضول باتين كوئى معقول آدمى نهين مان سکتا ہے۔ هم نے تو جدنے اس قسم کے شور سلے حقوقت میں سب جهوت انکلے - اور اس طوح بہت سے لوگ کہا کرتے ھیں - تو اس لگے اور چهؤول کا نه اس هاؤس مهی تذکوه أنا چاهنے اس طرح کی خرافات کا۔ رر نه اس طرف دهیان دینا جاهئے ـ [شری اسعد مدنی]
یه بهت اهم مسئله هـ - واقعتاً اگر
کوئی غیر ملکی هے غیر قانونی طور
پر - تو هماری اس کے سانه کوئی
همدردی نهیں هـ - لیکی شهریوں کو
برباد کیا جائے - کرنشی میں میتلا
کیا جائے - ان کی زندگی اجیرن کی
جائے - ان کی زندگی اجیرن کی

کی اقتصادیات برباد کی جائے - آسام

کو تباہ کہا جائے۔ یہ ملک سے

غداری هے - اس کو هرکز برداشت

نہیں کہا جائے کا - ]

SHRI SYED AHMAD HASHMI (Uttar Pradesh): Mr. Deputy Chairman, Sir,.....

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): You have promoted me to Deputy Chairman!

SHRI GULAM MOHI-UD-DIN SHAWL (Jammu and Kashmir): He wants you to be (Interruptions)....

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): We are running short of time. Please continue.

श्री संयद श्रहमद हाशमी: मि॰ वाइस-चैयरमैन, सर, मैं इस बात के कभी बिजाफ नहीं रहा कि जो फारेनर्ज हैं, उनको डिटेक्ट न किया जाये; या उनको श्राइडेंटिफाई न किया जाए श्रीर मैं समझता हूं कि यह हर हिंदुस्तानी का फर्ज है श्रीर एक हिंदुस्तानी की हैंसियत से हमें इसका श्रहसास है कि जो गैर-मुल्की हैं, वह गैर-मुल्की हैं। लेकिन गैर-मुल्की के नाम के ऊपर-उन लोगों को जो बोनाफाईड इंडियन सिटिजन्स हैं, उनको तंग करना, जाहिर है कि उसी तरीके से नाफर्जशनासी होगी, या यूं कहिए कि जिम्में इसरी की श्रदायमी नहीं की जायेगी, श्रगर इस बात को

तसलीम किया जाये कि उन लोगों को भी छेड़ा जाये या परेशान किया जाये।

असम में सिटुएशन कुछ ऐसी ही रही है। मैं मि० बहरूल इस्लाम के इस ख्याल से तो इत्तिफाक करता हं-जैसे कि हमारे बाज दोस्तों ने इस बात का शबह जाहिर किया कि 1971 का इयर जो है कट-ग्राफ इयर है। लेकिन मैं उनकी इस बात से इत्तिफाक करता हं कि ऐसा नहीं है, यह तो एक डिटैक्शन का प्रासंस है, जो पोस्ट 1971 के लिये लाग किया जा रहा है। यकीनन हमें खशी होती कि इसको म्राखिरी प्वाइंट मान लिया जाता—मैं इसका वैल्कम करता कि 1971 को म्राखिरी प्वाइंट मान लिया जाता और इसे कट म्राफ इयर के तौर पर तस्लीम किया जाता। लेकिन मैं मि० वहरूल इस्लाम के इस ख्याल से मुत्तफिक नहीं हैं जो उन्होंने ग्रार्गमेंट पेश किया जिसमें उन्होंने इस बात को तसलीम किया कि प्री-1971 हिंदुस्तान की तकसीम के बाद जो सुरतेहाल पैदा हुई ग्रौर ग्रसम ग्राज में जो लोग हैं, वो गैर-मृत्की रहे हैं। रहे होंगे। ग्रीर इस बिनाह पर कि ग्राज ईस्ट-पाकिस्तान बंगला देश में चेंज हो गया है, इसलिये उनको वापिस नहीं किया जा सकता है, बल्किकंटोवर्सी इस बात के ऊपर रही कि ज़िन लोगों को गैर-मुल्की कहा जाता है, पाकिस्तानी कहा जाता है, बंगला देशी कहा जाता है, वाकई वह बंगला देशी या पाकिस्तानी हैं या नहीं हैं।

मि॰ चालिहा का रेफरेंस दिया गया। हमें अच्छी तरह से यह बात याद है कि मि॰ चालिहा ने स्टैंट असम्बली में जोर से इस बात को रेफ्यूट किया था कि अस म के अन्दर कोई भी पाकिस्तानी नहीं है जो थे, उनको वापिस कर दिया गया है। तो इसलिये मसला यह नहीं है कि वह गैर-मुल्की है, इसलिये महज इस विना पर कि आज ईस्ट-पाकिस्तान नहीं है, बंगला देश हो गया है वह लिहाजा उन्हें बंगलादेश कैसे भेजा नाये बिल्क इसलिये कि वह एक्चुअली हिंदुस्तानी हैं और हिंदुस्तानी होते हुये भी उनको परेशान करने की कोशिश की जा रही है।

हमारे बाज दोस्त सन 1950 का हवाला देते हैं। इस हिस्टारिकल रिए-लिटी को भूल जाते हैं कि जिस जमाने में कि दुस्तान तकसीम हुम्रा, उस माहौल के अन्दर हैटरिड, बदगुमानी और नफरतों थीं। ग्रब यह सही कहते हैं कि मर्दम-श्मारी के अन्दर, सेंसस के अन्दर 1951 में शायद उतनी तादाद में वहां मुसलमान नहीं थे। लेकिन बाद में वह हो गये। इसलिये नहीं कि वह पाकिस्तान चले गये थे या पाकिस्तानी थे ग्रौर वहां से इंफिल्ट्रिट करके आ गये थे, लेकिन जिस माहौल में सेंसस हुआ था वह नाकाबिले भरोसा था । सही तरीके से उसमें मुसत्रमानों को म्राइडेंटिफाई करना बड़ा मुश्किल था। उसके बाद लोग भूल जाते हैं कि वह माहौल जो था वह बदग्रमनी का था, वह फिजा थी जहां पर श्रौर जहां लोग ग्रथनी जान माल ग्रौर इज्जत ग्रावरू बचाने के लिये पनाह ढूंढ़ रहे थे, हो सकता है कि उसमें बहुत से लोग गये हों लेकिन नेहरू लियाकत पैक्ट के बाद जब ग्रमन की सुरते हाल पैदा हुई तो जो लोग बदश्रमनी की बिना पर गये थे -े-इसलिये नहीं कि उन्होंने पाकिस्तान को ग्राप्ट किया था, जो वहां शेलटर के लिये गये थे; बदप्रमनी के बाद वे वापस हो गये। इन सारे फैक्टर्स को भूला दिया जाता है ग्रौर छोड़ दिया जाता है ग्रौर एक ही बात कही जाती है। तो मैंने अर्ज किया कि हम इस बात के खिलाफ नहीं हैं कि जो गैर मुल्की हैं उनका डिटेक्शन न हो, लेकिन में यहां पर एक

बात ग्रौर कहना चाहता हूं कि रूनिंग पार्टी यह प्रावलम बराबर खुद पैदा करती रही हैं इस तरीके के। ग्राज पंजाब के ग्रन्दर देखिये क्या हो रहा है।

350

डा०र**फीक जकरोया**: यह सितमगरी ठीकनहीं है।

श्री संयद श्रहमद हाशमी: मैं मिसाल दूंगा। पंजाब के संदर जो लोग माकूल हैं, माकूल बात करते हैं उनसे बात करने के लिये हुकूमत तैयार नहीं और भिंडरवाला की वह सरपरस्ती कर रही है। स्राज पंजाब के सुरतेहाल काबू से बाहर हो गये हैं।

डा॰ रफीक जकरिया: भ्राप गलत बात कर रहे हैं।

श्री संयद श्रहमद हाशमी: श्राज वहां के सुरतेहाल इस लिये काबू से बाहर हैं कि उन्होंने उसको पट्रोनेज दिया श्रीर उसको सरपरस्ती दी श्रीर उस का नतीजा है कि वहां के सुरतेहाल श्रापके काबू से बाहर हो गये हैं।

श्री सत पाल मित्तल (पजाब) ः ग्रापको सपना ग्रारहा है।

श्रीसंयद श्रहमद हाशमी: ठीक यही सेचुयेशन श्रासाम में है उन लोगों को जो कि वहां डिस्टिरिबंग एलीमेंट्स थे उनको इंकरेज कर के किया गया—वसे शुरू में क्या पोजीशन थी मैं नहीं कह सकता लेकिन पिलग पार्टी ने श्रासू को इंकरेज. किया उसके मूवमेंट को इंकरेज किया श्रीर श्राज सेचुएशन यह है कि हालात काबूसे बाहर हो गये हैं।

श्री सत पाल मित्तल: रहे हैं।

श्री सैयद अहमद हाशमो : ग्रंट शंट नहीं बोल रहा हूं। मैं ग्रभी ग्राप के सामते एक ग्रौर मिसाल देता हूं। ग्रभी पूर्णिया किशन-गंज की मिसाल ग्रापके सामने है। उस से चुएशन को कौन खराब कर रहा है। वहां

## [श्रो सैयद ग्रहमद हाशमो]

भाबाहात कौनपैदा कर रहा हैं। स्रब एले-क्शन कमी शन भी उसमें आ गया है। पर्णिया श्रीर किशनगन्ज में श्रव नोटिसेज जारी कर रहे हैं। जाहिर हैं कि जिस तरीके से श्रासाम में एक मसला बनाया गया है उसी तरीके से पूर्णिया और किशनगन्ज में यह मिसाल बनेगी। तो मेरे अर्ज करने का मतलब यह हैं कि शुरू में इसी तरीके का माहील को, इसी तरह की सेचएशन को ग्रौर तसव्वर को इंकरेज किया गया, उस को पेटोनेज दिया गया और जब हालात सुरतेहाल काबू से बाहर हो जाते हैं तो बाबेला मचाया जाता है। मैं एक बात अर्ज करूं कि स्राप के इस बिल के अन्दर मैं इस बात का तो खैरमकदम करूंगा कि प्लिस को दुर रखा गया है ग्रौर जुडिशियरी को इंवाल्व किया गया है। यह बात काबिले तारीफ है लेकिन जब ग्राप ने यह कह दिया।

उपसमाध्यक्ष (श्री दिनेश गोस्वामी): ग्रब ग्राप खत्म करिये।

श्री संयद ग्रहमद हाशमी: कि 25 से 100 हपये तक, तो इसका मतलब है कि आप ने इंवाइट किया है उन ग्रागंनाइण्ड लोगों को जो ग्रागंनाइण कर सकते हैं। ग्रापने मिक्समम सौ हपया रखा है। सौ हपये में चाह हजार ग्रादमियों के खिलाफ दरख्वास्त दे दो। 25 से कम नहीं ग्रीर 100 से ज्यादा नहीं, तो ग्रागंनाइण्ड फोर्सेज के लिये सौ हपये की, कोई हैं सियत नहीं है ग्रीर ग्राज भी हमें डर है कि इस बिल का मिसयूज होगा श्रीर पुलिस की कर्परेसी से उन लोगों को जो एकचु-एली शहरी है उन लोगों को तंग करने की कोशिश की जायेगी।

ग्राप यह जानते हैं कि ग्रसम के ग्रन्दर हजारों इंसान मारे गये हैं। मैं नहीं कहूंगा कि वहां मूसलमान मरेया हिन्दू मरे, बंगाली मरे यानेपाली मरे, इंसान मर गये। लेकिन उसके बावजूद भी हमारी समझ में यह बात नहीं आई कि गवर्नमेंट आफ इंडिया क्यों सोती रही? क्यों? इसीलिये तो मैंने कहा कि उसकी दो रूखी पालिसी है। वहां पर भय और खतरापदा किया, ऐसी सूरतेहाल पैदा की कि कन्फ्रन्टेशन हो, इसलिय उसको इलैक्शन के अन्दर कामयाबी हा-सिल हुई चाहे दस हजार आदमी भार दिये जायें।

उपसभाध्यक्ष (श्री दिनेश गोस्वःमी): ग्रब ग्राप समान्त करिये।

श्री संपद ग्रहमद हाशमी में खत्म कर रहा हूं। बहरहाल मैं ग्रर्ज कर रहा या कि ग्राप इस सूरते हाल से भी ग्राज पूरा फायदा इस बिल के जरिये, नाजायज तरीके से न उगायें।

इसी तरीके से मैं यह कहूंगा कि तीन किलोमीटर की जो बात आपने रखी हैं वह भी मेरे नजदीक सही नहीं है और मैं डा॰ रफीक जकरोया के इस ख्याल से इत्तिफाक कख्गा कि अगर एक मौजे के, एक जगह के रहने वाले हों तो आइडेंटिफाई कर सकते हैं उन लोगों को जो वहां के रहने वाले हैं बहरहाल मैं यह कहूंगा कि इसका मिस-यूज नहीं होना चाहिये।

शुक्रियाः

# †[شری سید احدد هاشمی

( اتر پردیش ): مستمر وانس بات چیدگرمین - سر - میں اس بات کے کبھی خلاف نہیں رھا کہ جو فارنرز ھیں انکو ڈٹیکٹ نه کیا جائے ۔ یا انکو آئی ڈینٹیفائی نه کیا جائے

<sup>† ]</sup> Translation in Arabic script.

سے متفق نہیں - جو انہوں نے آرگومینت پیش کیا ـ جسین

انہوں نے اس باس کو تسلمہ کھا ہے

اور میں یہ سمجهتا هوں که یه هو هندوستانی کا فرض هے اور ایک ھندوستانی کی حیثیت سے ھمیں اسکا احساس هے که جو فیر ملکی هے ولا غیر ملکی هے - لیکن غیر ملکی کے نام کے اوپر ان لوگوں کو جو بونا فائية اندين ستيزنس هين انكو تنگ کرنا ظاهر هے که اسی طریقه سے نافرض شفاسی ہوگی - یہا ہوں کہگے که ذمه داری کی ادائیگی نهیں کی جائیکی - اگر اس بات کو تسلهم کیا جائے کہ ان لوگوں کو بھی چھیوا جائے یا پریشان کیا جائے -

أسام مهن سجوايشن كجه ايسى هي رهي هے - مين مستر بهارالسلم کے اس خیال سے تو اتفاق کرتا هوں جیسا که همارے بعض دوستوں نے اس بات کا شبه ظاهر کیا که ۱۹۷۱ کا ایر جو ہے یہ کمی آف ابر ہے ۔ لیکن میں انکی اس بات سے اتفاق کرتا هوں که ایسا نهین هے ایم تو، ایک قبی تیکشن کا پروسیس هے -جو پوست ۱۹۷۱ کهائے لاکو کیا جا رها هے - يقيناً همين خوشي هوتی که اسکو آخری پوائلت مان لها جاتا - مين اسكا موسم ويلكم کرتا که ۱۹۷۱ کو آخری پوائدت مان لها جاتا - اور اسے کت آف ایر کے طور پر تسلیم کیا جاتا لیکی میں مسار بہار السلام کے اس خیال 1416 RS-12

که پری ۱۹۷۱ع هندوستان کی تقسیم کے بعد جو صورتحال پیدا۔ هوئی اور آج آسام مهن جو اوگ هين وه فیر ملکی رہے ھیں - رہے ھونگے -اور اس بنا پر که چونکه آج ایست باکستان بنگله دیمی ميں چينم هو کها هے - اس لئے انکو واپس نهین کیا جا سکتا ہے بلکہ کنترہ ورسی اس بات کے اویر رهی که جن لوگوں کو فیر ملکی کیا جاتا هے - پاکستانی کہا جاتا هے -بنكله ديشي كها جاتا هي واقعي ولا بنکله دیشی یا پاکستانی ههی یا نهیں هیں - مستر چالیها کا رینریاس دیا گیا - همیں اچھی طرح سے یہ بات یاد ہے کہ مسار چالیہا نے استامت اسمبلی میں زور سے اس ہات کو رفیوت کیا تھا کہ آسام کے اندر کوئی بھی پاکستانی نہیں ہے جو تھے ان کو واپس کر دیا گھا ھے -تو اس لئے مسلماء یہ نہیں ہے کہ وة غير ملكى هين - أس لكم محض اس بنا بر که آج ایست هاکستان نہیں ہے ۔ بنکلہ دیش ہو گیا ہے ۔ لهذا إنهين بنكله ديهي كيسم بههجا جا سكے بلكه اس لئے كه ولا أيكبچولي هندوستانی هیس اور هندوستانی هوتے ھوئے بوی ان کو پریشان کرنے کی کوشش کی جا رہی ہے ۔ 3~~ [شرى سهد احمد هاشمي] همارے بعض دوست ۱۹۵۰ کا حواله دیتے هیں - اس مستوریکل ریلیگی کو بھول جاتے ھیں کہ جس زمانه مهن که هندوستان تقسیم هوا اس ماحول کے اندر ھیت ریت -بدگمانی اور نفرتین تهین - اب یه صحیم کہتے ھیں که مردم شیاری کے آندر - سینسس کے اندر 1901ع میں شاید اتلی تعداد میں وہاں پر مسلمان نہیں تھے۔ لیکن بعد مهن ولا هو گئے - اس لئے نہهن که وہ پاکستان چلے کُئے تھے۔ یا یاکستانی تھے اور وہاں سے انفلتریت کرکے آگئے ته - ليكن جس ماحول مين سهدسس هوا تها ولا نافايل بهروسه تها - صحیم طریقه سے اس میں مسلمانوں کو آئی تینتی فائی کرنا ہوا مشکل تھا۔ اس کے بعد لوگ ہوول جاتے ھیں که ولا ماحول جو تها ولا بداملی کا تها ولا نضا ایسی توی جهان پر لوگ ایدی جان و مال اور عزت آبرو بجمانے کے لئے بناہ دھوند رهے تھے۔ هو سکتا هے اس میں بہت سے لوگ گئے هوں - ليكن نهرو ليانت

پیکس کے بعد جب اس کی مورتحال پهدا هوئی تو جو لوگ بدامنی کی

بنا پر گئے تھے۔ اس لئے نہیں که

انہوں نے پاکستان کو آپت کیا تھا۔ جو وهان شیلگر کے لئے کئے تھے۔

بدامنی ختم هونے کے بعد وہ واپس

هو کلے - ان سارے فیکٹرس کو بہا

دیا جاتا ہے اور چھور دیا جاتا ہے اور ایک هی بات کهی جاتی هے -تو میں نے عرض کیا کہ هم اس یات کے خلاف نہیں ھیں کہ جو غير ملكى هيل أن كا قائيكش نه هو -لهامی میں یہاں پر ایک بات اور کہنا چاہتا ہوں کہ رولنگ ہارتی یه پرابلم برابر خود پیدا کر رهی هے۔ اس طریقه سے آج پنجاب کے اندر دیکھئے کیا ھو رھا ھے -

†[ةاكتر رفيق ذكرية : يه ستمكن **ٿ**ويک نہيں <u>ہے</u> ۔]

†[شرى سهد احمد هاشمي : مهن مثال دونکا - یشجاب کے اندر جو الوك معتول هين - معتول بات کرتے ھیں ان سے بات کرنے کے لیے حكومت تيار نهيس اور بهندرا والم کی وہ سرپرستی کر رھی ھے - آہے ينهاب كى صورتحال قابو س باهر ھو گئی ھے ۔]

†[دَاكتر رفهق ذكريه: آب غلط ہات کر ہے میں -]

†[فرس سهد لحمد هاشمی: آج روهاں کی صورتحال اس لئے تاہو سے جاهر هے که انہوں نے اسکو پیٹرونھیے حایا اور اسکو سرپرسلای دای اور اسکا نتیجم هے که رهاں کی صورتحال آیکے قابو سے باہر ہو گئی ہے -]

†[] Transliteration in Arabic Script.

Bill, 1983

اسی طویقه کے ماحول کو - اسی

طرح کی سچوایشن کو اور تصور کو الكربيج كها كُوا - احكو بيقرو نيج دیا کیا ارر جب حالات ارر صورتصال

قابو سے باعر هو جاتے هيں تو واريلا معنایا جاتا ہے - میں ایک بات عرض کروں کہ آپ کے اس بل کے آدر میں اس بات کا تو خیر مقدم کرتا هول که پوایس کو دور رکها

کھا ھے اور جوآبیھری کو انوالو کھا كيا هے - يه بات قابل تعريف هے -لیکن جب آپ نے یہ کہت دیا ۔]

†[وائس چيئرمين (جناب دنيش گو۔وامی): اب آپ ختم کریئے۔]

هری سید احدد هاشمی: که ۲۵ سے ++1 روپیہ تک - تو اسکا مطلب ھے کہ آپ نے انوائس کیا ھے ان آرگذائزة لوگوں کو جو آرگذائز کر سکتے

ھیں - آپ نے میکسیسم ۱۰۰ روپیہ رکوا هے - ++1 روپید میں جاھے هزار آدمیوں کے خاف درخواست دے دو - ۲۵ سے کم نہیں اور ۱۰۰ سے زیادہ نہیں - تو آرکفائزہ فورسیز کے لیے ۱۰۰ روپیم کی کوئی حیثیت نُہُوں هے اور آج بھی همھی قر ھے که اس بل کا مس یوز هوکا اور پولیس کی کانسہریسی سے ان لوگوں کو جو

ایکچولی شهری هیں ان لوگوں کو

تلک کرنے کی کوشص کی جائے گی۔

†[شری ستهه پال مثل : آپ کو سيلا أرها هے -†[شری سید احمد هاشمی: تریک

یہی سمچوایشن آسام میں هے ان لوگوں کو جو که وهاں ڈسٹوبلک الهمهلت ته انكو انكريم كرك كيا گیا - ویسے شروع میں کیا پرزیشی تهی میں نہیں کہم سکتا

لیکن رولنگ پارٹی نے آسو کو انکریج کیا اسکے موسیلت کو انکریم کیا اور أج سچوايشي يه هے كه حالات قابو سے باہر ہو گئے میں -]

†[شرى ستيه يال ستل: انت شلت

†[شرى سيد احمد هاشدى: انت شنت نہیں ہول رہا۔ ھوں - میں

ہول رہے میں -]

ابھی آپکے ساملے ایک اور مثال دیتا هوں - ابھی پورنیه کشن گلیم کی مثال آپ کے سامنے ہے - اس سچوایشن کو کون خراب کر رها ہے -رهان هیهاس کون پیدا کر رها هے -اب اليكشق كميش بهي - اسمين شامل هو گها هے پورنها اور کشن گلبم میں اب نوٹسز جاری ہو رہے ہیں ظاهر هے که جس طریقه سے آسام

کرنے کا مطلب یہ ھے کہ شروع میں

میں ایک مسلله بنایا گیا ہے اسی

طریقه سے پورنیه اور کشن گلیے میں

یہ مثال بلے کی ۔ تو میرے عرض

<sup>†[]</sup> Transliteration in Arabic Script.

[شبی عدد احدد هاشی ] آپ یہ جانتے ہیں کہ آسام کے اندر هزاروں انسان مارے کئے هيں -مهن نهین کهون کا که وهان مسلمان مرے یا هندو مرے - بنکالی مرے یا نهپالی موے - لیکن انسان مو کیے ، لهكن أسكے باوجود بهى همان سمجه میں یہ بات نہیں آئی که گورنمات أف انديا كيون سوتي رهي - كهو إ اسی لئے تو میں نے کہا کہ اس کے دو رخی پالیسی ہے ۔ وہاں پر بھے اور خطره بيدا كيا كيا - ايسي صورتحال پیدا کی که کنفرنالیشن ھو - تاکه اس کو الیکشن کے اندر كاميابي حاصل هرئي جاهے دس هزار آهمي مار ديلے جائيں -]

†[وائس چیئرمین (شری دنیمر گوسوامی): . . . . . اب آپ سماپد کمعئد - آ

†[شری سید احمد هاشمی: مین

ختم کر رہا ہوں - بہر حال میں عرض کو رہا تھا کہ آپ اس صورتحال سے بھی آج پورا فائدہ اس بل کے فریعہ - ناجائز طریقہ سے نہ اتبائیں -

اسی طریقه سے میں یه کہونکا که تین کلو میٹر کی جو بات آپ نے رکھی ہے وہ بھی میرے نزدیک صحیح نہیں ہے اور میں ذاکٹر رفیق ذکریه کی اس بات سے اتفاق کرونکا

کہ اگر ایا سوضع کے ایک جگہ کے رھنے والے ھوں تو آئی قینٹیفائی کو سکتے ھیں ان لوگوں کو کہ جو وھاں کے رھنے والے ھیں - بہر حال میں یہ کہوں گا کہ اس کا مس یوز نہیں ھونا چاھئے -]

THE VICE-CHAIRMAN: (SHRI DINESH GOSWAMI): I want to seek advice from the House. I have before me still five more speakers, and then the Minister is to reply. And I think he is also exercising the right of reply. So, should I close the debate now or what?

SHRI SHRIDHAR WASUDEO DHABE: Five minutes each.

SHRI GULAM MOHI-UD-DIN SHAWL: Because there is no other business today, let this continue.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I am proposing it. I am not cutting it out. Will it do if I give five minutes to each speaker?

SHRI SHRIDHAR WASUDEO DHABE: Give a limited time.

DR. RAFIQ ZAKARIA: You may not sort of eliminate speakers, but if you could request them to confine their remarks to five minutes...

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): That is exactly what I am saying Please try to be as brief as possible. Let us not spend more time. Mr. Handique.

SHRI BIJOY KRISHNAI HANDIQUE (Assam): Mr. Vice-Chairman, at the outset I cannot agree to your suggestion. I would not be able to finish in five minutes.

DR. RAFIQ ZAKARIA: He is from Assam.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I am not asking you to finish within five minutes. Try to be as brief as possible.

<sup>†[]</sup> Transliteration in Arabic Script

SHRI BIJOY KRISHNA HANDIQUE: I will try, Definitely I will try.

I am indeed amused to see that some of the hon. Member of the House constantly keep blowing hot and cold in this House. I have been listening to the debate on the foreigners issue since 1980 in this House. And if one keeps track of their views, one will realise how contradictory they from time to time. Over the years, Sir, you will remember, since 1980 it is the preservation of the ethnic charactor of Assamese culture and society which was the burden of their concern for Assam, and the objective of the agitation on the foreigners issue was hailed by those Members to be this, as though this was the obpreserve the ethnic jective, to character of Assamese culture and society. But, Sir. quite surprisingly, amusingly when the Government true to its commitment comes forward with some positive steps to achieve that objective of starting the proess of detecting illegal catants they frame some pleas to oppose it. There of course, no dearth of pleas. Pleas can be found at any time to suit their convenience. And now, Sir, the plea is of inadequacy of the step that the Government proposes. It was a plea taken by my friend, hon, Member, Mr. Jaswant Singh, and also you. Sir.

SHRI HAREKRUSHNA MALLICK: The Vice-Chairman cannot be addressed like this.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Please, Mr. Mallick. Mr. Handique, vou are in an advantageous position because you can criticise me when I am a member, but I cannot do it.

DR. RAFIQ ZAKARIA: I wish I had spoken when you wore occupying the Chair.

THE VICE-CHAIRMAN: (SHRI DINESH GOSWAMI): You have, of course, full liberty to critise.

SHRI BIJOY KRISHNA HANDI-QUE: Sir, very interestingly they have kept their eyes deliberately shut on the basic point that it is only the beginning of the process, in consonance with that the Government had stated earlier, that year 1971 is the take-off year and not the cut-off year. There is definitely a difference between the take-off line and the cut-off and the cut off line, between the starting point and the cut-off point.

Sir, about negotiations some marks have been made. A few Members have referred to it. But I do believe that the Government has not closed the doors of negotiations. But the hon. Home Minister is right when he made the remark—which was quoted by some hon. Members in the Housethat so far as negotiations with the leaders are concerned, the bail is in their court. Indian atmosphere like this when there are bomb blasts killing innocent men, innocent women innocent children, in an atmosphere when there is a pre-meditated calculated attempt on the life of Chief Minister of the State only because of the fact that he has doing a good job to restore normalcy to the State. I am afraid. Sir time is not opportuine for a d'alogue. for a fruitful and purposeful dialogue .....

SHRI HAREKRUSHNA MALLICK: With whom?

SHRI BIJOY KRISHNA HANDI-QUE: ... With the leaders of the agitation.

THE VICE-CHAIRMAN: (SHRI DINESH GOSWAMI): Mr. Mallick, kindly do not interrupt.

SHRI BIJOY KRISHNA MANDI-QUE: Sir, I am very sorry Members like Mr. Mallick profess to be very serious about the problem in Assam, this is how they behave, and his behaviour shows that they are not at all serious.

[Shri Bijoy Krishna Handique]

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): If Mr. Mallick does not behave like this, I will think otherwise. It only shows that he is verv keen regarding this subject. (Interruptions) Dr. Mailick, kindly do not interrupt. We are running of time.

SHRI BLJOY KRISHNA HANDIQUE: Sir it is amusing to see hon. Members keeping their yes shut, keeping one eye shut when they raise their accusing finger at the Government They do not have the guts. I mean moral courage, to condemn those incidents of violence. We have been consistently saying that these incidents of violence must be either disowned or condemned or must be owned up. Silence means tacit acceptance and approval. I am, however, not concerned at the moment with what the agitation leaders say or do at the moment. For me, Sir it is my society, it is my State-it is a positive step that the Government wants to take towards the preservation of the ethnic character of the society and the people of Assam. The question is whether we want it or reject it. The plea of inadequacy of the steps cuts noice with us since as I have already stated that, this is only the beginning of the process. We have been, Sir, consistently maintaining our views over the years that the endeavour of the Government is to develop the northeastern region and preserve the ethnic character of the indigenous people who have been reduced rumerically by the alleged influx of people. What have been saying that the agitation conducted on wrong lines that the strategem of the agitation was wrongly defined and spelt out, that their demand was unrealistic, something that transgress all bounds  $\mathbf{of}$ practically

and that unfortunately it 6.00 P. M. has some communal over: tonse. But we have been always saying, and I am on record, as

I myself spoke in this House, "let us take advantage of the positive aspects of the agitation, let this movement not fizzle out without achieving anything concrete" And this is precisely where we seek the cooperation of the leaders of agitation. Sir You will remember last year you yourself brought a private members' resolution on Assam about the preservation of the socio-cultural identity of Assamese people we never opposed it. We agreed to your resolution in its spirit. What we said was that for this we need not amend the Constitution, as Once the Constitution is amended, like a Pandora's box it will open up everyway. But on both sides, on our side, on the Government side and yours, we made common suggestions how to develop this region, how to preserve the sociocultural identity of Assamese people. however true that culture cannot be protected by Government alone. It can be protecmeasures ted by the general awareness of the people who are determined to preserve it, who are determined to protect it. But I want to make one point clear. When you say that the people of Assam I have a clear mind, we must bear in mind that here is a State we are dealing with, whose problem we are handling, has a nixed composite population If we fail to take note of this composits (haracter of Assamese society and culture aspect. the harmony and equipoise of the very fabric of this society, of he very fabric of this culture is gone. When I say Assamese cultural society. Ι mean the culture and society Assam and there lies a subtle shade of distinction between the two propositions, when we consider the State its culture, its society, we cannot take it

out of its historical context. You will

of its historical context. You remember the composite trend, if we go back to the history, it dates back to the beginning of the 20th century, even earlier, towards the end of the 19th century, during the British rule, we must not forget that at the beginning of the 20th century Assam was tagged on to Bengal for the convenienimperialistic administration. sylhet which later formed of East Pakistan, was a part of Assam, which was the largest district Assam, and it formed part of East Pakistan on the basis of a referendum. In these two, sylhet and Cachar, where my Assamese language is not spoken, the predominant language was Bengali, whether you like it we not. These are historical facts. have to accept these facts. This something unusual. We cannot see a similar phenomenon in other parts of the country except one or two bordering districts of Maharashtra Andhra, and that too, not as predomimently as in cachar. Again. during the British regime there was a great influx of immigrant Muslims to Assam. This gain is a historical fact, whether you like it or not. And interestingly enough there is a tendency amongst us to lose sight of that aspect while talking about infiltration State of Assam, and we have to bear keep in mind that those people mione part of grated from the ountry to another part. Then India was one and undivided under the British rule. We cannot undue it. We cannot wish it away

Then again there is the tea garden labour community. You know and Mr. Mallick may also know that about hundred years ago they migrated from Orissa, Madhya Pradesh, Bihar and Andhra Pradesh...(Interruptions)

THE VICE-CHAIRMAN) (SHRI DINESH GOSWAMI): Mr. Mallick, will you kindly allow the debate to go on? Mr. Mallick gave his name for the third reading. I think he has already spoken. If you want to speak on third reading kindly remain quiet.

SHRI BIJOY KRISHNA HANDI-QUE: Their number is not less than thirty lakhs....

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): You will have to be brief now.

SHRI BIJOY KRISHNA HANDI-QUE: After the election everybody knows what happened. There were strained relation between them agitation supporters leading to clashes with indigineous people. Then there tribal people. They are original people of Assam. They have not by and large supported the tation.

So, sir, what is absolutely necessary is to evolve a cultural milieu in which all sections of people will find their rightful place with honour and justice. At the same time what holds the key to this emergence of cultural milieu is assimilation which is at the moment lacking in the State. And for this we are all responsible. The various sections of the society of this composite society have to do some rethinking on this factor because this cultural assimilation is practically and woefully non-existent in Assam at present. For this, responsibility evolves on all secthe society. It tions of is Assamese people who have to create that climate of understanding and the various sections of people living there must respond and cooperate. must not live in isolation. So, assimilation alone holds the key. So those who are interested in the preservation of the ethnic character and social and cultural identity of Assamese people should support this Bill which marks a beginning in the process of detecting the foreigners This is my appeal to them.

Some doubts have been raised about the effectiveness of the tribunals because of prescription of 3 kilometre limit. The hon. Members have kep their eyes shut on the other side of the picture. It is not a hypothetica proposition that I am going to make Mr. Mallick will remember and man

[Shri Bijoy Krishna Handique]

of the hon. Members of this House will remember what happened in 1978 in Mangaldoi Lok Sabha constituency. In the Mangaldoi Lok Sabha constituency about 40,000 voters belonging particular community, the Muslim community, were at one stroke deleted from the voters' list as a result of massive Police deployment in flagrant violation of all democratic Then it was the Janata Party which was on the saddle of power. There are reports that a girl of 15 years signed a list containing names of alleged migrants to the country. This may also happen. I do appeal to the Hon'ble Home Minister to see that either way this particular provision is not misused. And about refugees. I know there are certain apprehensions about this. It is true that we have to examine their position in the historical context. body can deny that atrocities on the either side of the borders have led to one of the greatest exedus ever- re: corded in history. So, Sir, our commitment to the refugees still remains remain. However, and must should hear in mind one point and it is that that commitment was conditioned by a historical situation. situation was that there was mual violence, there was communal trouble and there was communal harassment and they had to leave East Pakistan evicted  $\mathbf{This}$ particular point, that they were victims of the communal trouble, that they were the victims of communal violence, be convincingly proved. Otherwise. we cannot go on like this. This commitment to the refugees we must honour. But we must also remember this fact that this commitment conditioned by a historical necessity. Thank you.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Yes, Mr Dhabe. I hope you will conclude in five minutes.

SHRI SHRIDHAR WASUDEO DHABE: Mr. Vice-Chairman, Sir,

whatever I have to say, I say it in five minutes only.

Sir, this Bill has not clearly stated whether 1971, that is, 25th March 1971, will be the cut-off date, because the definition clause says that the definitions should be taken from the Foreigners Act and the Citizenship Act is not abrogated by any of the provisions. The only thing that is abrogated is the Expulsion from Assam Order of 1950.

THE VICE-CHIRMAN (SHRI DINESH GOSWAMI): I think thereare four Acts.

SHRI SHRIDHAR WASUDEO DHABE: Sir, I would like to know the scope of clause4. I would like to know from the honourable Minister whether finally it has been decided that March 1971 will be the cutoff year and the earlier questions cannot be raised, this decision has been taken once for all. This is what I want to know. I would like to know whether this is the intention of this legislation.

My second query on this Bill is this: There is a provision in clause 8 that there shall be a fee of not less than Rs. 25/- and nor more than Rs. 100/-I think the provision relating to tht payment of this fee by the applicais not good beaccse they are doing a public duty only and this is almost like a tax and this should not be there. They are only doing a public duty when they bring it to the notice of the tribunal that there some illegal migrants. There is such provision with regard to the proceedings in the labour courts. nerally it is a free application and no fee is charged. This is a Constitutional duty which they are doing and they are helping the Government to find out what in fact is its duty. Moreover, clause 8 does not clearly say whether any group application canbe made by organisations or only individual persons will have to make the application, If group application

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allowed to be made, then it may save a lot of time, energy and money making the applications. Sir, my leader, Shri Sarat Chandra Sinha the President of the LDF and fought the elections there. When the elections were held, they were not conducted properly. We could not hold the elections for the Lok Sabha in 1980 and even today we have got four seats vacant in the Lok Sabha from Assam. Under article 82 of the Constitution, you have to revise the voters' list every year and I would, therefore, like to know whether revision of the voters' list has started so that we can hold the elections in 1985 and we can hold the Assam Lok Sabha elections also earlier. I would categirical assurance like ti have a from the honourable Minister in this connection. Otherwise the same story will continue and if the elections cannot be held in Assam for these seats, it is taken for granted then that have to find a political solution to the problem which had its origin in unbackwardness employment, area, exploitation by outsiders, so on. Therefore Sir, I would like to know from the honourable Minister as to what he is thinking about it. Lastly Sir, I would like to say this is a political game which the Minister and the ruling party want play. They do not want to find solution to this problem and this has been pending for a long time. is the cut-off year according to this and they have been in power since 1980. Why has it taken them three years to have a Bill of this nature? Moreover, what was the urgency issuing an ordinance of this nature? Everytime we are issuing ordinances. If it was so urgent that this Ordinance had to be issued, then I would like to know whether any Tribunal Assam, as per the provisions of Ordinance, has been set up so that the work there could start early.

(SHRI THE VICE-CHAIRMAN DINESH GOSWAMI): Mr. Madan Bhatia. Please keep in mind the constraints by time.

ted): Sir, I have to make only legal points; that is all.

(MR. DEPUTY CHAIRMAN IN CHAIR)

Mr. Deputy Chairman, Sir, many hon. Members on this side have prefaced and punctuated expectedly their speeches with political attacks upon the Government. I have no desire to lise myself in the lanes ond eye-lones of political controversies. At moment, this hon. House is concerned with the Bill and Ordinance. I have risen, Sir, to support the Illegal Migrants (Determination by Tribunals) Bill, 1983, and the corresponding Ordinance.

So far as the Bill is concerned, the main thrust of the attack of the hon. Member Mr. Jaswant Singh, joined by some other hon. friends, was that by this Bill the Government has abdicated its responsibility of detecting and expelling the foreigners who have respectfully subentered Assam. I mit, Sir, this is nothing but distortion of the Bill. In order to understand the nationals this particular Bill, first of all, we must bear in mind the object of this Bill. The object of Bill is to effectuate the declared policy of the Government, namely, to initiate a process for detection and expulsion of the foreigners who come into Assam, and the beginning we made is with the date 25th March

The question before this hon. House this Bill taken some steps forward to achieve this declared policy of the Government? In order to understand the rationale and the basis of this Bill we must bear in mind the existing law with regard to the foreig-The existing law is that the Government and the Government alone which can initiate the proceedings for the detection and expulsion of a foreigner. But the Order of the Government is not final. If the Government makes an order against individual that he is a foreigner, then (Shri Madan Brawa

that person has got a right to file a civil suit or file a writ petition, leading to long drawn proceedings in the courts of law and ultimately he may succeed fir yeads to frustrate the or: der of expulsion which is male against him by the Government.

Sir, my respectful submission is that this particular Bill has taken three big strides forward on the exist\_ ing law so far as those foreigners are concerned, who have entered Assam after 25th of March 1971. The first step is that it is not the Government alone which will have the right to initiate the proceeding against a particular inlivilual to declare him as foreigners and to ultimately make an order under the Foreigners Act to expel him. The Government, by means of this Act, has decided to supplement its own efforts, its own power, its own jurisdiction, with the general public support from the people of Assam. It is a mistake and, as I have said, it is a distortion of the Bill to say that the Government has abdicated its responsibility. The Government's power, Government's jurisdiction, has not been supplanted by this Act; it has been supplemented with the general public support by virtue of clause (2) of section 8 of this particular Bill. (Interruption)

MR. DEPUTY CHAIRMAN: Please don't disturb. Very little time is there.

BHATIA: SHRI MADAN The second step forward which this Bill has taken is that whenever there is a dispute as to whether a particular person is a foreigner or not, so far as those foreigners are concerned who have come to Assam after 25th -March, 1971, that dispute shall not be decided by the long-drawn proceedings of a civil suit, but that dispute will be decidedexpeditiously means of special tribunals which are sought to be constituted under this particular Act. It is a step forward. Hon. Members on this side have said that this is an abdication of responsibility. This is in consonance with the declared policy of the Government to bring about expeditious expulsion in the beginning and at the sart of those foreigners who have come to Assam after 25th of March, 1971. In this connection section 8 reads:

"If any question arises as to whether any persons is or is not an illegal migrant, the Central Government may, whether such question has arisen on a representation made by such person against any order under the Foreigners Act, 1946 requiring him not to remain in India or to any other effect or has arisen in any other manner whatsoever, refer such question to a Tribunal for decision."

The expression used is that the Central Government may refer this dispute to the Tribunals. There is a discretion given to the Central Government. The Central Government will refer this dispute only if there is a reasonable ground for urging that the order of the Central Government requires reconsideration. If the Central Government is of the opinion that the representation made by a foreigner against whom the order has been made by the Central Government under the Foreigners Act has no legal basis, no factual basis, the Central Government may refuse to refer that dispute to the Tribunal and that man would not be able to go to the ordinary courts because the jurisdiction of the ordinary courts under this Act is barred. Is this a bacward stev? would respectfully ask the hon. Members whether it is not a step which seeks to close all doors to possible frivolous litigation and disputes which may be raised by particular individuals who have no case to say that they are the bona-fide citizens. These are the three major steps:

I would like to raise two more points. Mr. Goswami has stated that it is atrocious that the onus of proof has been placed upon the applicant or the Government to show that a person is an illegal migrant. I respectfully

submit that this is not so. So far as the Government is concerned, the Government has to make an order under the Foreigners Act. The provisions of the Foreigners Act to this effect are that the onus of proof will lie upon the person to prove that he is not a foreigner. So far as the powers of the Central Government to declare a person as an illegal migrant are concerned, the onus of proof where it was under the existing law. So far as the private applicants are concerned, even where there people make an application before the Tribunal if the Tribunal comes to the conclusion that there is a bona fied case to be lookel into fide they will issue a show:cause notice to the person concerned and that person concerned has to prove that he is not an illegal migrant. To say at that stage when the matter starts before the Tribunal that the onus should still lie upon the foreigner to prove that he is not an illegal immigrant will lead to, I respectfuly submit witch-huntng at the instance of private citizens in Assam This will be atrocious. Then, it is said by the hon. Member that this is against the legislative competence. The hon. Member, Mr. Goswami, has cited Article 323 (b) of the Constitution which mentions "a proper legisconstitute tribunals' may And he says, where is the power with the Parliament to make a law constituting tribunals of this category. This is what I respectfully submit is a very convenient way of reading the Constitution. My hon, friend forgot article 246 of the Constitution and Entry 19 of the First List containing the subjects on which the Parliament can legislate. Article 246 says that the Parliament shall have the power to make laws on all subjects mentioned in List 1. And I would read that particular entry. This is entry 19. Admission into. immigration and expulsion from India, passports, visas. There is no provision in the Constitution which says that article 323B will over-ride article 246 of the Constitution. This, I respectfully submit is a total misreading of the Constitution. That is all, Sir.

Thank you.

PROF SOURENDRA BHATTACHAR-JEE (West Bengal): Mr. Deputy Chairman, Sir, every Indian is mainly concerned with the maintenance of the integrity of the country and the solidarity of its people. In Assam both have been at stake owing to the move: ment that has been continuing there over the years. It can be nogody's case that foreigners should enjoy all rights and perhaps, also disabilities and distrees of the citizens of this country It is nobody's case. But it has to be borne in mind that this problem of migrants, as it sought to be dealt with through the earlier Act, by this particular Billalso for that matter the Foeigners Actwas the result of the vast churning of the population in India as it was on 14th August, 1947 in consequence of the unnatural partition of the country. The impact of this partition had been went over by the entire country, but most of all by those States or those erstwhile provinces which came to be partitions, among them Bengal, the undivided Assam etc.

The historical background of Assam has been dealt with by hon. Mr. Handique. He referred to that fact. Assam as it is today is not that Assam. Assam has not been partitioned for the first time. It was partitioned by Lorl Curzon. It was united with the erstwhile -ast Pakistan, now Bangladesh which was East Bengal. And when the partition was announced. Assam that came into being was again partitioned to form five other States and Union Assam that remained Territories. thing ils a spite of every in conglomerate. Earlier, in our schools, in geography we used to read Assam as an enthnic museum. Perhaps those who initiated the movement forget all that history, all this composite character of the culture of Assam. Culture integrates. Culture does not divide And those who initiated the movement in Assam lost sight of it. In India, all the groups, all the communities and all have to live together. That aspect has been lost sight of. Unfortunately in regard to this Bill, in the debate in this House, so far as I could follow it,

[Prof. Sourendra Bhaftacharjee] certain hon. Members lost sight of these aspects. There are valid critici: sms regarding the election which were held as against constitutional requirements. The massacre which took place need judicial enquiry.

But this, in a very restricted way, tries to deal with the problem which is, at the same time, agitating a large section of the people. Though the entire country has been referred to in this Act, there is no denying the fact that this has been framed keeping in view particularly the situation obtaining in Assam. Since my times is limited, I would draw the tention of the Home Minister to two very specific problems. Number one, this leaves hanging the fate of those coming into India between 1950 and March 24, 1971. There is this uncertainty regarding the cut off year. In their case position should have been regularised. This has not been done. Their fate hangs in the balance and the full opportunity to play with their lives will remain. Hon. Mr. Baharul Islam said one thing, namely, that detection is one thing and deportation is another thing. Once they are detected, where can they be sent? They cannot also be killed. Here there is a provision of deportation. Section 20 provides for expulsion. The expulsion law should not be impracticable, it should be practicable. Then the only alternative is that those who are detected have to be kept priwill in sons. Is this а practical legal provision in the background the situation obtaining in the border states of Assam, Tripura and West Bengal? I do not know what is going to happen coming from to those percentage would 1971. A he found because of the laxity the application of the citizenship laws in our country as a whole and because of the various other factors, and we will definitely find a large number of people without any valid travel documents, without acquisition of citizenship, and it won't be difficult for tribunals to detect them and say that they are not the citizens of this

country. But what happens next? My party's Secretary in Assam, the RSP State Secretary, happens to be an Assamese. He put a question to us; you are accepting 1971 the cut off vear but happens to the lakhs of people who have been in agricultural pursuits in this country, in this State, who have anriched this country by their labour, what happens to them? They are not smugglers, they are not criminals, they are not robbers, now what will happen to them? Bangladesh will not accept them. They have enriched this State. They have proved themselves useful persons in this State. Will you just drive them out and away by whichever means you like? This was the question put to us. We have demanded resumption of the tripartite negotiations, a discussion and settlement the issue and resumption of the normal political activity which has been the greatest casulty in Assam. toiling people's movement, the working class movement, the economic activity the academic life have suffered and the restoration of all that normalcy is necessary. So far as this Bill goes, I am not opposed to it. But this will leave many questions unanswered. And, it is impossible to implement what section 20 says. Let the Government say that they will be able implement it. In that case, Assam has to be made a vast prison. Otherwise section 20 cannot be implemented. Well it is said that those who are detected as foreigners, the Government shall expel them. Now, this compulsory clause without any elbow room for the Government of India creates a condition which is an impossible condition. The Government of India creates a condition which is a very impossible condition when it accepts all the possibilities. I am afraid, in bringing forward this legislation, this was not done. This aspect was not taken into account.

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SHRI GULAM MOHI-UD-DIN SHA-WL: Mr. Deputy Chairman, Sir, for the last three years at least, we have seen here in Parliament that most of the debates in every Session and dis: cussions related to Assam, where millions of innocent lives have been lost and property worth crores of rupees has been burnt. It appears that the agitationists and the extremists were holding not only Assam but the whole country to ranson. There was absolutely no end to this, as far as the loss of many innocent lives and other crimes were concerned. I support this Bill with the ardent hope that there will be an I hope, it will not end to this. Box. I hope, the open a Pandora's government will not goi back and it will close the chapter for ever. Sir, the cut-off year, 25th March, 1971, should be the end, the Government should see that these innocent persons who prior to 1971 and are living there who are bona-fide citizens of India, are not harassed and no Democle's Sword hangs on their heads, they should not be prosecuted nor should there be persecutions against them. With these ardent hopes, I support

this Bill. But I find it difficult to accept certain provisions of the Bill. This is in regard to certain words which have been said in the preamble. It is said number here 'whereas a substantial foreigners who migrated into India...' This averment amounts to we have seen hon. a commitment, Members here asking the Government that they had made a commitment in 1950, 1952, 1964 or 1974 and other times hence these words be modified so that there in no admission on the part of the government as these admissions create further problems. Hon. Home Minister has acceded to one request that instead, of the world substantial it shall be 'good' I would suggest that the word 'alleged' should be prefixed to it so that tomorrow, nobody can say that the Government had committed at a particular time. You should say here it is alleged that good number of foreigners have come', It is also said here', across the borders of the eastern and north-eastern regions of the country on and after the 25th day of March, 1971, have, by taking advantage of the circumstances of such migration and their ethnic similarities and other connections with the people of India and without having in their possession any lawful authority... As far as this is concerned, I would suggest that after the words'. . . 28th day of March, 1971, have... the rest, "...by taking advantage of the circumstances of such migration and their ethnic similarities and other connections with the people of India' should be deleted. This is superfluous. will suffice. . .

MR. DEPUTY CHAIRMAN: This is only the Preamble.

SHRI GULAM MOHI-UD-DIN SHAWL: My suggestion is, that it is enough, it suffices if you say 'foreigners' The rest is superfluous. Then, the other thing is in regard to Assam. In the third paragraph, it is said '... to make suitable provisions for the detection of such foreigners in Assam and also in any other part of the country ....' I think, this widens the scope of the Bill so that the provisions can be made use of in any part of the country. We are specific here about the eastern region and the north eastern region. Then can say, adjacent States. But if you say '... In any other part of India'... it will mean that people in other parts of the country may be brought under the provisions of this Bill and they may be, at any time, brought to book or harassed by unscrupulous persons who are out to create mischief. They may just present an application or something like that and create further problems. that extent I submit that if it is confined to Assam, Government has the power to prepare another bill and the law of Parliament has the power pass such a bill whenever there is any necessity in any other part of the country. (Time bell rings.) I am making my points briefly. There are certain things in the Bill itself which require some elaboration.

MR. DEPUTY CHAIRMAN: Leave that part of it. You have said about

(Mr. Deputy Chairman)

principles, you leave details for others

SHRI GULAM MOHI-UD-DIN SHAWL: I am cutting it short. Whenever my turn comes the time is short. I might be speaking at the fag end, but kindly bear with me.

Sir, clause 8(1) says: "If any question arises as to whether any person is or it not illegal migrant, the Central Government may .....". Sow the question is, the Central Government has the power, why is the power of making an application being given to any individual. We have seen how much bad blood was created in Assam, what havoe and what travails turbulations those innocent people had to undergo because of lack of peace, SANTOSH 1414 RS 14M 23 2 1984 and law and order too was a casualty. Sow the position may not be that but this weapon should not be given in he hands of some mad persons who can misuse it. That apprehension is in the minds of all persons who honestly believe that the detection of illegal migrants may be thre but the bona fide citizens of India should not be harassed. So, my point is that sub-clause (2) of clause 8 be completely deleted from the Bill.

Coming to fees, it is said that the application should also be accompanied by such fee, being not less than twenty-five and not more than one hundred rupees. Of course, it is very easy for any person to pay Rs. 25 or even Rs. 100 if he wants that a particular person or his family be harassed or his property be snatched or even he may be deported. So, my submission is that the amount be raised from Rs. 100 to 200

Clause 9 gives the Tribunals same powers as are vested in the civil court under the Code of Civil Procedure and also the Evidence Act. Here its reliance shall be placed on reception of evidence on affidavits. To that I have strong objection because whenever any person submits an affidavit he can-

not be subjected to cross-examination. Cross-examination is the weapon to test, the veracity of any statements assertion or averment. When he submits an affidavit he cannot be subjected to cross-examination. So, it should be that the rules of Evidence Act and the Civil Procedure Code shall apply because it is a civil proceeding and all these things should be considered. (Time bell rings.)

So far as the notice period of 30 days is concerned, I suggest that it should be sixty days. There is a provision that it can be extended later on, but here itself, it should be laid down as sixty days and not thirty days. A person who is not at his residence and a summon is issued; ex-parte proceedings can be launched against him. So, at this point of time if he has sufficient time of 60 days, he can return and meet the charges.

MR. DEPUTY CHAIRMAN: These are details and there is no time for details. Already a full discussion has taken place.

MOHI-UD-DlN: SHRI GULAM SHAWL: My friends, Mr. Bhattacharjee, raised the point as to where these persons, who are detected as foreigners, will go. They cannot evaporate in the thin air. We cannot drown them in the Bay of Bengal. Where should these people go? That is for the Government to consider, after the Act is passed, if the necessity of this deportation arises, there should be a talk with the Government of Bangladesh so that these things are explained.

The other point is, the person against whom an application is made, he shall be considered an outcaste and he shall be harassed in so many respects. Therefore, there should be a provision or an order that till the decision of the Appellate Tribunal, he shall enjoy all civic rights and other amenities and shall be subject to all the obligations which a citizen of India has, because in that way his harassment shall stop.

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MR. DEPUTY CHAIRMAN: Thank you very much. Now please conclude. You cannot discuss all the 29 clauses. Please conclude now.

SHRI GULAM MOHI-UD-DIN SHAWL: Yes, Sir. We have seen in Assam and other places, what havoc was created by inefficient or biased or partial role of the police and other authorities. When here you have under section 11(2) the "prescribed authority", kindly see to it that this prescribed authority, which has the power to scrutinise the application of any person, is so honest and scrupulous that he does not misuse his powers which are conferred on him, being the prescribed authority. I am concluding,

MR. DEPUTY CHAIRMAN: All this is not necessary. Nobody can guarantee from here.

SHRI GULAM MOHI-UD-DIN SHAWL: Yes, Sir. I am concluding. This section says: "the person named in the application is not an illegal migrant...". I am concluding. Sir. This is a grave omission, Sir... I can understand it. He does not want me to talk. But you, Sir, kindly bear with me. I shall not take more than a minute.

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI GULAM MOHI-UD-DIN SHAWL: Yes, Sir. Section 11(2)(a) says:

"the person named in the application is not an illegal migrant or that the application is frivolous or vexatious....."

MR. DEPUTY CHAIRMAN: Please do not read the whole section. You say what you have to say on this.

SHRI GULAM MOHI-UD-DIN SHAWL: ... "or has not been made in good faith, the Tribunal shall, after giving the applicant an opportunity to be heard, reject the application;"

faith" has been prostituted. So alongwith that, there should be a special provision for costs because an innocent person when he is brought before the Tribunal, suffers a lot at the hands of the applicant. So there should be provision that whosover makes a frivolous application, shall bear the costs. He is not examined even. He enjoys liberty. That shall deter frivolous applicants.

We know, Sir, how the word "good

MR. DEPUTY CHAIRMAN: Mr. Shawl, please take your seat now. Please conclude now. You have already taken 13 minutes. Only five minutes were to be taken.

MOHI-UD\_DIN

SHAWL: As regards the powers of the High Court and Supreme Court, whenever there is any decision...

GULAM

SHRI

MR. DEPUTY CHAIRMAN: No. Please take your seat. I don't allow this.

SHRI GULAM MOHI-UD\_DIN SHAWL: Only one point I want to submit.

MR. DEPUTY CHAIRMAN: There are 29 clauses and 29 points.

SHRI GULAM MOHI-UD\_DIN SHAWL: Nobody should snatch the powers of the Supreme Court.

MR. DEPUTY CHAIRMAN: No\_body can do it. Even you cannot do it.

SHRI GULAM MOHI-UD\_DIN SHAWL: I submit that the Supreme Court must have the powers to revise any order.

MR. DEPUTY CHAIRMAN: No body can take away Supreme Court's powers. Even your own State cannot do it.

SHRI GULAM MOHI-UD\_DIN SHAWL: Thank you, Sir.

SHRI HAREKRUSHNA MALLICK: Sir, this esteemed House is also called:

### [Shri Harekrishna Mallick]

the Council of States, and Assam has no Council. Therefore I speak here with that sense and spirit as a Member of the Council of States for that part of India and not reflect any caste, colour, creed, language, region, religion past future this and that. History is there. Now the question is, what is good for the people who are reeling under the agony of delay with all the things that have happened so far? How long can we hear and how long can they bear if the Government at the Centre functions like this after giving lofty hopes that it is a Government that works but works so wrongly, so sadly and so badly? Therefore, I want to say something. Though I am not going to enunciate all the trouble that is there. I am going to say something which will solve the problem right now, here and today. Let the hon. Home Minister have the spirit to accept it and exa\_ mine it whether it is true or not.

Now, hon, friends from Assam talked in a manner as if we have not seen Assam. Now he talks of only history, history, history. What about geography? (Interruptions)... Now, history is only the mysteries of elders, an ornate garland made through the threads of time. History cannot be allowed to re\_ peat itself, however glorious it might have been. We have to create history right now, today, for the future and for the present. Therefore, we have to protect geography. Our sovereignty is at stake not only in Assam but also in the western sector and right on the borders of Jammu and Kashmir Punjab and even in the south in Tamil Nadu.

Illegal or legal migrants do not stray only into that part of India called Assam or the seven States eastern sector including West Bengal. They can also enter other States in India like Punjab, Haryana, Jammu Kashmir, Rajasthan Guiarat. Tamil Nadu and so on. Therefore, I wonder whether there is a Law Minister at the Centre who advises the Home Ministry to draft such a Bill. Why do

you call it "The Illegal Migrants (De\_ termination by Tribunals) Bill?" You can simply call it the Migrants Determination Bill. How do you take it as illegal? You are putting the cart be\_ fore the horse. Why are you afraid of your own shadow? So, the Government makes mistakes at the very beginning. Therefore, the name should be onlyyou simply call it-The Migrants Determination Bill. Whether it is done by Tribunals or others it does not matter. You have given power to the people; even a panchayat can do it.

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SHRIMATI USHA MALHOTRA: Please talk slowly; we cannot follow you.

(Interruptions)

SHRI HAREKRUSHNA MALLICK: Don't worry.

SHRI P. N. SUKUL: Slow delivery.

SHRI HAREKRUSHNA MALLICK: Slow delivery? All right. Thank you.

AMARJIT KAUR: We SHRIMATI can't hear you properly; we cannot follow you.

SHRI HAREKRUSHNA MALLICK: I will blast away the West Indies, you see. Don't worry; I am here.

Then, you see, luckily here they have mentioned "foreigners to India." But here again it is mentioned as "foreigners in Assam." How can foreigners be in a State of the country? It will be foreigners in India, wherever it is, from Kashmir to Kanyakumari or from Kutch to Arunachal. How hon. Members are saying-"from Assam!" Let them say, in that part of India called Assam.

Now I come to the moot point. The Government of India is the ment responsible for the sovereignty of the country-all around-and soveriegnty lies exposed in the periphery, not at the Centre. So, they have the right to brand anybody as a refugee or escapee and confer citizenship on anybody. I am not going to question

that; I share that right also. But once we admit them as refugees, they are all our honoured guests, honoured friends and fellow citizens to be.

SHRIMATI AMARJIT KAUR: Honoured guests?

SHRI HAREKRUSHNA MALLICK: Yes, naturally. Our Prime Minister, the late Pandit Nehru, stated they are no foreigners; they are our honoured guests—meaning the tourists only. are people coming from the West to live here and learn to love the country and naturally we have to establish cordiality. So, here now the question is, you are asserting your right allow anybody anywhere in the count\_ ry as refugees because our Border Security Force are idle or the outposts of the army are not working, they are coming, and after their coming, human factors and their claims and demands must prevail and they have to be dealt with as human material and not as dummies or this or that.

SHRI P. N. SUKUL: What do you want?

SHRI HAREKRUSHNA MALLICK: Yes, I am telling you. (Interruptions). Please bear with me, Madam. coming to your point very soon. Now there is a thing called responsibility. Let me remind the hon. Members that side that during the Emergency I think there was some talk of obligations, not only of rights, of citizenship. Let them remember their own articulations. Therefore, when the refugees anywhere in the country, it is the duty of the Centre, not of Assam or of Punjab or of Orissa, to decide where they will go, how they will go and why they will go. The question is: is it possible that the refugees who has crossed the border is just sitting on the border? It is all right for one person, two persons or three persons, or hun\_ dreds of families. But when the families number thousands and lakhs-now it is reported that 30 lakhs have come into Assam-it is a different matter. In West Bengal 60 lakhs of people have got mixed up because the language re-

mains the same. Similarly, in the western sector, just with dahr, and pagri the Pakistanis come and they demand Khalistan. (Interruptions) Let him check up how many Pakistani Muslims have come. Let the Home Minister check it up. I challenge him. I have the information that 50,000 have come. With dahri and pagri they have come and they demand Khalistan. In this State let the Members go find out. (Interruptions) They are all Pakistanis. Now the responsibility of the Centre comes in, as to where they will rehabilitate them. I offer them the landscape where several lakhs square miles are lying in no use, arid, or perhaps misused, namely the Cham\_ bal Valley and the desert area. them start from the grassroots level building roadways building canalways. having plantations, building houses, everything. Let them go there and we are ready to help them. We are ready to welcome them there. If all the Bangladeshis want to come, let them come, we are ready to accept them. Let us not create this question language and other things. My point is that whenever people create imbalance-linguistic, social and communal; but I emphasise economic imbalancethis is the solution. In the case of West Bengal, there are many indus\_ tries, and so they have been able to absorb them. But in Assam it is different. There are no industries, no investment. How will they be living there? I call upon the Home Minister to have consultation with all the Members and let a team of this House go and provide a healing touch and not a killing touch. Let the Home Minister take it up from today and from now onwards we will see a solution and not the problem.

MR. DEPUTY CHAIRMAN: Shri Jaswant Singh.

SHRI JASWANT SINGH: Now or after the Minister?

MR. DEPUTY CHAIRMAN: Now.

SHRI JASWANT SINGH: Would you like to check that.

MR. DEPUTY CHAIRMAN: Now.

SHRI JASWANT SINGH: Is it my right to reply?

AN HON. MEMBER: Unless you want to surrender it.

SHRI JASWANT SINGH: No, I do not want to surrender it. But I do not want to perform a perfunctory task either. I am mindful of the fatigue that has afflicted the House.

MR. DEPUTY CHAIRMAN: Don't mind.

SHRI JASWANT SINGH: But I am also mindful of my responsibility. the hon. Home Minister, I wish underline what my friend Mr. Dinesh Goswami has said, that it is sad and regrettable that the hon. Home Minis\_ ter preceded his reply in the other House by saying that the doors to talks, negotiations are closed. And he gave certain reasons for it. In a democratic functioning country that we are this was not a befitting reply—perhaps a reply befitting this Government because the Government we expect noth\_ ing else but not from Shri Parkash Chand Sethi

Sir, the hon. Home Minister has mentioned three points, which he says are the correctives that he has taken. The barbed wire, three additional battalions of BSF, and the present Bill, i.e. the institution of the tribunals. The barbed wire issue has run into trouble because there is diploma, tic and administrative difficulty about implementing it. Therefore, I would request the hon. Minister please not treat us as children. The barbed wire is not a solution, it is a palliative. It is only trying to do something. It is welcome as far as it goes, but it does not either serve the purpose or go far enough. Finally three battalions of BSF in that vast border of the northeastern region will certainly not suffice.

I have had occasion to say why these tribunals would not suffice. There was an averment by the hon. Home Minister that a consensus was reached 1371. 25th March. Some hon. Members have rebutted it. would like to take this opportunity to say that following upon the failure of the tripartite talks a drama was created in this capital, wherein certain political organisations which can hard-.ly be called national representatives made to come together. Prime Minister presided at this function in all seriousness, the hon. Tome Minister was present, and an illusion was created in the country that a consensus had been reached. I would like rebut that No consensus reached, and if would be wrong to say that that consensus commanded the confidence of all as the hon. Home Minister has attempted to convey.

About the IB report, mention here. The hon Home Minister made a statement that perhaps I was quoting from a document which would not stand scrutiny. If it is a document which is incorrect, if what I have quoted is incorrect, I would request the hon. Home Minister to say so and declare that what I have quoted is from a wrong document in which case I would like to correct myself and apologise to the House.

SHRI P. C. SETHI: I only ask whether it is authentic.

SHRI JASWANT SINGH: Sir, hon. Home Minister is repeating his querry. He asks if it is authentic. The proof of whether it is authentic or not lies on him, not on me. That is a querry raised by the hon. Home Minister. Whether what I have quoted is authentic or not, I have done so in the knowledge and belief that it is authentic. It is for the representative of the Government in the person of the hon. Home Minister to say that I have quoted wrongly and that it is a wrong document, in which case there will be a certain obligation which will

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fall on me as a Member. Otherwise, there is an obligation on the Home Minister. Now having asked the question that he has asked, he should say "What you have quoted is right. It is a part of the I.B. report. It is on the Home Ministry's records." This is the least that I can expect.

The hon. Member from Maharashtra started his speech by broadsides against me. But that is a reflection of his nature. I would have rather preferred if he had taken the argument to where it belonged. There was the side-stepping into history, and I do not want to go into that.

DR. RAFIQ ZAKARIA: It may be in accordance with my nature. But it is in accordance with their declared policy. Their declared policy is anti-Muslim. anti-secular, for communal disharmony and disruption in the country.

SHRI JASWANT SINGH: This is a very irresponsible statement to make for a gentleman who is the Deputy Leader of the ruling party. I would ordinarily choose not to pay ary heed to it. But the assertion are so sweeping in their effect. As Deputy Leader of the ruling party if assertions are made of this kind of irresponsibility...

DR. RAFIQ ZAKARIA: There is no question of any irresponsibility.

- SHRI JASWANT SINGH: Sir, would you control him? I am on my feet.

DR. RAFIQ ZAKARIA: He is a Jana Sanghi. And what a Jana Sanghi is known to the whole world. And I stand by what I say. (Interruptions).

PROF. SOURENDRA BHATTACH-ARJEE: It is extremely unbecoming of the Member.

SHRI DINESH GOSWAMI: I am on a point of order. My point of order is, the hon. Member opposite can criticise the party. But I do not think he can use those words against an individual Member. I, therefore, submit

that he can criticise the party. A party can be identified. And I have no brief for that. But I do not think normally we use such words against individual Members. Against the R.S.S. or the Jana Sangh any criticism is welcome.

DR. RAFIQ ZAKARIA: I think what Mr. Dinesh Goswami has said has no basis because my attack on him was not personal I said: "the venomous innuendo in his speech against a section of the people". That is all I said. For that he calls in my nature and questions it, and Mr. Dinesh Goswami gets up like a gallant lord and wants to defend him.

SHRI JASWANT SINGH: Again, Sir, I am raising a point of order. A ruling must come. Is any Member entitled to point out another Member and say that he is a Jana Sanghi that he is communal? Is he entitled to say that one is a communist and that, therefore, one is communal? Sir I want your ruling.

DR. RAFIQ ZAKARIA: I am entitled...(Interruptions).

MR. DEPUTY CHAIRMAN: Please Members should use restraint in referring to other hon. Members. He should not make such remarks against anybody. (Interruptions) I think he can reply to all these points. Let us exercise restraint in our observations. (Interruptions). He can take care of all these things.

PROF. SOURENDRA BHATTA-CHARJEE (West Bengal): Why don't you become that harsh with Dr. Rafiq Zakaria? You should have pulled him up. (Interruptions).

SHRI JASWANT SINGH: Mr. Deputy Chairman, Sir, just one factual thing needs to be set right. I do belong to the Bharatiya Janata Party of which fact I am proud. I am a Member of Parliament belonging to the Bharatiya Janata Party, of which fact I am proud. I am an all-India Secretary of that party, of which

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[Shri Jaswant Singh]

fact also am proud. As for the other assestions made by the hon. Member from Maharashtra, I would choose at the present moment, considering the fatigue of the House and the seriousnss of the other question with which we are engaged, not to go into personal matters of this kind. It is unbelievable, but it is also reflective of the state of mind of the ruling party that in that sense, they should choose such a deputy leader. I will go along. Sir.....

DR. RAFIQ ZAKARIA: Sir I will not allow him to go unchallenged. (Interruptions). Who is he to tell the ruling party as to who should be appointed as the deputy leader? (Interruptions). As far as this question is concerned, we shall certainly make use of any forum to expose...

MR. DEPUTY CHAIRMAN: Let him complete now.

DR. RAFIQ ZAKARIA:. the true nature of these people.

MR. DEPUTY CHAIRMAN: You have made some observations. Now have the patience to hear him. Every time you cannot get up. You should hear him. (Interruptions) Mr. Bhardwaj please. You have made all types of observations. You should have the patience and capacity to hear him also. It does not matter. You can reply at some other time.

DR. RAFIQ ZAKARIA: I have not made any personal aspersions.

MR. DEPUTY CHAIRMAN: I don't think he has done it. (Interruptions)

DR. RAFIQ ZAKARIA: He is making use of it ... (Interruptions)

MR. DEPUTY CHAIRMAN: Everyone is making use of it to make his point.

SHRI JASWANT SINGH: Quite legitimately, underlining the seriousness of the issue which a number of

speakers have raised the question is that a legal myth has been created, the date of 25th March, 1971, the date from which we will legalise illegal immigration as the legal myth. Implicit in that date and assumption question. preceding that date 25th March, 1971 what happens to illegal immigration? This immigration which had been recognised and which resulted in the Government coming forward at various stages of time with various enactments? point was raised by two very honourable Members from Assam, one of them from the ruling party with very eminent legal background. The hon. Member from Assam said that it would necessitate putting our heads together. And putting our heads together is a recognition of what was done in the last three years. It is precisely because the putting of heads together was politicised that all this has resulted in an anomalous situation being created that from the 25th March, 1971, you will go through the etc., and you will legitimise tribunals, immigration. But what happens to the years preceding that date? Please recognise the seriousness of this matter. From within your own ranks eminent legal luminaries have pointed it out. It is not that, persuaded by my political opposition, I am saying

Sir, there have been other speakers, a number of speakers who expressed their concern, persuaded by their very deep commitment and feeling, the religious minority, who might affected. I think it is a matter which needs to be underlined that these tribunals are not directed against religious minorities. That is not the stand either of the Opposition or of the Government. The sentiments that have been expressed by a number of Members about possible consequences on religious minorities must be taken into account.

An hon. Member said that this is a legal document and he would choose not to go into the political lanes and

by-lanes. Having said that, he prom\_ ptly entered into these very political lanes and by-lanes, because the fact is that this is a political body. We are not a legal debating society. We are a political organisation. We reflect on issues politically as well as our faculties would permit us with other considerations which affect the nation's life. So, to say merely because it is a legal document, therefore, political aspects, lanes and bye-lanes, and on, appears to me a trite observation. Before I come to certain definite re\_ commendations which I wish to make to the honourable Home Minister. I would like to point out to this House that following upon the 1971 War with Pakistan 75,000 refugees came into the State of Rajasthan and Gujarat. These refugees remained Stateless citizens, as refugees, in tented accommodation which tents also were not provided by Government. deprived of medical facilities, deprived of rations, in place, the western most districts Rajasthan, prone to famine every second year, if not every year, deprived of educational facilities, deprived of any employment opportunities. Seventy to Seventyfive thousand of them remained Stateless, without citizenship, without voting rights, without opportunity to live and work in this country, for as long as 9 years. Thereafter, the then Government in power chose to regularise their status by going through the process of re\_ gularising them in accordance as with provisions enshrined in the Constitu-It made a distinction between refugees and illegal immigrants. This particular enactment talks nothing of that distinction. I would submit to the Home Minister to take honourable that factor into account. I will conclude in just two minutes. I would like to caution the Government to attempt to treat the cause of the problem and not treat by empty palliatives the effects only. I have had occasearlier to mention this and I would like to repeat it. I caution the Government on the effects on our national security, about the consequences of disaffection amongst the peoples of

strategically sensitive border States. This is not an issue which confines itself merely to the aspect of how you are going to treat by cosmetry the question of tribunals. It is a verv serious auestion concerning the nation's security. Please, therefore, when you reflect on these issues. when you do sit and discuss amongst yourselves if you discuss, take my cautioning you into it my duty to account. I consider caution the Government on this issue. I would at the same time invite him to my specific recommendations and request the Government to move away from cosmetics, to move away from attempting to treat the effects only, it is Assam or Punjab whether Jammu and Kashmir. Don't attempt to treat the effects only, go to the causes underlying them. This enactment which is now being attempted to be made is nothing more than treating the effects, is pure cosmetry, smacks of nothing else but politicisation. I have on an earlier occasion made this recommendation, I did so the tripartite discussions, I have done so in private conversations with the Government. with the honourable Home Minister. State of Assam has not had a census since 1971 or 1970. It is time that in that State a special census be organised and in this census identification or detection of illegal immigration be made a part of the special census, I would recommend to the Minister, please do consider this particular aspect. Following upon special census. where these tribunals and the judicial options and the question of appeals to appellate tribunals and High Court and Supreme Court should all be made available. please go in for preparation off fresh electoral rolls for that State, subject those electoral rolls to the usual scrutiny, the usual questioning, the usual methods of rectifying mistakes in them. Having done that, please order fresh elections in the State. The present Government that you have there, you may continue to shout at me and say, it is there, you are going to leave it there [Shri Jaswant Singh]

no matter what I might say. If you do that, you will be demonstrating yet again an arrogance of power which you think is firmness of Government It is not firmness of Government, it is obstinacy, and due to that obstinacy. generation, the future not today's generations of Indians will have pay for.

have a new Government in So. Assam through the media of those rolls. When that new Goelectoral vernment comes into being, trust that Government to treat their domestic questions, which we sitting here in Delhi, under the mistaken impression that we are the heart and centre of India, are trying to solve. We merely happen to be the geographical capital: we do not have the understanding of the pains or what moves the people of Assam. Leave the people of Assam to judge for themselves. There is no other way except to do this.

I would now conclude with one particular sentence which I came across in the recently concluded CHOGM There was not much I could admire in that conference except one particular re-Prime Minister Pierre mark  $b_{\mathbf{v}}$ Trudeau of Canada. He was attempting to explain the distinction between a politician and a statesman. He said that a politician is he who looks at the next election and a statesman is he who looks at the interests of the next generation.

I appeal to the Government to relise that the problem of Assam is not going to be solved by mere petty politicising and by acting as politicians. For Heaven's sake, for the sake of the country, demonstrate some political statesmanship and think of the next generations to come in Assam, indeed not just in Assam, but in the rest of the country.

SHRI P. C. SETHI: Sir, I am grateful to the Hon'ble Members of the House for participating in the debate and showing a keen interest in the provisions of the Bill under consideration and expressing their views on this Bill. The Hon'ble Members are aware that the Bill is of considerable importance not only from the point of view of Assam but to the rest of the country. In having a Bill of this type the interests of various sections of the people have to be given due considera-We have tried to be fair and While the apprehensions of the linguistic and other minorities who and bitter experience of the have agitation are understandable, apprehensions of the Assamese speaking people that their culture interests are likely to be jeopardised be ignored. Therefore, we cannot have to strike a balance so that the people of Assam could feel assured that the Government is deeply committed to safeguard their interests. At the same time, we have to ensure that the interests of the minorities are also safeguarded and no undue harassment is caused to any minority groups the process of detection and expulsion of post-1971 migrants.

Some Hon'ble Members raised the question of resumption of talks. Government have made its stand quite. clear on many occasions that doors are open for talks on the foreign nationals issue in Assam, However, I would like to quote what the Prime Minister stated recently on this issue:

But finding a solution to the problem did not mean that the Govern\_ ment had to agree to all the demands. of the agitation leaders. It had to find a middle way which could meet their demands to some extent without causing harm to others.

her recent visit to Assam. Prime Minister had observed that the delay in the detection of foreigners had harmed the people of Assam affected the development work. If her suggestion for constitution of Tribunals for detection of foreigners which was made as early as April, 1980 had been accepted, much work could have been done by now. Resumption

agitation has certainly vitiated the atmosphere. The Prime Minister during her visit to Assam reminded the people that violence and terrorism never helped in finding a solution to any problem. Government have been making efforts to restore normalcy and create conditions congenial and conducive to a fruitful dialogue. Government have to involve in these negotiations not only representatives of AASU and AAGSP but all interests concerned.

Some Hon'ble Members had raised certain apprehensions regarding the over-riding of the Assam Act of 1950. I would like to make it clear that any decision to continue the protection under the proviso to section 2 of the Assam Act of 1950 would run counter to the known stand of the Government and the consistent pronouncements which have been made in House that all the post-24th March, 1971 illegal migrants shall be detected and expelled.

Again, a point was raised about the Nepalese nationals by one honoura\_ ble Member. I would like to deal with it at some length. The Nepalese nationals entering India by land or by air near the Nepalese frontier are not required to be in possession of passports or visas for entering India. They need special permits for entry into the restricted or protected areas from any place outside these areas. Till August 1976, the nationals of Nepal were also exempted from the provisions of the Foreigners (Protected Area) of 1958 and the Foreigners (Restricted Area) Order, 1973. This exemption was withdrawn by the Government by a notification dated 14th August, 1976, However, the provisions of the above Orders will not be applicable to the Nepalese nationals residing in the restricted and protected areas from the dates prior to 14th August, 1971, that is, five years before the issue of the notification of 14th August. 1976. However, under the definition of illegal migrants as mentioned in clause 3(1) (c) (iii) of the Bill, any foreig-

ner who has entered India under law\_ ful authority on or after the 25th March, 1971 is not treated as an illegal migrant. In view of this position, the Nepalese who have entered India after 25th March, 1971 under the lawful authority are exempted from the purview of this Bill. Those who are exempted from the Restricted Area Permit under the notification of 14th August, 1976 and are staying in India under lawful authority are also protectd.

Some honourable Members have expressed certain misgivings about the provisions in the Bill which enable private citizens to make an application to the Tribunal for determining the question whether a person is is not an illegal migrant. I would like to make it quite clear that this provision does not detract from the provision which empowers the Central Government to make a reference to the Tribunals in this regard. What is sought to be done is to provide only an alternative channel to the existing machinery for the detection of foreign-This does not, however, mean that the Government has abdicated its responsibility in the matter of detection of foreigners.

Again, on these provisions, different suggestions have been made. As as the provision relating to the distance of three kilometres, different suggestions have been made. ever, I would like to clarify that. If this provision had not been there, anybody and everybody, not only from Assam, but also sitting right in Delhi, would have made these things. Some of these points referred to by the honourable Minister will be certainly taken care of while issuing the guidelines. The guidelines have been prepared in consultation with the State Government of Assam and are likely to be finalised shortly.

In the end, I would like to say that in keeping with the Government's intention that the detection of foreigners should be speeded up, with a view [Shri Jaswant Singh]

to attracting the judges for being appointed as members of the Tribunal, additional incentives have been offered by the Government and the response has been adequate. The names of the judges received from the various States have been forwarded to to the Governments and now, all the 20 Tribunals have been notified. The Bill seeks to strike a balance after taking in a account the competing claims and conflicting demands on this delicate issue.

Sir, one point was raised by the honourable Member, Shri Dinesh Goswami that the subject matter of Bill is not within the competence of legislation by this Parliament. the subject matter of the Bill is relatable to entry 17 dealing with citialiens. zenship, naturalisation and and entry 19, dealing with admission into, and emigration and expulsion from. India, and passports and visas, of List I-Union List in the Seventh Schedule of the Constitution and Parliament is, therefore, competent to enact the proposed measure.

MR. DEPUTY CHAIRMAN: I shall now put to vote the Statutory Resolution seeking disapproval of the Illegal Migrants (Determination by Tribunals) Ordinance, 1983. The question is:

"That this House disapproves of the Illegal Migrants (Determination by Tribunals) Ordinance, 1983 (No. 8 of 1983) promulgated by the President on the 15th October, 1983."

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the amendment of Shri Dinesh Goswami to vote. The amendment is for reference of the Bill to a Select Committee of the Rajya Sabha. The question is:

"That the Bill to provide for the establishment of Tribunals for the determination, in a fair manner,

of the question whether a persons is an illegal migrant to enable the Central Government to expel illegal migrants from India and for matters connected therewith or incidental thereto, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely:

- 1. Shri Era Sezhiyan
- 2. Shri Lal K. Advani
- 3. Shri Harikishan Singh Surject
- 4. Shri Indradeep Sinha
- 5. Shri Satya Pal Malik
- 6. Shri Ajit Kumar Sharma
- 7. Shri Biswa Goswami
- 8. Shri Robin Kakati
- 9. Shri Shridhar Wasudeo Dhabe
- 10. Shri Ladli Mohan Nigam
- 11. Shri Dinesh Goswami
- 12. Shri Khushwant Singh
- 13. Shri Aliba Imti
- 14. Shri V. Gapalsamy
- 15. Shri Ghulam Rosool Matto

with instructions to report by the first week of the next Session."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill to provide for the establishment of Tribunals for the determination, in a fair manner, of the question whether a person is an illegal migrant to enable the Central Government to expel illegal migrants from India and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

The motion was negatived.

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill

Clause 3 (Definitions and construction of references)

SHRI BISWA GOSWAMI: Sir, I beg to move:

2. "That at page 2, line 36-37 be deleted."

SHRI DINESH GOSWAMI: Sir, I beg to move:

3. "That at page 2, line 36, for the figures and words 25th day of March, 1971', the figure and words '1st day of January, 1962,' be substituted."

SHRI BISWA GOSWAMI: Sir, beg to move:

4. "That at page 3, after line 15. the following proviso be inserted namely:—

'Provided that nothing in this Act shall be deemed to take away the responsibility of the Central Government to ensure that every foreigner who has entered 1951 without valid India after documents and has not thereafter acquired citizenship of India accordance with the provisions contained in Part II of the Constitution and the Citizenship Act 1955 or any other relevant law is detected and every case in which there arises a doubt or which is contested by the person so detected is referred to a Tribunal established under this Act.'

[The amendment No. 4 also stood in the name of Shri Robin Kakati]

SHRI AJIT KUMAR SHARMA: Sir, I beg to move:

28. "That at page 2, line 34, for the word 'migrant' the word 'infiltrator' be substituted."

29. "That at page 2 in lines 36-37 and wherever they occur in the Bill for the words '25th day of March, 1971 the figures and words '26th day of January, 1952' be substituted."

The questions were put and the motions were negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Biil."

Cause 4 (Overriding effect of the Act)

SHRI AJIT KUMAR SHARMA: Sir, I beg to move:

30. "That at page 3, for lines 10 to 15, the following be substituted, namely:—

'4(1) The provisions of this Act or of any rule or Order made thereunder shall have effect not-withstanding anything contained in the Immgrants (Expulsion from Assam) Act, 1950 or any other law for the time being in force.'

SHRI DINESH GOSWAMI: Sir, I beg to move:

31. "That at page 3, line 11 after the words 'contained in' the words and figure the citizenship Act 1955,' be inserted."

The questions were proposed.

SHRI DINESH GOSWAMI: I would only like to say one sentence. In clause 4 the hon. Minister has himself introduced an amendment in the Lok Sabha including the Passport Act, the Foreigners Act, etc. Why not the Citizenship Act? It also amounts to the same thing. Why not the Citizenship Act also?

SHRI P. C. SETHI: Sir, I have clarified. This amendment seeks to inserts the words and figures "the Citizenship Act, 1955" in clause 4(1). This is not acceptable. As I explained in my speech, the amendment to Section 4(1), introduced by me and passed by Lok Sabha, seeks to list out the enactments; whose jurisdiction is sought to be ousted in relation to the provisions of this

[Shri P. C. Sethi]

Bill. Even before amendment Clause 4(1) would have had the effect of overriding the provisions of only such of those Acts as would operate in the same fields. As the Citizenship Act does not operate in the same field as this Bill, the amendment is not acceptable.

MR DEPUTY CHAIRMAN: The question is:

- 3. "That at page 3, for lines 10 to 15 the following be substituted, namely:—
  - '4(1) The provisions of this Act or of any rule or Order made thereunder shall have effect not-withstanding anything contained in the Immigrants (Explusion from Assam) Act, 1950 or any other law for the time being in force."
- 31. "That as page 3, line 11, after the words 'contained in' the words and figure the Citizenship Act, 1955', be inserted."

The motions were negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 4 stand part of the Bill."

The motion was adopted.

Clause 4 was added to the Bill.

Clauses 5 to 7 were added to the Bill.

Clause 8 (References or applications to Tribunals)

SHRI DINESH GOSWAMI: Sir, I beg to move:

- 5. "That at page 4, for lines 1 to 6 the following be substituted, namely:—
  - '8(1) Any person against whom an Order under the Foreigners Act, 1946 has been passed requiring him not to remain in India or to any other effect, may submit

an application to the Tribunal against such Order in the manner prescribed.

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- 6. "That at page 4, lines 7-8 for the words 'without prejudice to the power conferred on the Central Government' the words 'without prejudice to the provisions of' be substituted."
- 7. "That at page 4, lines 13 to 15 for the words 'in relation to whom the application is made is found, or resides, at a place within three kilomeeters from the place of residence of the applicant' the words 'making the application is resident of Assam' be substituted."
- 10. "That at page 4, lines 18-20 for the words 'residing within three kilometres of the area in which the person referred to in the application is found, or residing' the words 'who must be residents of Assam' be substituted."
- 13. "That at page 4, line 22 for the words 'twenty five' and 'not more than one hundred' the words 'two' and 'not more than five' respectively, be substituted."
  - 14. "That at page 4, after line 23, the following proviso be inserted namely:—

'Provided that if any question arises in any manner other than manner provided in sub-section (1) or sub-section (2) as to whether any person is or is not an illegal migrant the Central Government may refer such question to a Tribunal for decision.'

- 15. "That at page 4, for lines 24 to 27, the following be substituted, namely:—
  - '(4) Every application under this section shall be made to the Tribunal within the territorial limits of whose jurisdiction the applicant under sub-section (1) and the person against whom the application under sub-section (2), as the case may be resides.'

tion to the Tribunal.

acceptable because

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SHRI P. C. SETHI: Under

16. "That at page 4, lines 28 to 30, for the words 'where the person named in such reference or application has no place of residence, the reference or application, as the case may be,' the words 'where the applicant in sub-section (1) or the person against whom application is made under sub-section (2) has no place of residence, the application' be substituted."

SHRI BISWA GOSWAMI: Sir, beg to move:--

8. "That at page 4, lines 14-15, for the words 'at a place within three kilometres from the place of residence of the applicant the words in Assam' be substituted."

[The amendment No. 8 also stood in the name of Shri Robin Kakati].

12. "That at page 4, for lines 19 to 23 the following be substituted, namely:—

'in Assam'."

The questions were proposed.

SHRI DINESH GOSWAMI: I would like to speak on my amendment. So far as the Government is concerned, the position up till now was that if a notice under the Foreigners Act given then the person has to approach the Tribunal to satisfy that he is not a fereigner. Now, here in case a representation is made then the vernment may refer the matter, My amendment is why not the original position that the moment a notice is given the person may approach Tribunal. Otherwise there is unguided discretion on the part of the Government to refer or not to refer. Secondly, the person may be satisfied. If he is satisfied there is no question arising. If he is not satisfied, he will approach the Tribunal. Why has the Central Government taken up unguided responsibility of making the representation which seems to against the procedure which was followed up till now?

whom the Order is passed requiring him not to remain in India could make a representation to the Superintendent of Police and the Superintendent of Police in turn would make a reference to the Tribunal. The amendment seems to suggest that the person affected should directly submit an applica-

Therefore, this amendment is

the

authority

Foreigners Act, a person in respect of

which passes an order under the Foreigners Act takes into consideration the representation made by the persons affected. Such a reference is made to the Tribunal. Only if the person concerned chooses to contest the order even after the matter is referred to the Tribunal, the Police Superintendent has to go into the matter and for the help and guidance of the Police Superintendent, there would be an Advisory Committee consisting of non-officials also.

MR DEPUTY CHAIRMAN: The question is:

- 5. "That at page 4, for lines 1 to 6 the following be substituted, namely:—
  - '8(1) Any person against whom an Order under the Foreigners Act, 1946, has been passed requiring him not to remain in India or to any other effect, may submit an application to the Tribunal against such Order in the manner prescribed.'
- 6. "That at page 4, lines 7-8, for the words 'without prejudice to the power conferred on the Central Government' the words 'wothout prejudice to the provisions of' be substituted."
- 7. "That at page 4, lines 13 to 15 for the words in relation to whom the application is made is found, or resides, at a place within three kilometres from the place of residence of the applicant' the words 'making the application is a resident of Assam' be substituted."

[Mr. Deputy Chairman]

10. "That at page 4, lines 18-20, for the words 'residing within three kilometres of the area in which the person referred to in the application is found, or residing,' the words 'who must be residents of Assam' be substituted."

13."That at page 4, line 22 for the words 'twenty-five' and 'not than one hundred' the words 'two' and 'not more than five' respectively, be substituted."

14. "That at page 4, after line 23, the following proviso be inserted, namely: \_\_\_

'Provided that if any question arises in any manner other than the manner provided in sub-section (1) or sub-section (2) as to whether any person is or is not an illegal migrant, the Central Government may refer such question to a Tribunal for decision."

15. 'That at page 4, for lines 24 to 27, the following be substituted, namely: ---

(4) Every application under this section shall be made to the Tribunal within the territorial limits of whose jurisdiction the applicant under sub-section (1) and the person against whom the application under sub-section (2), as the case may be, for the words where the persons.' "

16. "That at page 4, lines 28 to 30, the person for the words 'where named in such reference or application has no place of residence, the reference or application, as the case may be,' the words 'where tht applicant in sub-section (1) or the person application is made against whom under sub-section(2) has no place of application' be subresidence, the stituted."

8. "That at page 4, line 14-15 for the words 'at a place within three kilo

metres from the place of residence of the applicant' the words in Assam' be substituted."

12 "That at page 4, for lines 19 to 23 the following be 'ubstituted, namely: ---

in Assam'

The motions were negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That Clause 8 stand part of the Bill."

The motions was adopted.

Clause 8 was added to the Bill.

Clause 9 was added to the Bill.

MR. DEPUTY-CHAIRMAN: There is an amendment by Shri Dinesh Goswami for the insertion of a new Clause 9A.

SHRI DINESH GOSWAMI: Sir, moved:-

32. "That at page 3, after line 40 the following clause be inserted. namely: ---

Ι

9. "A. f any question arise under this Act or any rule made thereunder, as to whether any person is or is not a foreigner, or is or is not a foreigner of a particular class or description, the onus proving that the person is not foreigner or is not a foreigners or is not a foreigner of such particular class or description, as the case may be, shall, notwithstanding anything contained in the Indian Evidence Act, 1872, lie up on the concerned persons.'

There are two procedures One is that the State Government may itself give a notice to a foreigener. The other is that a private citizen can make a complaint even where the Tribunal will ask for a report from the State Government. Now leaving aside the question of private citizens, the existing provision of the law is that in case of any order issued under the Foreigners Act, the burden of proof is upon that person. I may refer to clause 4 of the registration of Foreigners Act. 199:

"If any question arises with reference to this Act or any rule made thereunder, whether any person is or is not a foreigner, or is or is not a foreigner of a particular description, the class or proving that such person is not a foreigner or is not a foreigner of such particular class or description, and case may be shall notwithstanding anything contained in the Indian Evidence Act, 1872 (I of 1872), lie upon such person,'

This is also the provision in some other Acts. Therefore, I would like to know what the Minister's reaction to this is.

The question was proposed.

SHRI P. C. SETHI: Under the Bill, ordinary rules of Evidence Act will apply. Under the ordinary rules of the Evidence Act, the burden of proof will be shifting. Therefore, this amendment is not acceptable.

MR DEPUTY CHAIRMAN: The question is:

32. "That at page 4, after line 40, the following clause be inserted namely:—

'9A. If any question arises under this Act or any rule made there-under, as to whether any persons is or is not a foreigner, or is or is not a foreigner of a particular class or description, the onus of proving that the person is not a foreigner or is not a foreig

The motions were negatived.

Clause 10. Procedure with respect to references under sub-section (1) of section 8)

MR. DEPUTY CHAIRMAN: Now we take up Clause 10. There are two amendment by Mr. Dinesh Goswami.

SHRI DINESH GOSWAMI: Sir, I move:

17. "That at page 4, for lines 41 to 47 the following be substituted, namely:—

'10. On receipt of an application under sub-section (1) of section 8 the Tribunal shall serve notices on the parties concerned and call upon the applicant within a period of thirty days to produce such evidence, as he may think fit, in support of his defence that he is not an illegal migrant.?"

18. "That at page 5, lines 2-3 the words "making his representation and from" be deleted."

The questions were put and the motions were negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That Clause 10 stand part of the Bill'

The motions was adopted.

Clause 10 was added to the Bill.

Clause 11 was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, we take up Clause 12. There are four amendments. Shri Shahbuddin is not here.

Clause 12 (Determination of the question as to whether a person is an illegal migrant).

SHRI DINESH GOSWAMI: Sir, I move:

19. "That at page 5, lines 31-32 the words 'to which a reference has been made under section 8, or to which an application has been made under that section' be deleted."

20. "That at page 5, line 36, the words 'named in such reference or application, as the case may be, be delected."

[Shri Dinesh Goswami]

21. That at page 5, line 46, for the words 'to the reference or' the word 'making' be substituted'

The question were put and the motions were negatiged.

MK. DEPUTY CHAIRMAN: The question is:

"That Clause 12 stand part of the Bill".

The motion was adopted Clause 12 was added to the Bill. Clause 13 was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, we take up Clause 14. There is one amendment by Mr. Dinesh Goswami:

#### Clause 14 (Appeal)

SHRI DINESH GOSWAMI: Sir, I move:

23. "That at page 6, lines 9-10 the words 'or any person, named in a reference or an application under section, 8, be delected."

The question was put and the motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That Clause 14 stand part of the

. The motions was adopted.

Clause 14 was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, we take up Clause 15. There is one amendment by Mr. Dinesh Goswami.

Clause 15 (Appellate Tribunal)

SHRI DINESH GOSWAMI: Sir, I move:

24. "That at page 6 line 21, for the words 'or has been' be deleted."

The question was put and the motion was negatived.

Clause 15 was added to the Bill.

Clauses 16 to 25 were added to the Bill

MR. DEPUTY CHAIRMAN: Now Clause 26. There is one amendment by Shri Syed Shahbuddin. He is not present. Now, I shall put Clause 26 to vote

Clause 26. was added to the Bill.

Clauses is to if were added to the Bill.

M.R. DEPUTY CHAIRMAN: There is now one amendment No. 33 by Shri Dinesh Goswami to add a New Clause No. 30.

SHRI DINESH GOSWAMI: Sir, I beg to move:

33. "That at page 10, after line 42 the following clause be inserted, namley:—

'30. The provisions of the Act shall in addition to and not inderogation of the provisions of the Foreigner Act, 1946 or any other law for the tune being in force relating to the foreigners who entered into India prior to 25th day of March, 1971.'"

Sir, I want to point out that the point of controversy there has been whether this Bill regularises or legalises every one who has come before 1971. The hon. Minister has said that this is a starting point. In order to make it very clear in the statute. I have brought this amendment in line with the Registration of Foreigners Act, 1939 where it is said that the provisions of this Act shall be in addition and not in deorgation of the Foreigners Act, 1946 or any other law for the time being in force so far as the pre-1971

illegal migrants are concerned.

The motions was adopted.

SHRI P. C. SETHI: Sir, this amendment will bring us in conflict with Clause 4(i) of the Bill as this amendment seeks to provide that the provisions of this Act shall be in addition to the provisions of the Foreigners Act.

[ 19 DEC. 1983 ] (Determination by Tribunals)

Therefore, this is not acceptable. Moveover, Sir, as for as the 1951 to 1971 entrants are concerned, we have kept this open for negotiations because time the negotiations will start and some reasonable settlement might arise.

MR. DEPUTY CHAIRMAN: Now, I put amendment No. 33 to vote.

The question in:

413

33. "That at page 10, after line 42, the following clause be inserted, namely:---

'30. The provisions of this Act shall be in addition to and not in derogation of the provisions of the Foreigners Act, 1946 or any other law for the time being in force relating to the foreigners who entered into India prior to 25th day of March, 1971.'"

The motions were negatived.

Clause 1: Short title, extent and commencement.

MR DEPUTY CHAIRAMAN: Phere is one amendment (No. 27) by Shri Ajit Kumar Sharma.

SHRI AJIT KUMAR SHARMA: Sir, I beg to move:

27. "That at page 2, line 7 and wherever it occurs in the Bill for the word 'Migrants' the word 'Infitrators' be substituted".

The question is

27. "That at page 2, line 7 and whatever it occurs in the Bill for the word 'Migrants' the word 'Infiltrators' be substituted.' ''

The motion was negatived

Clause 1 was added to the Bill

The Enacting Formula was added to the Bill.

MR. DEPUTY CHAIRMAN: Now. 1 shall take up the Preamble. There are two amendments.

SHRI DINESH GOSWAMI: Sir, 1 beg to move:

25th days of March, 1971,' be detected." SHRI AJIT KUMAR SHARMA: Sir,

words and figures 'on and after the

I beg to move:

26. That at page 1,-

- (i) in line, I, for word migranted the word 'infiltrated' be substituted;
- (ii) in the line 3, for the word 'on' the word 'before' be substitutel: and
- (iii) in the line 4, for the word migrantion' the word infiltratoin be substituted."

The question was propsed.

MR. DEPUTY CHAIRMAN: Now, I shall put amendment Nos. and 26 to vote

The Question is:

- 1. "That at page 1, line 3, the words and 'figures' on and after at the 25th day March, 1971' be deleted."
  - 26. That at page 1,-
    - (i) in line 1, for the word 'migrated' the word 'infiltrated' substituted.
    - (ii) in line 3, for the word 'on' the word before be substituted, and
    - (iii) in line 4, for the word 'migration' the word 'migration' the word 'infiltration' be substituted."

The motions were negatived.

The prieamble was added to the Bill

The Title was added to the Bill.

SHRI P. C. SETHI: Sir I beg to move:

"That the Bill be passed."

SHRI HAREKRUSHNA MALLICK: Sir,

MR. DEPUTY CHAIRMAN: You have already spoken.

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ting held on the

1983."

SHRI HAREKRISHNA MALLICK: I have a right to speak. (Interruptions)

DEPUTY CHAIRMAN: Mr. Mallick, you have already spoken.

SHRI HAREKRUSHNA MALLICK: I am walking out in protest.

(At this stage, the hon. Member left the Chairman).

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed." The motions was adopted.

MESSAGES FROM THE LOK SABHA (I) The Punjab Panchayat Samitis and Zila Parishads Temporary Supersession) Second Amendment Bill,

1983. (II) The Punjab Financial Institutions (Obligation as to Fidelity Secrecy) Bill, 1983.

MR. DEPUTY CHAIRMAN: Now the Messages from Lok Sabha.

ADDITIONAL SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:-

(I)

"In accordance with the provisions of Rule 120 of the Rules of Procedure

Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 19th December, 1983, agreed without any amendment to the Funjab Panchayat Samitis and Zila Pari-(Temporary hads Supersession) Scond Amendment Bill, 1983, which was passed by Rajya Sabha at its sit-

(II)

16th

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Public Financial Institutions (Obligation as to Fidelity and Secrecy) Bill, 1983, as passed by Lok Sabha at its sitting held on the

Sir, I lay a copy of the Bill on the Table

19th December, 1983."

श्री उपसभापति सदन की वार्यवाही कल 11 बजे तक के लिए स्थिगित की जाती है।

> The House then adjourned at forty minutes pasts even of the clock till eleven of clock on Tuesday, the 20th December, 1983.